



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

518

संदर्भ संख्या : 2667/NGT-160/OA-884/2022/2023

दिनांक 17/01/2023

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Report of the Joint Committee in compliance of Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated 12-01-2023 in OA No-884/2022 Sanjeev Kumar Versus Uttar Pradesh Pollution Control Board & Ors.

Respected Sir,

With reference to the above-mentioned subject the Joint Committee inspected the site in compliance of Hon'ble National Green Tribunal, order dated 12-01-2023 in OA No-884/2022 Sanjeev Kumar Versus Uttar Pradesh Pollution Control Board & Ors. Joint Committee's report is hereby submitted for kind perusal and necessary action please.

Enclosure: Joint report.

Yours Sincerely

(Utsav Sharma)

Regional Officer

Copy to:

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
3. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
4. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 884 OF 2022

IN THE MATTER OF:

Sanjeev Kumar

...Applicant

Versus

Uttar Pradesh Pollution Control Board

...Respondent(s)

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FILED BY

Utsav Sharma
17/2/2023

UTSAV SHARMA

Regional Officer, UPPCB
Ghaziabad

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 454/2022

In the matter of:

Sanjeev Kumar

...Applicant

Versus

Uttar Pradesh Pollution Control Board

...Respondent(s)

SUPPLEMENTARY REPORT ON BEHALF OF THE JOINT COMMITTEE OF DISTRICT ADMINISTRATION AND UTTAR PRADESH POLLUTION CONTROL BOARD WITH RESPECT TO ORDER DATED 12.01.2023 AND OBJECTIONS RECEIVED ON 28.01.2023.

IT IS MOST RESPECTFULLY SHOWETH:

1. That, the instant matter was taken up by this Hon'ble Tribunal on basis of an application filed under Sections 14, 15 and 18 of the National Green Tribunal Act, 2010 with regards to Sidharth Vihar Yojna, a scheme of Awas Vikas Parishad, Ghaziabad.
2. That in the said application, it has been alleged that some projects have been completed and allowed to be occupied but in violation of environmental laws in as much neither green belt has been developed nor Sewage Treatment Plant has been installed and thereby causing pollution.

2-

3. That, Hon'ble Tribunal perused the said application on 06.12.2022 and in view of the allegations made in the application constituted a Joint Committee of District Magistrate, Ghaziabad and the State Pollution Control Board and has sought a factual report. Relevant operative part of the said order reads as under: -

"...In our view before proceedings further let a factual report be obtained by this Tribunal for which purpose we constitute a Joint Committee comprising State PCB and District Magistrate, Ghaziabad within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The Report besides covering issues raised like sewage treatment plant, developing plantation and other, may also provide status of existing infrastructure in the area to carry treated sewage (sewerage) and solid waste collection and transportation systems for processing at identified sites...."

4. That the Joint Committee carried out inspections and sought information from U. P. Awas Evam Vikas Parishad on basis on content of the order of Hon'ble National Green Tribunal as copy of Original Application was not serviced to the members of the Joint Committee constituted by Hon'ble Tribunal vide order dated 06.12.2022.
5. That the said area has been developed by U. P. Awas Vikas Parishad and in view of above, Regional Officer, UPPCB vide letter dated 02.01.2023 has sought information with regards to allotment of plots, status of issuance of completion certificate to completed projects, status of green

belt as per approved plans in completed projects and status of sewage treatment plants in completed projects from Deputy Commissioner, U.P. Awas Vikas Parishad, Ghaziabad. Also, as directed by Hon'ble Tribunal, information with regards to status of sewerage network, terminal STPs and municipal solid waste management has also been sought vide said letter. Copy of said letter is annexed as *Annexure I*.

6. That taking cognizance of above-mentioned letter of the State Board, Senior Engineer, U.P. Awas Vikas Parishad, Ghaziabad vide letter dated 03.01.2023 has directed concerned Executive Engineers to furnish information sought within three days. Copy of said letter is annexed as *Annexure II*.

7. That Awas Vikas Parishad has furnished information sought vide letter dated 09.01.2023. Pertinent points highlighted by U.P. Awas Vikas Parishad have been enlisted hereunder.

a. Siddharth Vihar Yojna, Ghaziabad is being developed by private promoters and presently only three Group Housing Societies have been inhabited by the residents; namely, (i) Prateek Grand City, 4/BS-01 & 4/BS-05, (ii) Apex-The Kremlin, 4/BS-02/03 and (iii) Gaur Siddhartham, 8/BS-01.

b. That out of above-mentioned three societies, U.P. Awas Vikas Parishad has issued part completion certificate for only 12 towers (4 in Phase I and 8 in Phase II) of Prateek Grand City. Completion

Certificate has not been issued to Apex-The Cremlin and Gaur Siddhartham.

- c. With regards to development of green belt as per approved plan, it has been submitted that Prateek Grand City has developed green belt as per approved plan, no information has been furnished with regards to other two projects.
- d. With regards to installation of sewage treatment plants, it has been submitted that Prateek Grand City has installed a captive STP of 500 KLD, Apex-The Cremlin has installed a captive STP of 380 KLD and M/s Gaur Siddhartham has installed a captive STP of 550 KLD and 200 KLD. U.P. Awas Vikas Parishad has also informed that the sewage generated is being treated and utilized within these projects presently.
- e. With regards to availability of infrastructure of sewerage network and terminal sewage treatment plant, it has been informed that trunk sewer has been laid down in said area and it is proposed to construct a terminal STP having capacity of 43 MLD for Siddharth Vihar Yojna. In first phase, construction of terminal STP of 21.50 MLD has already started and same is expected to be completed by 08.07.2023.
- f. With regards to municipal solid waste management, it has been submitted that Prateek Grand City, Apex-The Cremlin and Gaur

Siddhartham have installed waste composting units for waste management. Further, for management of solid waste in the said area, tenders were invited for management of municipal solid waste to be generated from the area, however same could not be processed as only one bid was received. Parishad is in process of re-tendering.

Copy of the letter along with annexures received from Executive Engineer, U.P. Awas Vikas Parishad, Ghaziabad is annexed as *Annexure-III*.

- g. That subsequently, site visit of the Siddharth Vihar Yojna, Ghaziabad and private group housing societies which have been inhabited was carried out on 10.01.2023 by Shri Bipin Kumar, Additional District Magistrate (City), Ghaziabad, Shri Utsav Sharma, Regional Officer, UPPCB, Ghaziabad and Shri Aman Tyagi, Executive Engineer, U.P. Awas Vikas Parishad. Findings of joint inspection have been detailed in report of the Joint Committee filed on 11.01.2023 and taken on record during proceedings in Hon'ble Tribunal on 12.01.2023.
8. That the State Board received copy of the Original application from Hon'ble National Green Tribunal along with notices to be served to M/s Prateek Realtors India (P) Ltd., M/s Apex Heights (P) Ltd. and M/s Gaur & Sons India (P) Ltd. through e-mail on 18.01.2023.

9. That in compliance of orders dated 12.01.2023, the State Board had sent the copy of the above-mentioned orders of Hon'ble Tribunal along with report dated 11.01.2023 of the Joint Committee submitted in Hon'ble Tribunal to M/s Prateek Realtors India (P) Ltd., M/s Apex Heights (P) Ltd. and M/s Gaur & Sons India (P) Ltd. on 16.01.2023 itself, copy of same is annexed as *Annexure IV*.
10. That the notices received vide email dated 18.01.2023 have been received by M/s Prateek Realtors India (P) Ltd., M/s Apex Heights (P) Ltd. and M/s Gaur & Sons India (P) Ltd. on 14.02.2023, copy of service and receipt of same is annexed as *Annexure V*.
11. That in view of various averments made in the Original application received from Hon'ble Tribunal on 18.01.2023 and objections received on 28.01.2023, a letter has been issued on 30.01.2023 by the State Board to Senior Engineer, U.P. Awas Evam Vikas Parishad, Ghaziabad to submit response to the averments made in the original application, copy of same is annexed as *Annexure VI*.
12. That the respond to above mentioned letter of the State Board has been given by Executive Engineer of U.P. Awas Evam Vikas Parishad vide letter 366/M-21/47 dated 10.02.2023 in which details of works carried out by U.P. Awas Evam Vikas Parishad in Siddharth Vihar Yojna with regards to green belt development, laying of sewer line, construction of STP along

with other works as per approved master plan in planned areas have been given. Copy of same is annexed as *Annexure VII*.

13. That in view of submissions received from U.P. Awas Evam Vikas Parishad and averments made in the application, the Siddharth Vihar area was inspected by the Joint Committee along with representatives from U.P. Awas Evam Vikas Parishad on 13.02.2023, some of the major observations with regards to infrastructure and averments made in the application are as below:

- a) Besides private Group Housing Societies, 1984 EWS homes under Gokuldharm and Vrindavan Enclave have been developed by U.P. Awas Evam Vikas Parishad in Sector 9, Siddharth Vihar, of these 1844 have been sold and have been inhabited.
- b) 1376 homes have been built under Manyavar Kanshiram Ji Shahri Garib Yojna in the year 2010 and handed over to Municipal Corporation, Ghaziabad.
- c) U.P. Awas Evam Vikas Parishad has built 1292 homes under Ganga, Yamuna and Hindon Apartments Scheme in Sector 7, Siddharth Vihar, of these 550 have been sold and have been inhabited.
- d) That none of the above-mentioned schemes have a captive STP and presently the sewage from these schemes is being carried by the trunk sewer line and its eventually disposed in open areas and low lying areas within the Siddharth Vihar Yojna.

- e) That small parks under Manyavar Kanshiram Ji Shahri Garim Yojna, EWS Scheme and Ganga, Yamuna and Hindon Apartments scheme have been developed by U.P. Awas Evam Vikas Parishad but the Master Plan Zonal Park in an area of 20.5338 acre and green belt in an area of 24.71 acre near private group housing societies has not been developed yet. At the time of inspection, the said area was being used for agricultural purpose. Also, in some areas, construction and demolition waste was found in the said green area and stagnant domestic waste water was also found in a pocket near the *mazar* in the green belt as can be seen in the photograph below.



- f) That with regards to encroachments, it was observed that temporary vending shops have come up in areas near under construction projects.
- g) That the sewer line laid by U.P. Awas Vikas Parishad is presently not connected to the terminal STP which is still under construction due to

which issue of water logging, more so in monsoon season cannot be ruled out. The State Board has issued a show cause notice for imposition of environmental compensation of Rs. 50,000/- per day since the day possession has been given in Siddharth Vihar Yojna/up to five years, copy of same is annexed as *Annexure VIII*. Photograph of under construction STP and water logging in the area is as below.



- h) That the road infrastructure in the area is dilapidated and almost all major roads needs to be black topped. Though anti-smog guns and tankers are being used for purpose of water sprinkling but the dust generation due to broken roads and vehicular movement on these roads is adding to dust pollution in the region. The State Board has already issued notice to U.P Awas Evam Vikas Parishad on said issue on 20-10-2022, copy of said notice is annexed as *Annexure IX*. Also, the State Board has issued a show cause notice to U.P. Awas Evam

Vikas Parishad for imposition of environmental compensation of Rs. **530**


13,50,000/- for dust emissions and air pollution due to broken roads,

copy of same is annexed as Annexure X. Some of the photographs of

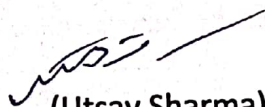
dilapidated roads are presented hereunder.



The present status report may kindly be taken on record.


(Kishan Singh)

Assistant Environment
Engineer UPPCB, Ghaziabad



(Utsav Sharma)
Regional Officer
UPPCB, Ghaziabad



(Bipin Kumar)
ADM (City)
Ghaziabad



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2433/NCT/60/884/2022/2022

दिनांक : 07/07/2022

सेवा में,

उपायुक्त,
उ०प्र० आवास एवं विकास परिषद,
वसुन्धरा, गाजियाबाद।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 884/2022 संजीव कुमार बनाम उ०प्र० प्रदेश प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 08.12.2022 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 884/2022 संजीव कुमार बनाम उ०प्र० प्रदेश प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 06.12.2022, जो सिद्धार्थ विहार योजना, गाजियाबाद के सम्बन्ध में है, निम्न आदेश पारित किये गये हैं:-

"1. This Original application has been filed under Sections 14, 15 and 18 of National Green Tribunal Act, 2010 complaining that Sidhharth Vihar Yojna is a scheme of Awas Vikas Parishad, Ghaziabad who had developed the same. The land has been developed through various builders and developers who have raised constructions and residential buildings. Some projects have been completed and allowed to be occupied but in violations of environmental laws in as much neither green belt has been developed nor Sewage Treatment Plant has been installed and thereby constructions raised are causing huge pollution. Some projects are still under construction.


2. In our view before proceedings further let a factual report be obtained by this Tribunal for which purpose, we constitute a Joint Committee comprising State PCB and District Magistrate, Ghaziabad 2 within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The Report besides covering issues raised like sewage treatment plant, developing plantation and other, may also provide status of existing infrastructure in the area to carry treated sewage (sewerage) and solid waste collection and transportation systems for processing at identified sites....."

उपरोक्त आदेश का अनुपालन किये जाने हेतु जिलाधिकारी महोदय, गाजियाबाद द्वारा अपर जिलाधिकारी (नगर), गाजियाबाद को नामित किया गया है। सिद्धार्थ विहार योजना, गाजियाबाद के सम्बन्ध में मा० अधिकरण में दायर की जाने वाली आख्या हेतु निम्न बिन्दुओं पर सूचनाएँ प्रेषित किये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें:-


1. सिद्धार्थ विहार योजना, गाजियाबाद में उ०प्र० आवास एवं विकास परिषद द्वारा आवंटित किये गये भूखण्डों की संख्या व विवरण।
2. सिद्धार्थ विहार योजना, गाजियाबाद में उ०प्र० आवास एवं विकास परिषद द्वारा निर्गत कम्प्लीशन प्रमाण पत्र जारी किये गये हैं, का पूर्ण विवरण।
3. सिद्धार्थ विहार योजना, गाजियाबाद में उ०प्र० आवास विकास परिषद द्वारा जिन परियोजनाओं को कम्प्लीशन प्रमाण पत्र स्वीकृत किया गया है, उनके द्वारा स्वीकृत मैप के अनुसार हरित पट्टिका विकसित की गयी है, का पूर्ण विवरण।
4. सिद्धार्थ विहार योजना, गाजियाबाद में उ०प्र० आवास विकास परिषद द्वारा जिन परियोजनाओं को कम्प्लीशन प्रमाण पत्र स्वीकृत किये गये हैं, उनके द्वारा घरेलु शुद्धिकरण हेतु सीवेज ट्रीटमेन्ट प्लांट के सम्बन्ध में पूर्ण विवरण।
5. सिद्धार्थ विहार योजना, गाजियाबाद हेतु उ०प्र० आवास विकास परिषद द्वारा विकसित किये जा रहे सीवर नेटवर्क, पम्पिंग स्टेशन तथा सीवेज ट्रीटमेन्ट प्लांट की स्थापना की वर्तमान स्थिति तथा इस सम्बन्ध में समयबद्ध कार्ययोजना का पूर्ण विवरण।
6. सिद्धार्थ विहार योजना, गाजियाबाद में नगरीय ठोस अपशिष्ट की मात्रा तथा उसके ट्रान्सपोर्टेशन, उपचार तथा निस्तारण के सम्बन्ध में पूर्ण विवरण।

अग्रोतर अवगत कराना है कि वाद की अग्रिम सुनवाई की तिथि 12.01.2023 नियत है, जिससे पूर्व आख्या मा० अधिकरण में दायर की जानी है।

भवदीय,


(उत्सव शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपि: अपर जिलाधिकारी (नगर), गाजियाबाद को सादर सूचनार्थ प्रेषित।


क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

IS 15700:2018



उत्तर प्रदेश आवास एवं विकास परिषद
कार्यालय अधीक्षण अभियन्ता-गाजियाबाद वृत्त,
वसुन्धरा कॉम्प्लेक्स, सेक्टर-16ए, वसुन्धरा, गाजियाबाद,
दूरभाष सं० 0120-4133277, ई-मेल-circle7@upavp.com



पत्र सं०-

/ YW / 01

दिनांक:- 03-01-2023

संभवतः

सेवा में,

अधिकासी अभियन्ता,
निर्माण खण्ड गाजियाबाद-01, 02 एवं 03,
उ०प्र० आवास एवं विकास परिषद,
वसुन्धरा, गाजियाबाद।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-884/2022 संजीव कुमार बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 06.12.2022 के अनुपालनके सम्बंध में।

महोदय,

उपरोक्त विषयक, क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद के पत्रसंख्या- 2432 दिनांक 02.01.2023 तदसंलग्न मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-884/2022 संजीव कुमार बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 06.12.2022 का संदर्भ ग्रहण करें, जिसके द्वारा सिद्धार्थ विहार योजना, गाजियाबाद के सम्बंध में मा० अधिकरण द्वारा पारित आदेशों के अन्तर्गत उचित बिन्दु पर आख्या अग्रिम सुनवाई की तिथि दिनांक 12.01.2023 से पूर्व उपलब्ध कराने हेतु अनुरोध किया गया है।

उल्लेखनीय है कि विषयगत प्रकरण में वांछित सूचनाओं के संकलन कर क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को 03 कार्य दिवसों में प्रेषित किये जाने हेतु अधिकासी अभियन्ता, निर्माण खण्ड गाजियाबाद-01 को "नोडल अधिकारी" नामित किया जाता है।

अतः अपेक्षा की जाती है कि वांछित सूचनाओं से नोडल अधिकारी को ससमय उपलब्ध करवाने एवं नोडल अधिकारी वांछित सूचना समयान्तर्गत उक्त विभाग को 03 कार्य दिवसों के अन्तर्गत उपलब्ध कराते हुए उक्त कार्यवाही से वृत्त कार्यालय को अवगत कराना सुनिश्चित करें।

संलग्नक:- उपरोक्तानुसार।

भवदीय,

(संकेश चन्द्र)
अधीक्षण अभियन्ता

पृ०संख्या:- 29

/ उक्त /

तददिनांक:- उपरोक्तानुसार।

प्रतिलिपि:-

1. अपर जिलाधिकारी (नगर) गाजियाबाद।
2. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को उनके पत्रसंख्या-2432 दिनांक 02.01.2023 के संदर्भ में।
3. सहायक अभियन्ता(तक०) गाजियाबाद वृत्त, उ०प्र० आवास एवं विकास परिषद, गाजियाबाद।

अधीक्षण अभियन्ता



उत्तर प्रदेश आवास एवं विकास परिषद

कार्यालय अधिशासी अभियन्ता, निर्माण खण्ड गाजियाबाद-01

ऑफिस काम्प्लेक्स, सेक्टर-16ए, वसुन्धरा, गाजियाबाद।

☎ 0120-4133278, ✉ cd1ghaziabad@gmail.com



पत्र सं०-49

/LEG/47/07

दिनांक-09/01/2023

सेवा में,

क्षेत्रीय अधिकारी,
क्षेत्रीय कार्यालय,
उ०प्र० प्रदूषण नियन्त्रण बोर्ड,
गाजियाबाद।

Annexure-3

विषय- मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-884/2022 संजीव कुमार बनाम उ०प्र० प्रदूषण नियन्त्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 06.12.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक कृपया अपने कार्यालय के पत्र संख्या-2432/एन०जी०टी०१६०/ओ०ए०एन०-884/2022/2023 दिनांक 02.01.2023 का सन्दर्भ ग्रहण करने का कष्ट करें, जो अधीक्षण अभियन्ता, गाजियाबाद वृत्त, उ०प्र० आवास एवं विकास परिषद के पत्र संख्या-29/वाई०डब्ल्यू०/01 दिनांक 03.01.2023 द्वारा प्राप्त हुआ है। उक्त के क्रम में अवगत कराना है कि सिद्धार्थ विहार योजना, गाजियाबाद से सम्बन्धित कार्य अधिशासी अभियन्ता, निर्माण खण्ड गाजियाबाद-01, 02 एवं 03 द्वारा देखा जाता है। अधिशासी अभियन्ता निर्माण खण्ड गाजियाबाद-03 द्वारा अवगत कराया गया है कि उनके कार्यक्षेत्र के अन्तर्गत चल रहे निर्माण कार्यों में वर्तमान तक किसी भी परियोजना का पूर्णतः प्रमाण पत्र निर्गत नहीं किया गया है। अधिशासी अभियन्ता, निर्माण खण्ड गाजियाबाद-02 द्वारा अपने कार्यक्षेत्र से सम्बन्धित सूचना पत्राक-55/एम०-21/05 दिनांक 06.01.2023 द्वारा प्रेषित की गयी है (छायाप्रति संलग्न)। अधीक्षण अभियन्ता, गाजियाबाद वृत्त द्वारा दिये गये निर्देशों के क्रम में आपके पत्र में उल्लिखित बिन्दुओं की संकलित सूचना निम्नवत् है :-

1. सिद्धार्थ विहार योजना, गाजियाबाद में उ०प्र० आवास एवं विकास परिषद द्वारा आवंटित किये गये भूखण्डों की संख्या व विवरण।

सिद्धार्थ विहार योजना, गाजियाबाद में निजी विकासकर्ताओं को आवंटित भूखण्डों पर विकासकर्ताओं द्वारा अपनी परियोजना विकसित की जा रही है। वर्तमान में निम्नलिखित परियोजनाओं में आवंटियों द्वारा निवास किया जा रहा है।

क्र० सं०	भूखण्ड संख्या	आवंटि का नाम	आवंटि द्वारा विकसित परियोजना का नाम
1.	4/बी०एस०-01 एवं 4/बी०एस०-05	मैसर्स प्रतीक रियलटर्स इण्डिया प्रा०लि०	प्रतीक ग्रैण्ड सिटी
2.	4/बी०एस०-02/03	मैसर्स एपेक्स हाईट्स प्रा०लि०	एपेक्स द क्रेमलिन
3.	8/बी०एस०-01	मैसर्स गौड़ सन्स इण्डिया प्रा०लि०	गौड़ सिद्धार्थम्

2. सिद्धार्थ विहार योजना, गाजियाबाद में उ०प्र० आवास एवं विकास परिषद द्वारा निर्गत कम्प्लीशन प्रमाण पत्र जारी किये गये हैं, का पूर्ण विवरण।

उपरोक्त परियोजना में से वर्तमान में परिषद द्वारा केवल मैसर्स प्रतीक रियलटर्स इण्डिया प्रा०लि० द्वारा विकसित परियोजना के अन्तर्गत कुल प्रस्तावित 16 टावर्सों के सापेक्ष प्रथम चरण में 04 नग टावर्स (C1, C2, C3 & C4) एवं द्वितीय चरण हेतु 08 नग टावर्स (C5, C6, C7, C8, C12, C14 P-5 & C6) का आंशिक पूर्णतः प्रमाण पत्र वास्तुविद नियोजक, वास्तुकला एवं नियोजन इकाई-पंचम्, लखनऊ के क्रमशः पत्र संख्या-1279/यू-5/43 पार्ट/ दिनांक 18.08.2021 एवं पत्र संख्या-2552/UPHDB/APD/U-5/43 PART(IV-2) दिनांक 06.10.2022 द्वारा निर्गत है। मैसर्स एपेक्स हाईट्स प्रा०लि० द्वारा निर्मित परियोजना एवं मैसर्स गौड़ सन्स इण्डिया प्रा०लि० द्वारा निर्मित परियोजना का पूर्णतः प्रमाण पत्र वर्तमान तक निर्गत नहीं है।

क्रमशः.....2

3. सिद्धार्थ विहार योजना, गाजियाबाद में उ०प्र० आवास एवं विकास परिषद द्वारा जिन परियोजनाओं को कम्प्लीशन प्रमाण पत्र स्वीकृत किया गया है, उनके द्वारा स्वीकृत मैप के अनुसार हरित पट्टिका विकसित की गयी है, का पूर्ण विवरण।
मैसर्स प्रतीक रियलटर्स प्रा०लि० द्वारा विकसित परियोजना में स्वीकृत मानचित्र के अनुसार बिल्डर द्वारा हरित पट्टिका विकसित की गयी है।
4. सिद्धार्थ विहार योजना, गाजियाबाद में उ०प्र० आवास एवं विकास परिषद द्वारा जिन परियोजनाओं को कम्प्लीशन प्रमाण पत्र स्वीकृत किये गये हैं, उनके द्वारा घरेलू शुद्धीकरण हेतु सीवेज ट्रीटमेन्ट प्लांट के सम्बन्ध में पूर्ण विवरण।
मैसर्स प्रतीक रियलटर्स प्रा०लि० द्वारा विकसित परियोजना में बिल्डर द्वारा भवनों के परिसर में 500 क०एल०डी० क्षमता का एस०टी०पी० स्थापित किया गया है। मैसर्स एपेक्स हाईट्स प्रा०लि० द्वारा विकसित परियोजना में बिल्डर द्वारा भवनों के परिसर में 380 क०एल०डी० क्षमता का एस०टी०पी० स्थापित किया गया है। मैसर्स गौड़ सन्स इण्डिया प्रा०लि० द्वारा विकसित परियोजना में बिल्डर द्वारा भवनों के परिसर में 750 क०एल०डी०(550 + 200) क्षमता का एस०टी०पी० स्थापित किया गया है। एस०टी०पी० के इंस्टॉलेशन सर्टिफिकेट एवं इंस्टॉलेशन रिपोर्ट संलग्न है। वर्तमान में बिल्डर द्वारा उक्त एस०टी०पी० से निकलने वाले शोधित पानी का उपयोग अपनी परियोजना में किया जा रहा है।
5. सिद्धार्थ विहार योजना, गाजियाबाद में उ०प्र० आवास एवं विकास परिषद द्वारा विकसित किये जा रहे सीवर नेटवर्क, पम्पिंग स्टेशन तथा सीवेज ट्रीटमेन्ट प्लांट की स्थापना की वर्तमान स्थिति तथा इस सम्बन्ध में समयबद्ध कार्ययोजना का पूर्ण विवरण।
सिद्धार्थ विहार योजना, गाजियाबाद में ट्रंक सीवर सक्षम स्तर से स्वीकृत परिकल्पना के अनुसार बिछाये जा चुके हैं। सिद्धार्थ विहार योजना, गाजियाबाद में स्वीकृत परिकल्पना के अनुसार 43.00 एम०एल०डी० क्षमता का एस०टी०पी० निर्मित किया जाना प्रस्तावित है। उक्त प्रस्तावित एस०टी०पी० के क्रम में प्रथम चरण में 21.50 एम०एल०डी० क्षमता के एस०टी०पी० का निर्माण कार्य परिषद द्वारा कराया जा रहा है, जिसके कार्य पूर्ण होने का दिनांक 08.07.2023 प्रस्तावित है।
6. सिद्धार्थ विहार योजना, गाजियाबाद में नगरीय ठोस अपशिष्ट की मात्रा तथा उसके ट्रान्सपोर्टेशन, उपचार तथा निस्तारण के सम्बन्ध में पूर्ण विवरण।
सिद्धार्थ विहार योजना, गाजियाबाद में मैसर्स प्रतीक रियलटर्स प्रा०लि०, मैसर्स एपेक्स हाईट्स प्रा०लि० एवं मैसर्स गौड़ सन्स इण्डिया प्रा०लि० द्वारा सॉलिड वेस्ट मैनेजमेन्ट हेतु इंस्टॉल की गयी मशीनरी से सम्बन्धित इंस्टॉलेशन एवं अन्य रिपोर्ट संलग्न हैं।
अवगत कराना है कि सिद्धार्थ विहार योजना, गाजियाबाद में ठोस अपशिष्ट प्रबन्धन के अन्तर्गत आवासीय एवं अनावासीय भवनों के परिसर से कूड़ा संग्रहण एवं समुचित निस्तारण हेतु निविदा आमन्त्रित की गयी थी, जो कि सिंगल बिड हो जाने के कारण निरस्त कर दी गयी है तथा वर्तमान में पुनः निविदा आमन्त्रण की कार्यवाही की जा रही है।

संलग्नक:—उपरोक्तानुसार।

भवदीय



(अमन त्यागी)

अधिकासी अभियन्ता

पृ०प०सं०—

/ उक्त /

प्रतिलिपि:—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. अधीक्षण अभियन्ता—गाजियाबाद, उ०प्र० आवास एवं विकास परिषद, वसुन्धरा, गाजियाबाद को उनके द्वारा दिये गये निर्देशों के क्रम में उक्त संकलित सूचना संलग्नकों सहित प्रेषित।
2. उप आवास आयुक्त, मेरठ—जोन, उ०प्र० आवास एवं विकास परिषद, ऑफिस कॉम्प्लेक्स, शास्त्रीनगर, मेरठ।
3. अधिकासी अभियन्ता, निर्माण खण्ड गाजियाबाद—02/03, उ०प्र० आवास एवं विकास परिषद, वसुन्धरा, गाजियाबाद को उनके द्वारा उपलब्ध करायी गयी सूचना के क्रम में।
4. सहायक अभियन्ता—प्रथम/सम्बन्धित अवर अभियन्ता, निर्माण खण्ड गाजियाबाद—01, उ०प्र० आवास एवं विकास परिषद, वसुन्धरा, गाजियाबाद।

अधिकासी अभियन्ता



उत्तर प्रदेश आवास एवं विकास परिषद

कार्यालय अधिशासी अभियन्ता निर्माण खण्ड-गाजियाबाद-02

सेक्टर-16ए वसुन्धरा काम्पलैक्स गाजियाबाद-201012



पत्रांक:- 55

1 M-21 105

दिनांक:- 06/01/23

सेवा में,

अधिशासी अभियन्ता,
निर्माण खण्ड-गाजियाबाद-01
उ0प्र0 आवास एवं विकास परिषद,
वसुन्धरा, गाजियाबाद।

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-884/2022 संजीव कुमार बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 06.12.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक, अधीक्षण अभियन्ता, गाजियाबाद वृत्त के पत्र सं0-29/वाई0डब्ल्यू0/01 दिनांक 03.01.2023 के क्रम में आपके कार्यालय के पत्र सं0-26/एल0ई0जी0-47/02 दिनांक 05.01.2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा सिद्धार्थ विहार योजना, गाजियाबाद के सम्बन्ध में मा0 अधिकरण द्वारा पारित आदेशों के क्रम में अपने कार्यालय के नियन्त्रणाधीन क्षेत्रों की सूचना/आख्या उपलब्ध कराने हेतु अनुरोध किया गया है।

उक्त के क्रम में खण्ड कार्यालय के नियन्त्रणाधीन क्षेत्रों की सूचना/आख्या बिन्दुवार निम्नलिखित है:-
बिन्दु सं0-1-सिद्धार्थ विहार योजना, गाजियाबाद में इस खण्ड के नियन्त्रणाधीन सेक्टर-4 स्थित बल्क सेल भूखण्ड सं0-4/बी0एस0-1 एवं 4/बी0एस-5 है।

बिन्दु सं0-2-16 नग टॉवर के सापेक्ष प्रथम चरण में 04 नग टॉवर्स (C1, C2, C3 & C4) एवं द्वितीय चरण हेतु 08 नग टॉवर्स (C5, C6, C7, C8, C12, C14, P-5 & C6) का आंशिक पूर्णतः प्रमाण पत्र वास्तुविद नियोजक, वास्तुकला एवं नियोजन इकाई-पंचम लखनऊ के क्रमशः पत्र सं0-1279/यू-5/43 पार्ट/दिनांक 16.06.2021 एवं पत्र सं0-2552/UPHDB/APD/U-5/43 PART(IV-2) दिनांक 06.10.2022 द्वारा निर्गत है।

बिन्दु सं0-3-स्वीकृत मानचित्र के अनुसार सम्बन्धित बिल्डर द्वारा हरित पट्टिका विकसित की गयी है।

बिन्दु सं0-4-बिल्डर द्वारा उपरोक्त भवनों के परिसर में स्थापित STP की Installation Certificate एवं Installation Report संलग्न है।

बिन्दु सं0-6-सोलिड वेस्ट मैनेजमेन्ट की Installation एवं Commissioning Report संलग्न है।
आख्या सूचनार्थ प्रेषित।

संलग्नक:- उपरोक्तानुसार।

भारतीय

(इं0 सुमित कुमार-I)
अधिशासी अभियन्ता

पू0सं0

/ उक्त

दिनांक:-

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. अधीक्षण अभियन्ता, गाजियाबाद वृत्त, उ0प्र0 आवास एवं विकास परिषद, गाजियाबाद को उनके पत्र सं0-29/वाई0डब्ल्यू0/01 दिनांक 03.01.2023 के संदर्भ में।
2. सहायक अभियन्ता-प्रथम/द्वितीय निर्माण खण्ड-गाजियाबाद-02, उ0प्र0 आवास एवं विकास परिषद, गाजियाबाद।

अधिशासी अभियन्ता



SVM Infraestate Pvt. Ltd.

Part of it and the Government of India

To,
M/s Prateek Realators India Pvt Ltd
A-42, Sector -67,
Noida, UP

Sub: - Supply, Installation, Commissioning & Operation of Solid Waste Management equipment of OWC Machine Ghaziabad.

Dear Sir,

This is to certify that OWC machine for Solid waste management has been installed and is operational at your Society Namely Prateek Grand City situated at plot no 4/BS-1 & 4/BS-5, Sidharth Vihar Ghaziabad.

The installation and commissioning Report dated 10/4/21 is attached herewith.

Thanking you,

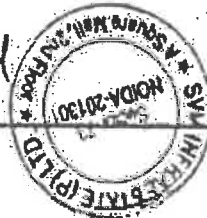
For SVM Infraestate Pvt Ltd.

[Handwritten Signature]
 Authorised Signatory



Date: 20/07/21
 place: Noida

INSTALLATION & COMMISSIONING REPORT			
EQUIPMENT & ACCESSORIES			
FORM NO.	135	Date:	10/04/2021
OWC MODEL	Sr. No. : OWC-130		
Curring System Type & No.	Double curing system, Composting Bin-1100 LTR-1 PC.		
Shredder No. / Type	NA		
Other Accessories	NA		
Name of customer	Prateek Realtors India Pvt. Ltd		
Customer Address	Prateek Grand City, Plot no. 4/BS-1 & 4/BS-5, Siddharth vihar, Gaziabad		
Name with Contact Number			
	Cell #:	7290042835	
	Phone #:		
	Fax #:		
SUPPLIER DETAILS			
Name of Supplier:	SVM INFRAESTATE PRIVATE LIMITED		
ADDRESS:	Flat no : 05 , 2nd Floor , A Square Mall , Sector : 73 , Sarfabad, Noida (Uttar Pradesh)		
Name with Contact Number:	Name:	VIMAL KISHORE MISHRA	
	Cell #:	7290042839	
	Phone #:		
	Fax #:		
TRAINING DETAILS			
Training imparted to (Name)	SURAJ		
Machine has been received in good condition, installed properly & commissioned to the satisfaction of the client. Mr. <u>SURAJ</u> is trained properly. He has understood the operation properly. He has also been trained for daily preventive maintenance & operation.			
Training provided by <u>Sanjay SVM</u>			
AUTHORIZATION			
Name & Signature of Operator.	Name	VIMAL	
<u>SURAJ</u>	Signature	<u>Vimal</u>	
Name & Signature of the Officer of Client	Name & Signature of the Officer of SVM INFRAESTATE PVT. LTD.		
<u>ARVIND</u>	VIMAL KISHORE MISHRA		
<u>Arvind</u>	<u>VIMAL</u> <u>Vimal</u>		



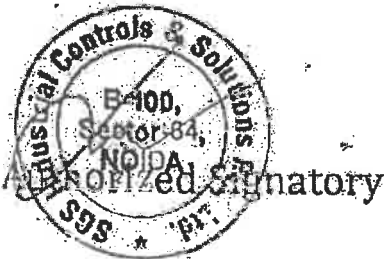
STP Installation Certificate

The Project team of "Prateek Grand City" (Group Housing Project) at Plot No. 04/B.S-185, Siddharth Vihar, Ghaziabad, U.P. developed by M/s Prateek Realtors India Pvt. Ltd. has planned to install a Sewage Treatment Plant (STP) in 4 modular parts (500 KLD each). There is a collection tank of 2 x 380 KLD. For our phase-1 we have installed an STP of 500 KLD capacity based on FAB TECHNOLOGY PROCESS. Following were the input sewage characteristics considered:-

1. BOD <10 mg/l
2. COD <50 mg/l
3. TSS <10 mg/l

Erection/Testing and Commissioning of plant has been completed successfully as per client satisfaction. All the Electrical & Mechanical equipment are in operational condition. We are now handing over all instruments in running conditions to the client. The system will operate as per the guidelines or as per the Operation & Maintenance manual.

For M/s SGS Industrial Controls & Solutions Pvt. Ltd



For Prateek Realtors India Pvt. Ltd.
[Signature]
 Authorized Signatory

STP Installation Report

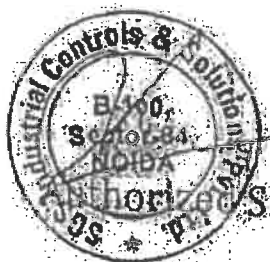
Sewage Treatment Plant (STP) of 500 KLD capacity based on FAB TECHNOLOGY PROCESS has been installed at "Prateek Grand City" at Siddarth Vihar, Ghazabad developed by M/s Prateek Realtors India Pvt. Ltd.

Following were the input sewage characteristics considered:-

- 1. BOD <10 mg/l
- 2. COD <50 mg/l
- 3. TSS <10 mg/l

Erection/Testing and Commissioning of plant has been completed successfully as per client satisfaction. All the Electrical & Mechanical equipment are in operational condition. We are now handing over all instruments in running conditions to the client. The system will operate as per the guidelines or as per the Operation & Maintenance manual.

For M/s SGS Industrial Controls & Solutions Pvt. Ltd.



For Prateek Realtors India Pvt. Ltd.
[Signature]
Authorized Signatory

07/01/2023

सर्वोच्च;

अधिकाधी अभियन्ता निर्माणखण्ड - 1
 आवास एवं विकास परिषद् वसुन्धरा
 गाजियाबाद (उ.प्र.)

विषय: - Plot No - BS-4 - 2/3 Apex the Karamlin में S.T.P.
 & Green Waste Reprocessor Unit Purchase and Installation
 Report जमा करने के सम्बन्ध में।

महोदय,

निवेदन है कि हमारे द्वारा Plot No - BS-4 2/3 में
 प्रपोजेक्ट के क्रेमलिन नाम का ग्रुप हाइसिंग सोसाइटी बनाई गई है
 जिसमें हमारे द्वारा निम्नानुसार S.T.P एवं Waste Reprocessor
 Unit प्रयास जमा है जिसके स्वीकृति के प्रमाण सहित उसके
 Installation (लगाव) का प्रमाण फर् हमारे द्वारा संलग्न किया जा रहा
 है हमारे द्वारा S.T.P के संबंधित पानी को पुनः Toilets के
 Flushing water तथा Landscape में पेड़-पौधों को पानी देने के
 रूप में उपयोग में लाया जाता है। इससे बने स्वच्छ को हम
 Landscape में स्वच्छ के रूप में उपयोग में लाते हैं।

संलग्न

- 1) S.T.P. के स्वीकृति के लिए की कॉपी
- 2) S.T.P. Installation Report
- 3) Green Waste Reprocessor Unit स्वीकृति
की लिए की कॉपी
- 4) Green Waste Reprocessor Unit Installation
Report.

AEI | Sh. R. K. Gupta (E)

व्यवस्थापक

For APEX HEIGHTS PVT LTD



Authorised Signatory



Purlicus Inc.

Creating Difference in Similarities

GSTN : 09AANFR274L2ZC



NSIC
National Safety Council of India



**INSTALLATION CERTIFICATE
TO WHOM IT MAY CONCERN**

This is to certify that supply of Sewage Treatment Plant of 380 KLD i.e. First module of Total 760KLD capacity has been supplied, Installed and Commissioned by Purlicus Inc to Apex Heights Pvt Ltd at site Apex Kremlin, Siddhartha Vihar, Ghaziabad, U.P. dated 15/04/2021. The system Installation has been completed on dated 15.04.2021.

Kindly Note that the biological commissioning of system is pending. All electromechanical equipment's are handed over to Apex Team.

For Purlicus Inc

For Apex Heights Pvt Ltd

M/S PURLIEUS INC

Authorised Signatory

AUTHORISED SIGNATORY

AUTHORISED SIGNATORY

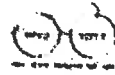
(J.K. Sharma)

Website: www.purlicusinc.com

Address : K-162, Site V, Kaska Industrial Area, Greater Noida-201310, Gautam Budh Nagar, U.P.
Phone : 0120-2666066, Email : info@purlicusinc.com

Purlieus Inc.

GSTIN: 09AANFP7274L2ZC



NSIC
National Small Industries Corporation



Tax Invoice

Consignor Address: M/s Purlieus Inc K-462, SITE V, Kasna Industrial Area Greater Noida, Noida - 201306 State: Uttar Pradesh Capital: Lucknow State Code: 09 GSTIN: 09AANFP7274L2ZC	Tax Invoice No P-006	Date 14/04/2021
	Ref. No. RA 2	Dated 11/07/2020

Buyer: M/s Apex Heights Pvt Ltd Apex Acacia Valley, Plot No 11, 3 Block C, Sector 3, Vaishali, Ghaziabad (UP) GSTIN: 09AADCR2231A1ZZ	Delivery Address M/s Apex Heights Pvt Ltd Apex The Kremlin, Plot No BS 2/3, Siddhartha Vihar, Ghaziabad (UP)
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Sr. No.	Description of Goods	HSN/S AC	GST Rate	Qty	Rate	Por	Amount
1.	Waste water treatment plant spare & components: > SEWERAGE TREATMENT PLANT 380KLD PLANT PUMPS, EQUIPMENT & PIPING, INSTALLATION	9987	18%	1	9,00,000	Gross	9,00,000

Declaration:
I declare that the invoice shows the actual price of the goods described and that all particulars are true and correct.

Sub Total	9,00,000
Taxable Amount (A)	9,00,000
SGST @ 9% (B=A*9%)	81,000
CGST @ 9% (B=A*9%)	81,000
Total Amount (D)	10,62,000

Amount In Words - Ten Lakh Sixty Two Thousand Only.

HSN/SAC	Tax	CGST		SGST		IGST	
		RATE	Amount	Rate	Amount	Rate	Amount
9987	9,00,000	9%	81,000	9%	81,000		
TAX TOTAL	1,62,000						

Buyer Seal & Signature 	For Purlieus INC. PURLIEUS INC K-462, Site V, Kasna Industrial Area, Greater Noida-201306 GSTIN: 09AANFP7274L2ZC
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If you have any questions related to the Invoice, please contact info@purlieusinc.com

1062000/-
22/06/2021
19/04/21
(J.K. Sharma)

BILL POSTED
SIGN: Jashmeet Singh
19-6-21

Website: www.purlieusinc.com
 Address : K-462, Site V, Kasna Industrial Area, Greater Noida-201310, Gautam Budh Nagar, U.P.
 Phone : 0120-2666066, Email : info@purlieusinc.com

Project APEX 1998 MLIN

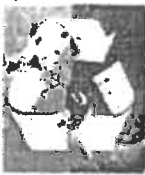
CODE	DESCRIPTION	UNIT	MEASURED QTY	RATE	Total rate	2A2			Date	Current Amount	Previous Amount	Cumulative Amount
						Previous QTY	Current QTY	Cummulative QTY				
1	BAR SCREEN	NO	2	5000	10000				14/04/21			
	60% Material Delivery			3000	6000	1	0	1	6000	0	6000	6000
	30% Erection and commissioning ✓			1500	3000	0	1	1	0	3000	3000	3000
	10% Handover			500	1000	0	0	0	0	0	0	0
2	SEWAGE LIFTING PUMP	NO	2	35000	70000							
	60% Material Delivery			21000	42000	1	0	1	42000	0	42000	42000
	30% Erection and commissioning			10500	21000	0	1	1	0	21000	21000	21000
	10% Handover			3500	7000	0	0	0	0	0	0	0
3	AIR BLOWER	NO	2	140000	280000							
	60% Material Delivery			84000	168000	1	0	1	168000	0	168000	168000
	30% Erection and commissioning			42000	84000	0	1	1	0	84000	84000	84000
	10% Handover			14000	28000	0	0	0	0	0	0	0
4	DIFFUSERS	Lot	1	40000	40000							
	60% Material Delivery			24000	24000	1	0	1	24000	0	24000	24000
	30% Erection and commissioning			12000	12000	0	1	1	0	12000	12000	12000
	10% Handover			4000	4000	0	0	0	0	0	0	0
5	MBBR MEDIA	M3	14	16000	224000.0							
	60% Material Delivery			9600	134400	1	0	1	134400	0	134400	134400
	30% Erection and commissioning			4800	67200	0	1	1	0	67200	67200	67200
	10% Handover			1600	22400	0	0	0	0	0	0	0
6	TUBE Deck Media	M3	7	8000.00	56000.0							
	60% Material Delivery			4800	33600	1	0	1	33600	0	33600	33600
	30% Erection and commissioning			2400	16800	0	1	1	0	16800	16800	16800
	10% Handover			800	5600	0	0	0	0	0	0	0
7	SLUDGE TRANSFER PUMP	NO	2	25000	50000							
	60% Material Delivery			15000	30000	1	0	1	30000	0	30000	30000
	30% Erection and commissioning			7500	15000	0	1	1	0	15000	15000	15000

M/S PURFLIEUS INC

Authorised Signatory

UNIT	DESCRIPTION	QTY	UNIT PRICE	TOTAL	QTY	UNIT PRICE	TOTAL	QTY	UNIT PRICE	TOTAL
2	60% Material Delivery	40000	80000		1	48000		1	48000	
	30% Erection and commissioning	24000	48000		0			1	24000	48000
	10% Handover	12000	24000		0			1	24000	24000
	10% Handover	4000	8000		0			0	0	0
9	MULTI GRADE FILTER	160000	160000							
	60% Material Delivery	96000	96000		1	96000		1	96000	96000
	30% Erection and commissioning	48000	48000		0			1	48000	48000
	10% Handover	16000	16000		0			0	0	0
10	ACTIVATED CARBON FILTER	180000	180000							
	60% Material Delivery	108000	108000		1	108000		1	108000	108000
	30% Erection and commissioning	54000	54000		0			1	54000	54000
	10% Handover	18000	18000		0			0	0	0
16	OZONATOR	225000	225000							
	60% Material Delivery	135000	135000		1	135000		1	135000	135000
	30% Erection and commissioning	67500	67500		0			1	67500	67500
	10% Handover	22500	22500		0			0	0	0
17	IRRIGATION WATER TRANSFER PUMP	30000	60000							
	60% Material Delivery	18000	36000		1	36000		1	36000	36000
	30% Erection and commissioning	9000	18000		0			1	18000	18000
	10% Handover	3000	6000		0			0	0	0
17	BALANCE WATER TRANSFER PUMP	35000	70000							
	60% Material Delivery	21000	42000		1	42000		1	42000	42000
	30% Erection and commissioning	10500	21000		0			1	21000	21000
	10% Handover	3500	7000		0			0	0	0
12	SLUDGE DEWATERING PUMP	35000	70000							
	60% Material Delivery	21000	42000		1	42000		1	42000	42000
	30% Erection and commissioning	10500	21000		0			1	21000	21000
	10% Handover	3500	7000		0			0	0	0
14	FILTER PRESS	320000	320000							
	60% Material Delivery	192000	192000		1	192000		1	192000	192000
	30% Erection and commissioning	96000	192000		0			1	96000	96000

M/S PURLIEUS INC



Purlieus Inc.
Creating Difference in Similarities

GSTN : 09AANFP7274L2ZC
546



ISO
9001:2008
REGISTERED

Delivery Payment excluding panel cost
14,99,200
5/12/2020

60% - 10,19,520
2,00,000
8,19,520

Tax Invoice

Consignor Address:
M/s Purlieus Inc
K462, SITE V, Kasna Industrial Area
Greater Noida, Noida - 201306
State: Uttar Pradesh
Capital: Lucknow
State Code: 09
GSTIN: 09AANFP7274L2ZC

Tax Invoice No
P-030
Date
18/11/2020
Ref. No.
—
Dated
11/07/2020

Customer Address:
Apex Heights Pvt Ltd
Apex Acacia Valley, Plot No 11, 3 Block C,
Sector 3, Vaishali,
Ghaziabad (UP)
GSTIN: 09AADCR2231A1ZZ

Delivery Address
M/s Apex Heights Pvt Ltd
Apex The Kremlin, Plot No BS 2/3,
Siddhartha Vihar,
Ghaziabad (UP)

PAID
CIT No: 133509 133510
Amt: 7 Lac. 499200/-
Yes 927

Sr. No.	Description of Goods	HSN/S AC	GST Rate	Qty	Rate	Per	Amount
1.	Waste water treatment plant spare & components: SEWERAGE TREATMENT PLANT 380KLD-PLANT PUMPS, EQUIPMENT & PIPING, ETC	8421	18%	1	14,40,000	Gross	14,40,000

Sub Total	14,40,000
Taxable Amount {A}	14,40,000
SGST @ 9% (B=A*9%)	1,29,600
CGST @ 9% (B=A*9%)	1,29,600
Total Amount {D}	16,99,200

Amount In Words - Sixteen Lakh Ninety Nine Thousand Two Hundred Only.

HSN/SAC	Tax	CGST		SGST		IGST	
		Rate	Amount	Rate	Amount	Rate	Amount
8421	14,40,000	9%	1,29,600	9%	1,29,600		
TAX TOTAL	2,59,200						

Customer Seal & Signature
[Signature]

Purlieus Inc.
PURLIEUS INC
K-462, Site - V
Kasna Industrial Area
Greater Noida, Noida-201310
GSTIN: 09AANFP7274L2ZC

If you have any questions related to the Invoices please contact info@purlieusinc.com

3768 IN WARE 5:35 PM
20-11-2020
Signature
Website: www.purlieusinc.com
Less Advance 2,00,000/-
5/12/2020
14,99,200/-
Net Payable

Address : K-462, Site V, Kasna Industrial Area, Greater Noida- 201310, Gautam Buddha Nagar, U.P.
Phone : 0120-2666066, Email : info@purlieusinc.com

GSTIN: 09AANFP7274L2ZC

DELIVERY CHALLAN

PURLIEUS INC

Reg. Office: K-462, Site-V, Surajpur Industrial Area, Greater Noida, Noida (UP) - 201306
 Contact: 0120-2666066; 8744004194

DELIVERY ADDRESS

M/S APEX Kremlin Sidharth Vihar Ghazibad -201014

DATE: 18/11/2020

CHALLAN NO: 1

PO NUMBER

VEHICLE NUMBER:

EWAY BILL NUMBER:

Following items have been delivered at your premises, kindly accept them.

SN	Description of Items	Size (mm)	Qty	Unit	Make	Remarks
1	Sewage Transfer Pump ✓	ETERNA SERIES	2	Nos	Kirloskar	
2	Balance water transfer pump ✓	KDI 527	2	Nos	Kirloskar	
3	Irrigation transfer pump ✓	KDI 527	2	Nos	Kirloskar	
4	Filter feed pump ✓	KDI 844	2	Nos	Kirloskar	
5	Sludge recirculation pump ✓	SPDM	2	Nos	Kirloskar	
6	Sludge recirculation pump	SP3LM	2	Nos	Kirloskar	
7	Bar Screen ✓	1000X1000	2	Nos	Kirloskar	
8	Air blower ✓	440mm 0.5KG/CM2	2	Nos	Purlieus	
9	Fine Bubble Diffuser	1000*63mm	16	Nos	Beta	
10	Coarse Bubble diffuser	150mm	4	Nos	Silicon	
10	Mbbr media ✓	14M3	84	Bag	WELCOME	
11	Tube settler Media ✓	7M3	38	Bag	WELCOME	
12	Ozonator ✓	120gm/hr	1	Nos	Creative	
13	Multi grade filter vessel ✓	2000mm*2800mm	1	Nos	Purlieus	
14	Activated Carbon filter vessel ✓	2000*2800mm	1	Nos	Purlieus	
15	Screw pump ✓	3m ³ /hr @ 40mt head	1	Nos	Rotomac	
16	Filter Press	30plate 24"24"	1	Nos	Pharmatech	
17	Pebble		4200	KG		
18	Gravel		4200	KG		
19	Sand		2200	KG		
20	Fine		2500	KG		
21	Carbon		500	KG		
22	SS Pipe	40 mm	24	Mtr		
23	Ms Angel	40*40*5	30	Mtr		
24	Ms U Channel	75*40*5	6	Mtr		
25	UPVC Pipe	80mm	19	Mtr		
26	Nut Bolt with Washer	4sut2.5"	100	Nos		
27	Cutting Wheel	4"	5	Nos		
28	Fasner	10mm	2	Pkt		
29	Ms U Channel	100*40*5mm	4	Mtr		
30	Nrv	80 mm	4	Nos		
31	Butterfly Valve	65mm	1	Nos	KARTAR	
32	Upvc Elbow	65mm	2	Nos		
33	Upvc Tee	50mm	1	Nos		
34	Welding rod		5	Pkt		
35	Pressure Gauge	0-10kg	1	Nos		
36	GATE Valve	300MM	1	Nos		

2 ✓
without Motor


?

Term & Conditions:

- Goods once sold will not be taken back.
- Our responsibilities for storage/loss/damage ceases once the goods are delivered to buyer or agent.
- Warranty related claims (if any) to be settled as per Principle/Manufacturers. We take no responsibilities for any kind of omissions or error of their part. received the above mentioned materials in good conditions.

Receiver's sign.

Received
[Signature]

For PURLIEUS INC

PURLIEUS INC
 K-462, Site - V
 Kasna Industrial Area
 Greater Noida, Noida-201310
 GSTIN: 09AANFP7274L2ZC
 Authorised Signatory

ORIGINAL FOR RECEIPT

Office Address: K-462, Site-V, Surajpur Industrial Area, Greater Noida, Noida-201306 (0120-2666066)

20/11/2020
 (J.N. Dhawan)

18/11/2020

E-Way Bill System



Government of India
e-Way Bill



1. E-WAY BILL Details

eWay Bill No: **4511 4693 6027** Generated Date: **18/11/2020 10:19 AM** Generated By: **09AAN FP727 4L2ZC** Valid Upto: **18/11/2020**
 Mode: **Road** Approx Distance: **29km**
 Type: **Outward - Supply** Document Details: **Tax Invoice - P030 - 18/11/2020** Transaction type: **Regular**

2. Address Details

From

GSTIN : 09AAN FP727 4L2ZC
 PURLIUS INC
 UTTAR PRADESH
 :: Dispatch From ::
 K-482 SITE NO.-5 KASNA INDUSTR
 GREATER NOIDA GAUTAM BUDDH NAGAR
 Gautam Buddha Nagar, UTTAR PRADESH-201310

To

GSTIN : 09AAD CR223 1A1ZZ
 M/S APEX HEIGHTS PRIVATE LIMITED
 UTTAR PRADESH
 :: Ship To ::
 Apex The Kremlin, Plot No BS 2/3,
 Siddhartha Vihar
 GHAZIABAD, UTTAR PRADESH-201009

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advol)
8421	waste water treatment plant & STP Pumps and fittings	1.00 gms	1440000.00	9.000+9.000+NE+0.000+0.00

Tot. Tax'ble Amt ₹ 1440000.00 CGST Amt ₹ 129600.00 SGST Amt ₹ 129600.00 IGST Amt ₹ 0.00 CESS Amt ₹ 0.00 CESS Non.Advol Amt ₹ 0.00
 Other Amt ₹ 0.00 Total Inv. Amt ₹ 1699200.00

4. Transportation Details

Transporter ID & Name :

Transporter Doc. No & Date : & 18/11/2020

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh. Info (If any)
Road	UP16DT9888	Gautam Buddha Nagar	18/11/2020 10:19 AM	09AANFP7274L2ZC		




451146936027

Project - APEX KREMLIN												
CODE	DESCRIPTION	UNIT	MEASURED QTY	RATE	Total rate	RA 1			18-11-2020			
						Previous QTY	Current QTY	Cummulative QTY	Date	Current Amount	Cummulative Amount	
1	BAR SCREEN	NO	2	5000	10000							
	60% Material Delivery			3000	6000		1	1				
	30% Erection and commissioning			1500	3000		0	0		6000		6000
	10% Handover			500	1000		0	0		0		0
2	SEWAGE LIFTING PUMP	NO	2	35000	70000							
	60% Material Delivery			21000	42000		1	1				
	30% Erection and commissioning			10500	21000		0	0		42000		42000
	10% Handover			3500	7000		0	0		0		0
3	AIR BLOWER	NO	2	140000	280000							
	60% Material Delivery			84000	168000		1	1				
	30% Erection and commissioning			42000	84000		0	0		168000		168000
	10% Handover			14000	28000		0	0		0		0
4	DIFFUSERS	Lot	1	40000	40000							
	60% Material Delivery			24000	24000		1	1				
	30% Erection and commissioning			12000	12000		0	0		24000		24000
	10% Handover			4000	4000		0	0		0		0
5	MBBR MEDIA	M3	14	16000	224000.0							
	60% Material Delivery			9600	134400		1	1				
	30% Erection and commissioning			4800	67200		0	0		134400		134400
	10% Handover			1600	22400		0	0		0		0
6	TUBE Deck Media	M3	7	8000.00	56000.0							
	60% Material Delivery			4800	33600		1	1				
	30% Erection and commissioning			2400	16800		0	0		33600		33600
	10% Handover			800	5600		0	0		0		0
7	SLUDGE TRANSFER PUMP	NO	2	25000	50000							
	60% Material Delivery			15000	30000		1	1				
	30% Erection and commissioning			7500	15000		0	0		30000		30000
	10% Handover			2500	5000		0	0		0		0

PLUMBERS INC
 K-462, Sifa - V
 Kasna Industrial Area
 Greater Noida, Noida-201310
 GSTIN: 09AANFP7274L27C

NO	2	40000	80000	1	1	0	48000	48000
8 FILTER FEED PUMP								
60% Material Delivery		24000	48000	1	1	0	48000	48000
30% Erection and commissioning		12000	24000	0	0	0	0	0
10% Handover		4000	8000	0	0	0	0	0
9 MULTI GRADE FILTER								
60% Material Delivery	1	160000	160000					
30% Erection and commissioning		96000	96000	1	1	0	96000	96000
10% Handover		48000	48000	0	0	0	0	0
10 ACTIVATED CARBON FILTER								
60% Material Delivery	1	180000	180000					
30% Erection and commissioning		108000	108000	1	1	0	108000	108000
10% Handover		54000	54000	0	0	0	0	0
16 OZONATOR								
60% Material Delivery	1	225000	225000					
30% Erection and commissioning		135000	135000	1	1	0	135000	135000
10% Handover		67500	67500	0	0	0	0	0
17 IRRIGATION WATER TRANSFER PUMP								
60% Material Delivery	2	30000	60000					
30% Erection and commissioning		18000	36000	1	1	0	36000	36000
10% Handover		9000	18000	0	0	0	0	0
17 BALANCE WATER TRANSFER PUMP								
60% Material Delivery	2	35000	70000					
30% Erection and commissioning		21000	42000	1	1	0	42000	42000
10% Handover		10500	21000	0	0	0	0	0
12 SLUDGE DEWATERING PUMP								
60% Material Delivery	2	35000	70000					
30% Erection and commissioning		21000	42000	1	1	0	42000	42000
10% Handover		10500	21000	0	0	0	0	0
14 FILTER PRESS								
60% Material Delivery	1	3,20,000	320000					
30% Erection and commissioning		192000	192000	1	1	0	192000	192000
10% Handover		96000	96000	0	0	0	0	0
20 ELECTRICAL PANEL								
		200000	200000	0	0	0	0	0


PURTILOS INC
 K-462, Site - V
 Kasna Industrial Area
 Greater Noida, Noida-201310
 GSTIN-09AANFP7274L2ZC

60% Material Delivery						120000				0	0	0	0	0	0	0	0
30% Erection and commissioning						60000				0	0	0	0	0	0	0	0
10% Handover						20000				0	0	0	0	0	0	0	0
18 PIPE AND FITTING					Lot	263000											
60% Material Delivery						157800				1	1	0	157800	157800			
30% Erection and commissioning						78900				0	0	0	0	0	0	0	0
10% Handover						26300				0	0	0	0	0	0	0	0
19 SLUDGE RECIRCULATION PUMP TO ANOXIC					NO	70000											
60% Material Delivery					2	35000											
30% Erection and commissioning						21000				1	1	0	42000	42000			
10% Handover						10500				0	0	0	0	0	0	0	0
						3500				0	0	0	0	0	0	0	0
20 INSTALLATION AND COMMISSIONING					Lot	150000											
60% Material Delivery						90000				1	1	0	90000	90000			
30% Erection and commissioning						45000				0	0	0	0	0	0	0	0
10% Handover						15000				0	0	0	0	0	0	0	0
21 GATE VALVE					Lot	22000											
60% Material Delivery						13200				1	1	0	13200	13200			
30% Erection and commissioning						6600				0	0	0	0	0	0	0	0
10% Handover						2200				0	0	0	0	0	0	0	0
Total													1440000	1440000			

PURLIEUS INC
 K-462, Site - V
 Kasna Industrial Area
 Greater Noida, Noida-201310
 GSTIN: 09AANFP7274L2ZC

GSTIN: 09AANFP7274L2ZC

DELIVERY CHALLAN

PURLIEUS INC

Reg. Office: K-462, Site-V, Surajpur Industrial Area, Greater Noida, Noida (UP) - 201306
 Contact: 0120-2666066; 8744004194

DELIVERY ADDRESS

Apex Heights PVT Ltel
 Flat No 11 3 block C

DATE:

CHALLAN NO:

PO NUMBER

VEHICLE NUMBER:

EWAY BILL NUMBER:

Following Items have been delivered at your premises, kindly accept them.

SN	Description of Items	Size (mm)	Qty	Unit	Make	Remarks
1	Butterfly Valve	80mm	10	✓	Kerrtor	
2	Butterfly Valve	65mm	8	✓	"	
3	Butterfly Valve	80mm	12	✓	"	
4	Butterfly Valve	100mm	7	✓	"	
5	Strainer	50mm	1	✓	"	
6	Strainer	80mm	1	✓	"	
7	Strainer	100mm	1	✓	"	
8	Bell Valve	25mm	1	✓	"	
<p>Received</p> <p><i>[Signature]</i></p> <p>20/11/2020</p> <p><i>[Signature]</i></p>						

Term & Conditions:

1. Goods once sold will not be taken back.
2. Our responsibilities for storage/loss/damage ceases Once the goods are delivered to buyer or agent.
3. Warranty related claims if any to be settled as per Principle/Manufacturers we take no responsibilities for any kind of omissions of error of their part. received the above mentioned materials in good conditions.

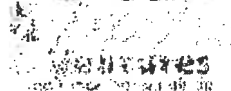
For PURLIEUS INC

Receiver's sign.

Authorised Signatory

ORIGINAL FOR RECEIPT

Office Address: K-462, Site-V, Surajpur Industrial Area, Greater Noida, Noida-201306 (0120-2666066)



04/01/2022

CIVL/Apex/2022/01

Apex Heights Pvt Ltd
Plot No. 11/3,
Sector -3
Vaishali, Ghaziabad

Sub: Successful Installation and Commissioning of GoClean Composter Machine and Delivery of Crates at your Project "The Apex Kremlin", Siddharth Vihar, Ghaziabad.

Respected Sir,

This refers to your Purchase Order for GoClean Composter machine for your Project "The Apex Kremlin" dated 02/04/2021.

We would like to inform you that we have successfully installed and commissioned the GoClean Composter machine and its accessories i.e. Staircase, Instruction Boards, Toolkit, etc. Delivery

We have also successfully delivered the Crates to your team.

You are requested to kindly acknowledge the same.

Records
Abhinav Gupta
Director
9871892307

signed by G. Gupta
Date

CIVL/Apex/2022/02

Apex Heights Pvt Ltd
Plot No. 11/3,
Sector -3
Vaishali, Ghaziabad

Sub: Test Certificate of the Composter machine at Apex Kremlin.

Respected Sir,

This refers to your Purchase Order for GoClean Composter machine for your Project "The Apex Kremlin" dated 02/04/2021.

We would like to confirm that we have delivered the 500 kg per day capacity model for your project as per the specifications mentioned in the Work Order.

Records
Abhishek Gupta
Director
9871692007

Tax Invoice

CLEAN INDIA VENTURES PVT. LTD.
4/24 A.A.B HOUSE ASAF ALI ROAD
NEW DELHI - 110002
GSTIN/UIN: 07AAGCC0350E2Z6
State Name : Delhi, Code : 07
CIN: U74140DL2015PTC280509

Invoice No. GST/GWR/2122/01	Dated 8-Apr-2021
Delivery Note	Mode/Terms of Payment IMMEDIATE
Supplier's Ref. GST/GWR/2122/01	Other Reference(s)
Buyer's Order No.	Dated
Despatch Document No.	Delivery Note Date
Despatched through BY TRUCK	Destination GHAZIABAD
Bill of Lading/LR-RR No.	Motor Vehicle No. DL1LY4384
Terms of Delivery	

Buyer:
APEX HEIGHTS PVT LTD
APEX THE KREMLIN, BS-4, PLOT NO-2/3,
SIDDHARTH VIHAR, GHAZIABAD, TAX PAYABLE ON
REVERSE CHARGE-NO
GSTIN/UIN : 09AADCR2231A1ZZ
PAN/IT No
State Name : Uttar Pradesh, Code : 09
Place of Supply : Uttar Pradesh

Particulars	HSN/SAC	GST Rate	Quantity	Rate	per	Amount
Green Waste Reprocessor Unit CHARGES TOWARDS SALE OF GREEN WASTE REPROCESSING SYSTEM ORGANIC WASTE MACHINE INSTALLED AT APEX HEIGHTS, GHAZIABAD INPUT : ORGANIC WASTE OUTPUT : ORGANIC COMPOST QTY : 1 NO CAPACITY : 500 KGS MINIMUM PER DAY IGST @ 12%	8479	12 %				5,58,036.00
					12 %	66,964.00
Total						₹ 6,25,000.00

PAID
Ch. No. 125105-43390
Amt. 275000/-
Date 25/04/21
17/04/21

Amount Chargeable (in words)
INR Six Lakh Twenty Five Thousand Only
E & O.E

HSN/SAC	Taxable Value	Integrated Tax		Total Tax Amount
		Rate	Amount	
8479	5,58,036.00	12%	66,964.00	66,964.00
Total	5,58,036.00		66,964.00	66,964.00

Tax Amount (in words) : **INR Sixty Six Thousand Nine Hundred Sixty Four Only**

Company's PAN : **AAGCC0350E**
Declaration
In case of any dispute or difference arising out of the present invoice, the same shall be referred to sole arbitrator so appointed by the Managing Director of M/s Clean India Ventures Pvt. Ltd. in accordance with Arbitration and Conciliation Act, 1996, whose decision shall be final and binding upon parties.

Company's Bank Details
Bank Name : SCB C/A - 52505142313
A/c No. : 52505142313
Branch & IFS Code : SCBL0036027

Customer's Seal and Signature

BILL POSTED
for CLEAN INDIA VENTURES PVT. LTD.
Authorized Signatory

APEX HEIGHTS PVT. LTD.
BS-4, Plot No. 2/3 Siddhath Vihar (GZB.)

IN WARD
S. No. 5821
Date 02/04/21

CLEAN INDIA VENTURES PVT. LTD.
Sector-10, Noida-201301, UP., Ph: +91-9871692007
Email: info@cleanindiatech.com, Website: www.cleanindiatech.com
CIN U74140DL2015PTC280509



Apex Heights Pvt. Ltd.

Corp. Office: Plot No. 1/3 Sector - 3, Apex Acacia Valley, Vaishali, Ghaziabad, (U.P.)

Email: info@theapexgroup.in

Regd. Office: S-672, School Block, Shakarpur, Delhi - 110092

Website: www.theapexgroup.in

Mob: 09810406695, 09810030956

CIN No.: U45201DL2006PTC146615

Date: - 02/04/2021

To,
M/s Clean India Ventures Pvt. Ltd.
4/24A, Asaf Ali Road, Near Delhi Gate
New Delhi- 110002.

Kind Attn: Mr. Abhishek Gupta (9871692007).

Sub: - Purchase Order for Waste Composter Machine (Make: GoClean) in respect of our project Apex The Kremlin, Siddharth Vihar.

Dear Sir,

With reference to the telephonic conversation with Mr. Abhishek Gupta further negotiation. We are pleased to place our Order with your firm. Detail as follows:

S.No.	Description	Quantity	Rate/unit	Total
1	Organic Waste Converter Machine: Input Capacity: 500 kg Per Day Input: Mixed Organic Waste Output: Organic Compost Electrical load 3 phase electricity connection with 8 KW max running with full load. Emission: Steam Odor: Nil Startup Noise: NIL Burning & Chemical use: NIL	1	6,25,000/-	6,25,000/-
Grand Amount				6,25,000/-

(Rupees six lakh twenty-five thousand only)

Terms & Conditions:

- Rates are inclusive of GST, freight, loading and unloading, commissioning etc.
- Delivery shall be within a week after the receipt of this order.
- Payment Terms:**
 - 10% shall be paid in advance
 - 30% shall be paid against the delivery of material at our site.
 - Balance 60% shall be paid after successful commissioning & handing over.
- All other Specification shall be as per the Quotation submitted.
- 6 months training shall be provided by Clean India Venture free of cost.
- 50 trays for the output storage shall be provided by Clean India Venture free of cost.
- Our billing & delivery: M/s Apex Heights Pvt. Ltd. Apex The Kremlin, BS-4, Plot No. 2/3, Siddharth Vihar, Ghaziabad (UP).
- GSTIN No. 09AADCRI2231A1ZZ.
- Warranty shall be of 2 years.
- Contact person on site: Mr. Jagjeet Singh: +91-9917188877.
- All dispute Subject to Ghaziabad Jurisdiction only.

For Apex Heights Pvt. Ltd.

Authorized Signatory

Abhishek Gupta

e-Way Bill

558



E-Way Bill No: 7111 8540 7183
 E-Way Bill Date: 07/04/2021 05:35 PM
 Generated By: 07AAG CC035 0E2Z6 - CLEAN INDIA VENTURES PRIVATE LIMITED
 Valid From: 07/04/2021 05:35 PM [27Kms]
 Valid Until: 08/04/2021

Part - A

GSTIN of Supplier 07AAGCC0350E2Z6,CLEAN INDIA VENTURES PRIVATE LIMITED
 Place of Dispatch Central Delhi,DELHI-110002
 GSTIN of Recipient 09AAD CR223 1A1ZZ ,M/S APEX HEIGHTS PRIVATE LIMITED
 Place of Delivery GHAZIABAD,UTTAR PRADESH-201009
 Document No. GST/GWR/2122/01
 Document Date 07/04/2021
 Transaction Type: Regular
 Value of Goods 625000
 HSN Code 8479 - CHARGES TOWARDS SALE OF GREEN WASTEREPROCESSING SYSTEM ORGANIC WASTEMACHINE INSTALLED AT APEX HEIGHT
 Reason for Transportation Outward - Supply
 Transporter

Part - B

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (# any)
Road	DL01LY4384	Central Delhi	07/04/2021 05:35 PM	07AAGCC0350E2Z6	-	-



711185407183

Sanjesh Kumar

e-Way Bill



559

1. E-WAY BILL Details

eWay Bill No: **7111 8540 7183** Generated Date: **07/04/2021 05:35 PM** Generated By: **07AAG CC035 0E2Z8** Valid Upto: **08/04/2021**

Mode: **Road** Approx Distance: **27km**

Type: **Outward - Supply** Document Details: **Tax Invoice - GST/GWR/2122/01 - 07/04/2021** Transaction type: **Regular**

2. Address Details

From

GSTIN : 07AAG CC035 0E2Z8
CLEAN INDIA VENTURES PRIVATE LIMITED
DELHI

:: Dispatch From ::
424-A 1, 2 AB HOUSE
ASAF ALI ROAD NEW DELHI
Central Delhi, DELHI-110002

To

GSTIN : 09AAD CR223 1A1ZZ
M/S APEX HEIGHTS PRIVATE LIMITED
UTTAR PRADESH

:: Ship To ::
APEX THE KREMLIN
BS-4, PLOT NO-2/3, SIDDHARTH VIHAR
GHAZIABAD, UTTAR PRADESH-201009

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advot)
8479	GREEN WASTE REPROCESSOR MACHINE & CHARGES TOWARDS SALE OF GREEN WASTEREPROCESSING SYSTEM ORGANIC WASTEMACHINE INSTALLED AT APEX HEIGHT	1.00 NOS	558036.00	NE+NE+12.000+0.000+0.00

Tot. Taxble Amt ` 558036.00 CGST Amt ` 0.00 SGST Amt ` 0.00 IGST Amt ` 66964.32 CESS Amt ` 0.00 CESS Non.Advot Amt ` 0.00

Other Amt ` -0.32 Total Inv.Amt ` 625000.00

4. Transportation Details

Transporter ID & Name : **RUPESH TEMPO SERVICE**

Transporter Doc. No & Date : **& 07/04/2021**

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	DL01LY4384	Central Delhi	07/04/2021 05:35 PM	07AAGCC0350E2Z8	-	-



711185407183

Sanjeev Gupta



APEX HEIGHTS PVT:LTD.

PLOT NO-4/BS-2/3,SIDDARTH VIHAR YOJNA GAZIABAD.

Phone:91-9810643744|| Email:purchase@Apexindia.com

560

MRN VOUCHER

Project : APEX KREMLIN Indent Code: MRN Code: AK/MRN MRN Date: 08 Apr 2021
AK/IN/210403/11 /210408/6

Vendor: CLEAN INDIA PO Code: AK/PO/210403/10
VENTURES PVT. LTD.

PO Date: 03 Apr 2021

Bill No.: GST/GWR/2122/01 Bill Date: 08 Apr 2021 Gate Entry No.: 1

Vehicle No.: DL1LY-4384

Time: 6:01PM

S.NO.	CATEGORY	MATERIAL	SPECIFICATION	UOM	PO QTY.	PREVIOUS RECEIVED QTY.	RECEIVED/ APPROVED QTY.	REJECTED QTY.	PROCESSING WASTAGE QTY.	RATE	TAX(%)	TOTAL AMT.	OUTSTANDING QTY.	REMARKS
1	MACHINERY	Waste Composter Machine	Organic Compost, 3Phase	Nos	1.00	0.00	1.00	0.00	0.00	558036.000	12.00000	625000.32	0.00	
Total:												625000.32		

Received By
Mr. Jagjeet Singh

Checked By

Authorized By
11/4/21

GAURS

GAURSONS INDIA PVT LTD

Gaur Biz Park, Plot No.1, Abhay Khand-II, Indirapuram, Ghaziabad (U.P.)-201010

Tel: +91-120-4343333 Fax: +91-120-4167319

Website: www.gaursonsindia.com Email: gaursons@gaursonsindia.com

Purchase Order

To,

M/s Bimal Water Solutions Pvt. Ltd
D-64, First Floor, Sector-10, Noida -201301 (U.P)

PAN No: AAHCB8948A

GST No: 09 AAHCB8948A1ZJ

Contact Person: Mr. Barun Kumar -9958547779,
8527944304

Email -info@bimalwater.com

Reference :	Your Quotation Ref - PRO/BWS/NS /STP/2114/R1 dated 06.02.2021
P.O. No :	GIPL/PO/STP/2021/0014
Date :	20.02.2021
Delivery Period :	90 days from the date of signing this Work Order

Sub: Purchase Order for Supply of MS-FRP Sewage treatment Plant (STP) with all its related Equipment's at Gaur Siddhartham, Plot no.- 08/BS-01, Siddharth Vihar Yojana, Ghaziabad (U.P)

Dear Sir,

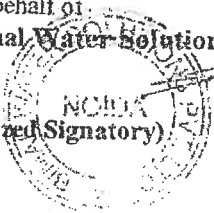
With reference to your quotation and subsequent discussions, the Company M/s Gaursons India Pvt Ltd is pleased to award the above mentioned Purchase Order as per the item rates given below subject to terms and conditions mentioned overleaf to M/s Bimal Water Solutions Pvt. Ltd. If these terms and conditions are acceptable, please sign the copies of this purchase order in duplicate as a token of acceptance-

SCHEDULE OF QUANTITIES FOR SEWAGE TREATMENT PLANT (STP) - 200 KLD**PROJECT : Gaur Siddhartham, Plot no.- 08/BS-01, Siddharth Vihar Yojana, Ghaziabad (U.P)**

S.No.	Description	Quantity	Unit	Rate (Rs)	Amount (Rs)
	SUPPLY OF SEWERAGE TREATMENT PLANT (STP) of capacity 200 KLD as per the Annexure I including terms and conditions as mentioned below :	01	01	39,00,000/-	39,00,000/-

For and behalf of
M/s Bimal Water Solutions Pvt. Ltd

(Authorized Signatory)



For and behalf of
M/s Gaursons India Pvt Ltd

(Authorized Signatory)

GAURS

GAURSONS INDIA PVT LTD

Gaur Biz Park, Plot No.1, Abhay Khand-II, Indirapuram, Ghaziabad (U.P.)-201010

Tel: +91-120-4343333 Fax: +91-120-4167319

Website: www.gaursonsindia.com Email: gaursons@gaursonsindia.com

Design Specifications			
MBBR BASED TREATMENT TECHNOLOGY (MBBR)			
Packaged Type - MSFRP Tanks with Electromechanical Work			
Supply, installation, testing and Commissioning of Sewage Treatment Plant (STP) based on MBBR process with sewage handling capacity 200 KLD. The plant will be constructed in Packaged Type - MSFRP Structure. The STP shall be designed as water retaining structures, as per the manufacturer's design. All the equipment, piping, pumps, air blowers and electrical panel to be housed in the STP including approximate inlet, outlet, overflow, ladders & railing. The cost will also include any consequential civil work including making foundations for the pumps, blowers etc.			
Treated Water Quality Standards/ Characteristics			
	pH Value : 6.5-9.5		
	Oil & Grease : < 1 mg/l or Nil		
	BOD : < 10 mg/l		
	COD : < 50 mg/l		
	Total Suspended Solids : < 10 mg/l		
	Coliform Count : < 1000 MPN/100 ml		
Sewage treatment plant shall include the following items. Contractor shall include in his cost items may be required to achieve the necessary parameters at outlet, as specified by the Pollution Control Board time-to time. Nothing extra shall be payable on this account.			
	Items / Description	Unit	Quantity
A.	Shop Drawings for 200 KLD Plant. Detailed GA drawing, flow diagram, equipment list, power load requirement Design, calculations of all elements of the plant, electrical and mechanical work to satisfy adequacy of design Submission of detailed 'GOOD FOR CONSTRUCTION' stage architectural, construction, electrical, mechanical and piping drawing for approval.	JOB	1
B.	MSFRP TANKS SEWAGE TREATMENT PLANT 200 KLD Supply of the below mentioned Tanks made in Mild Steel sheet of minimum 5mm thickness for walls and 6mm base with 2 mm FRP Lining inside, 2 coats of enamel paint on the exterior : Equalization Tank -50 cu.m MBBR 1+MBBR 2 - 50 cu.m Settling Tank - 25 cu.m Filter Feed Tank - 25 cu.m Sludge Holding Tank -15 cu.m Treated Water Tank -10 cu.m Bar Screen Chamber & Greece Trap- 10 cu.m Note: Above capacities of the tanks are hydraulic volume only i.e. excluding free board"		
ELECTRO MECHANICAL UNITS			
C.	Sewage Treatment Plant (Primary Unit)		
1	Supply, installation, testing & commissioning of 2 Nos Stainless Steel (SS-304)		

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	Perforated Bar Screen with suitable lifting arrangement (size 600 mm wide x 600 mm high approx.). Item to include suitable garbage lifting Box/ Tray arrangement. The hole size of screen shall be for solid handling capacity of 8 mm to 12 mm. Make - S.S. 304 Grade Fabricated	No.	2
2	Supply, installation, testing & commissioning of non clogging type pumps, having CI casing, CI impeller and SS Shaft complete with all accessories, motor of required capacity. Delivery header with NRV, pressure gauge on delivery line with isolation cock level controller with wiring to control the level of sump automatically. Pump shall have following duty.		
2.1	Submersible Sewage Transfer Pumps Capacity : 10m ³ /hr or as design Head : 8 -10 m Solid Handling: 32 mm 1 Set: (2w+1s) Make: Grundfos/Xylem/Wilo	Nos	3
2.2	Plant Room Sump Pump Flow Rate: 15 cum/hr Head: 8 - 10 Mts Solid Handling: 32 mm 1 Set: (1w+1s) Make: Grundfos/Xylem/Wilo	Nos	2
3	Air Diffusion System		
3.1	For Equalisation tank, MBBR Tanks, Sludge Tank		
3.1.1	Supply, installation, testing & commissioning of Twin type rotary Air Blowers driven through "V" belt or directly coupled through flexible coupling to a TEFC motor of suitable HP Suitable for 415 ± 10% volts, 3 phase, 50 cycles A/C supply, Anti vibration pad, MS fabricated base frame etc. complete in all respect. Capacity : 240 cum/hr Head : 0.5 bar Quantity : 1 set (1w+1s) Make: Everest/Akash/Airvak	Nos	2
	Note - Air Blowers must have following specifications *Blowers must have sound less than 75db and the rpm for the blower must be less than 1500 rpm *Canopy for Air Blowers to reduce their sound and vibrations and make them acoustic completely to diminish the sound of Air blower.		
3.2	Air piping shall comprise of pipes droppers/ laterals with MS Header complete with all fittings such as tees, crosses, plugs, sockets, elbows, reducers, supports & clamps, puddle flanges etc cutting chases & making good in Sludge Holding Tank and MBBR Tanks. Exposed Air Piping : MS paint finish Submerged Air Piping : uPVC Make: MSEP - Jindal Hissar/Apollo, uPVC- Astral/Supreme	Lot	1

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3.3	Supply, installation, testing & commissioning of Non clog type Air dispersion system capable of handling 3-4 cfm of air with oxygen transfer with efficiency of 3-4% per meter water depth. Air dispersion grid shall be assembled in modular form so that they can be replaced / repaired easily from platform at the top (Coarse bubble membrane diffusers) for Equalisation and Sludge Holding Tank.		
	Capacity of Diffuser : 4-6 m3/hr		
	Type : Coarse Bubble Diffuser (80mm)		
	MOC : EPDM		
	Make : PP Aqua/ Universal	Lot	1
3.4	Supply, installation, testing & commissioning of Non clog type Air dispersion system capable of handling 3-4 cfm of air with oxygen transfer with efficiency of 3-4% per meter water depth. Air dispersion grid shall be assembled in modular form so that they can be replaced / repaired easily from platform at the top (fine bubble membrane diffusers) for MBBR Tanks.		
	Capacity of Diffuser : 7-9 m3/hr		
	Type : Fine Diffuser		
	MOC : EPDM		
	Make : PP Aqua/ Universal	Lot	1
4	MEDIA		
4.1	for MBBR		
	Supply of Random Media for attached growth process (FABTechnology) MOC = PP, Surface Area= 400 sq.mtr /cum.mtr. Make- PP Aqua /Universal (Due to the design requirements If Additional Quantity used for the STP then on proportionate basis additional payment shall be made)	Cum	18
4.2	Supply PVC Tube Deck Settling Media to be installed in secondary settling tank . Make- MM Aqua/Neeravl /W2P (Due to the design requirements If Additional Quantity used for the STP then on proportionate basis additional payment shall be made)	Cum	08
5	Sludge and Screw Pumps		
	Supply, installation, testing & commissioning of non clog open impeller type pumps, having CI casing & CI impeller complete with all accessories, motor of required capacity. Delivery header with isolation valve and NRV, pressure gauge on delivery line with isolation valve with wiring.		
5.1	Sludge Transfer Pumps		
	Capacity : 5 m3/hr or as per design		
	Head : 6-8 m head		
	MOC : CI Casing, Impeller & Shaft : CI/SS		
	Type: Centrifugal Solid Handling upto 10mm		
	Quantity : 1 set (1w+1s)		

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	Make : Kirloskar/ Crompton	No.	02
5.2	Screw Pumps for Filter Press		
	Capacity : 1 m ³ /hr or as per design		
	Head : 30 m head		
	MOC : CI Casing, Impeller & Shaft : CI		
	Type: Slurry Handling Gun Type		
	Quantity : 1 set (1w+1s)		
	Make: Roto/Rotomac	No.	02
6	Sludge Handling - Filter Press Unit		
	Supply, installation, testing and commissioning of automatic operating Filter Press Plate Size = 12"x12" , 12 nos plate, operating pressure=0.5-1Kg/Cmsq., PP Butterfly type filter cloth, interconnecting piping complete in all respect.		
	Make: Pharmatech/Universal	No.	01
7	Piping and Instrumentation		
7.1	Providing all Piping and Valves (as described below) of required sizes and numbers with all accessories, fittings, supports, clamps, rubber gasket, nuts, bolts, washer's, flanges, NRV's, flow control valves, strainers at suction of clear water pumps for making the system complete in all respects. a. ALL Piping uPVC (SC-40) - as mentioned specifically MAKE : SUPREME / PRINCE/ ASTRAL VALVES: Astral/Supreme, MOC-Upvc Butterfly Valves : Zoloto/Kartar/Sant NRV-Zoloto/Leader - Disc type, Single flap, MOC-C.I. b. Air Diffusion - non-submerged - MOC-M.S./G.I. and submerged uPVC <i>* The Piping (upto 20m) from treated water pumps to the recycling tank in the main pump room will be in the contractor's scope.</i>	Lot	01
7.2	Supply of Flow Water in Treated water and Raw water Supply (Electro-magnetic type) transfer line		
	Make: Aster/Flowstar	Nos	02
D	Tertiary Treatment Unit		
	Supply, Installation, Testing & Commissioning of Single Stage Horizontal centrifugal monoblock pumping set with CI body and Bronze- impeller, shaft of SS sleeve, mechanical seal, connected to a TEFC induction motor suitable for 400/440 volts, 3 phase 50 cycles A.C. supply with 100 mm dia pressure gauge connected with siphon with NRV, level controller, as required .		
1	Filter Feed Pumps		
	Capacity /Flow rate : 15cum/hr		
	Head: 20-25 m		
	1 set (1w+1s)		
	Make: Kirloskar/Crompton/Wilo	Nos	02
2	Treated Water Transfer Pumps		

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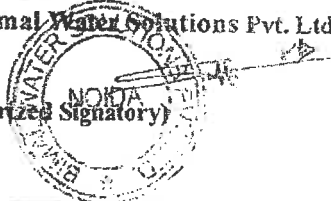
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	Capacity /Flow rate : 8 cum/hr		
	Pumping Head: 30 m		
	1 set (1w+1s)		
	Make: Kirloskar/Crompton/Wilo	Nos	02
3	Filtration Units		
3.1	Supply, installation, testing & commissioning of vertical Multigrade Pressure Filter fabricated from high performance MS structural pressure vessel of 6 mm thick plate & 8 mm dish end with food grade epoxy & enamel painted outside having collection system complete with initial charge of filter media, MSEP. face piping, flanges with 3 mm thick gasket, nuts, bolts & washers where as required & all accessories, painting, testing and commissioning including foundation complete in all respect as required.		
	Capacity: 12 m3/hr		
	Filtration Rate : 17 m3/m2/hr		
	Shell/Disc Thickness : 6 mm/ 8 mm		
	Max. operating pressure : 3 kg/sq.cm		
	Test pressure : 6 Kg/Sq.cm		
	Dia : 1000 mm HOS : 1500 mm		
	Make: Vendor Fabricated	Nos	01
3.2	Supply, installation, testing & commissioning of vertical Activated Carbon Filter value 900 iv, fabricated from high performance MS structural pressure vessel of 6 mm thick plate & 8 mm dish end with epoxy paint inside & outside having collection system complete with initial charge of filter media, MSEP face piping, flanges with 3 mm thick gasket, nuts, bolts & washers where as required & all accessories, painting, testing and commissioning including foundation complete in all respect as required.		
	Capacity: 12 m3/hr		
	Filtration Rate : 17 m3/m2/hr		
	Shell/Disc Thickness : 6 mm/ 8 mm		
	Max. operating pressure : 3 kg/sq.cm		
	Test pressure : 6 Kg/Sq.cm		
	Dia : 1000 mm HOS : 1500 mm		
	Make: Vendor Fabricated	Nos	01
3.3	Supply of Ozonator for waste water application. The system should be complete consisting of Ozone Generator, Oxygen Generator, Air Compressor, Water Chilling System, Ozone Diffusers, Pipeline & fittings, Central Control Panel etc with Re-circulation based Ozone mixing system comprising of Re-circulation Pump, Ventury Injector, Static Mixer etc complete in all respect. Capacity: 60 gm /hr.		
	(Make: Creative/ G.S.)	Nos	01
E	Electrical Control Panel		

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1	Design, fabrication, assembling, wiring, supply, installation, testing and commissioning of motor control centre shall be fabricated out of 14 gauge CRCA sheet steel-in form in 3b formation with reinforcement of suitable size angle iron, channel 'T' sections irons and/or flats wherever necessary. Cable gland plates shall be provided on top as well as at the bottom of the panels. Panels shall be treated with all anticorrosive process before painting as per specifications with 2 coats of red oxide primer and final approved shade of powder coated paint. 2 Nos. earthing terminals shall be provided for 3 phase, 4 wire, 50 Hz supply system. Lifting hooks shall also be provided in case of large panels. Approval shall be taken for each panel before fabrication. Galvanised hardware with zinc passivation shall be used in fabrication of panels. Starter panel has to be considered as per type-2 coordination.		
2	Cables Cabling of Pumps and Equipments from Electric Control Panel to the respective equipments of suitable size.	Lot	01
3	Make: Polycab/KEI/Havells Supplying & Fixing of Cables Connector, Cable Trays, to make Electrical Installation Complete. Necessary cable alleys, internal / cabling, wiring, cabling from MCC to various pumps / equipment and interlocking, earthing and earthing pits for all equipment	Lot	01

A. Payment Terms:

1. The above Quantity is approximate .Payments will be done on actual work done at site.

2. Conditions of the Payment:

- 30% of the Work Order value as advance, payable against the request.
- 40% of the Work Order Value after delivery of the following items : All MSFRP Tanks, Air Blowers, Air Dispersion System, Raw Sewage Pumps, Centrifuge Feed Pumps, FAB Media ,PVC Tube Media , Filter Feed Pumps, Treated water Pumps, Multi Grade Filter , Activated Carbon Filter.
- 20% of the Work Order Value after delivery of the Balance material.
- 5% of the Work Order Value after Handing Over the Plant.
- 5% of the Work Order Value after Defect Liability Period (DLP) of 12 months after handover.

B. Warranty :

Twelve (12) months after handover the plant.

C. Taxes & Freight:

Extra as actual

D. TERMS & CONDITIONS

- This order includes any modifications and/or alteration to be effected mutually hereinafter.
- All bills must to be submitted duly certified by our engineers for payment.

For and behalf of
 M/s Bimal Water Solutions Pvt. Ltd.

(Authorized Signatory)

For and behalf of
 M/s Gaursons India Pvt Ltd

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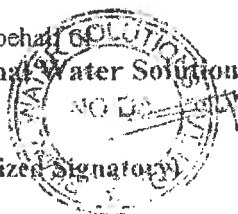
Website: www.gaursonsindia.com Email: gaursons@gaursonsindia.com

3. In the event of any failure on your part to fulfill any and/or all the terms of this Work Order the company will have the right to, among other things, rescind this order and/or to get the work done by himself through any other party at your sole cost and liability.
4. No compensation shall be payable to you in the event of any cancellation/suspension / postponement of this Work Order effected by us on account of any act of God, an act of state of Force Majeure including civil disturbance & labour unrest & shortage of power & raw material of our premises.
5. Your man working at our premises must rigidly follow all our rules regarding entry, exit and safety precautions and maintain strict discipline.
6. You shall be solely responsible for the strict enforcement of all Acts, Rules and others made by the Central and the state Governments or Local Authorities and we shall in no way responsible for any violation of any act on your part.
7. Payment shall be strictly as per the terms above.
8. You shall be deemed to have given an implied and explicit warranty of the material supplied and of the workmanship, even though a separate warranty clause has not been specifically entered into with you.
9. The decision of the company in case of any dispute shall be final and binding on you.
10. This Work Order shall be deemed to have concluded at Ghaziabad and only the courts at Ghaziabad shall be competent to try any case arising out of this Work Order.
11. Your acceptance of these terms & condition shall be deemed to have been implicitly given and unless these term & conditions are modified with our consent, these shall be binding and conclusive on you.
12. In case of Fabrication works at the Project site, charges of Rs. 8.00 per kg weight of Fabrication works would be debited to M/s Bimal Water Solutions Pvt. Ltd, else electric meter to be installed by the Vendor and electric units consumption charged by the Company as per the prevailing Electricity costs to the Project Site.
13. The above Work has to be completed at the site latest by the M/s Bimal Water Solutions Pvt. Ltd latest by 20.05.2021, irrespective of the Payment released by the Company. In case of any delay of the above completion works, then M/s Bimal Water Solutions Pvt. Ltd would be levied penalty @Rs 1000/- per day upto 05.06.2021. If the above work further get delayed beyond 05.06.2021, the Company shall be free to terminate this Work Order and the remaining part of the works may be get completed by any other agency by the Company, for which M/s Bimal Water Solutions Pvt. Ltd. shall not any objection and all the payments/financial burden shall have to made by M/s Bimal Water Solutions Pvt. Ltd.

M/s Bimal Water Solutions Pvt. Ltd accepts the above contract subject to all the terms and conditions mentioned above.

For and behalf of
M/s Bimal Water Solutions Pvt. Ltd

(Authorized Signatory)



For and behalf of
M/s Gaursons India Pvt Ltd

(Authorized Signatory)



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Website: www.gaurcity.co.in

Work Order

M/S Bhavya Construction House No. 100, Devta, Village Devta, Gautam Buddha Nagar, Uttar Pradesh - 203202 PAN NO: LIVPS7500P GSTIN : 09LIVPS7500P1ZW Contact Person: Ms. Shashi & Mr. Deepak (8010050600) Email: deepbhati3040@gmail.com	Reference :	Your Quotation
	W.O. No	GIPL:GS/JAN/2023/1
	Date :	01/01/2023
	Contract Period :	3 Years or Till Project Is Handed Over to AOA Which Ever is Earlier)

Sub: Contract for Door-to-Door Collection, Segregation, Treatment and Disposal of all the Solid Waste including installation, Operation and Maintenance of Organic Waste Composting (OWC) Machine(s) for Group Housing Project 'Gaur Siddhartham', Plot No. BS08, NH 24, Siddharth Vihar, Ghaziabad (U.P)

Dear Sir,

With reference to your offer and subsequent discussions, M/s Gaursons India Private Limited (GIPL) (First Party) is pleased to award the above mentioned work to M/S Bhavya Construction (Second Party); this work order is subject to the terms and conditions mentioned herewith.

Whereas the First Party is having a Group Housing Project 'Gaur Siddhartham' at Plot No. - BS08, NH 24,, Siddharth Vihar, Ghaziabad (U.P) and its allied construction's along with Parks and Green Areas. The Second Party has approached to the First Party for the Work of Solid Waste Management Works of the above Project and the First Party has awarded the said work to the Second Party for the above Group Housing Project 'Gaur Siddhartham' at Plot No. - BS08, NH 24,, Siddharth Vihar, Ghaziabad (U.P). Details of the above Project has been given in the Drawing/ Plan attached herewith as Annexure 1 while the Invoice of the OWC Machine purchased and installed by the Second Party is attached herewith as Annexure 2. The Second Party shall make its own arrangement for Door-to-Door collection, segregation and suitable treatment of the solid waste as being generated within the project and will treat, recycle (to registered vendors only) and dispose etc. according to the Solid Waste Management Rules, 2016 issued by Ministry of Environment, Forests and Climate Change (MoEFCC), Govt. of India, its amendments and the instructions given by the site in charge time to time.

1. Scope of Work of the First Party- The First Party Shall -

i. Provide to the Second Party: Only Electricity and Water connection to the second party on chargeable basis for Operation & Maintenance of the OWC Machine(s).

ii. **Shall Pay-**

- Rs. 55/- per Flat per month shall be paid to the Second Party
- Rs. 2000 Per Month against consumables and maintenance needed for OWC Machine against the delivery challan of the material consumed and bill submitted

2. Scope of Work of Second Party- The Second Party shall-

i. Operate & Maintain OWC Machine: Operate & Maintain the Organic waste composting Machine within the project without any charges to the First Party and treat 100% Bio Degradable Waste generated from the Group Housing Project 'Gaur Siddhartham' at Plot No. - BS08, NH 24, Siddharth Vihar, Ghaziabad (U.P) as per the Solid Waste Management Rules 2016.

For Gaursons India Pvt. Ltd.
M/s Gaursons India Private Limited

(Signature)
(Authorized Signatory)

M/s Bhavya Construction

(Signature)
(Authorized Signatory)



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- ii. **Collect Solid Waste in Containers (Door-to-Door/ Flat-to-Flat and Floor-to-Floor):** To collect primary Segregated Solid Waste from Door-to-Door/ Flat-to-Flat and Floor-to-Floor on daily basis in morning by 11:00 A.M in different color bins for Non-Biodegradable waste and Biodegradable waste separately. Bring these containers each having minimum 50 liter capacity, to the OWC Machine(s) premises of the project for further treatment.
- iii. **Electricity Charges:** To Pay electricity charges as per prevailing company's per unit rates against the power consumed units during the operation of the OWC machine's by the 'Second Party'
- iv. **Keep all PPE / Equipment / Tool:** The Second Party shall provide all Personal Protective Equipment's/ tools like uniform, disposable mask, gloves, gumboots, ID cards etc. to their waste collection persons and the same shall be used by them without fail for carrying out the said job at its own cost without any financial burden to the First Party. The Waste Collector persons should keep all cleaning equipment/ tools including a mat and viper to keep the place clean and under hygienic conditions throughout the process of waste collection, transportation, treatment and disposal of solid waste as per the scope of this WorkOrder.
- v. **Segregate Solid Waste Daily:** The above collected primary segregated Solid Waste by Second Party & by Housekeeping Staff from common areas has to be secondary segregated into Bio Degradable Waste, Reject / Inert Waste & Non bio Degradable Dry Waste on daily basis by 2:00 P.M at the OWC Machine(s) premises or as the space being provided by the site-in-charge.
- vi. **Treatment of Biodegradable Waste:** The above segregated Biodegradable waste shall be processed in the OWC machine's for treatment continuously i.e. 24 X 7 all days and once the compost cycle of the OWC is completed, compost produced shall be collected in bags in proper hygienic conditions. The OWC machine's shall be maintained by the Second Party without any extra charge to the First Party.
- vii. The produced compost may be used primarily at various horticultural area of the site, whereas the balance compost, if any, could be taken away by the Second Party for own use/sale.
- viii. **Support in Transporting Reject / Inert Waste:** All segregated Reject / Inert Waste should be collected and stored in the separate dedicated area and the same should be loaded in the Ghaziabad nominated agency vehicle as and when required, by the Second Party without any charges to the First Party.
- ix. **Transport Inorganic Solid Waste and Clean the Site-** All Non-Biodegradable solid waste collected from the flats by Second Party & from common areas by housekeeping staff including paper, plastic, metal, etc. would be taken away by the Second Party without any charges to the First Party. This inorganic solid waste shall be transported from the OWC Machine(s) premises and the site shall be cleared latest by 4 PM daily, in proper hygienic habitable conditions, by the Second Party, on daily basis.
- x. **Provide Staff for the above Operation & Maintenance:** All the staff required carrying out the said job of collection, segregation and disposal of solid waste and allied activities shall be provided by the Second Party without any extra charge to the First Party.
- xi. **Maintain Log Book:** Log book shall be maintained daily as per the prescribed format given by the site in charge of the Second Party and the same shall be duly verified by the Facility Manager. Monthly bills will be approved and subsequent payments will be disbursed based on the approved data entry in the log book.
- xii. **Make All the Statutory Compliances:** The Second Party shall comply with all statutory compliances for carrying out the said job at its own cost without any financial burden to the First Party.

3. Terms and Conditions:

- a. That this contract will be for a period of 3 Year / Handing over to AOA, whichever is earlier. The First Party reserves the right to renew or extend or terminate the contract with a notice of 30 Days to the Second Party.

For Gaursons India Pvt. Ltd.
M/s Gaursons India Private Limited

[Signature]
(Authorized Signatory)

M/S Bhavya Construction
[Signature]
(Authorized Signatory)



M/S GAURSONS INDA PVT. LTD.

Gaur Biz Park, Plot No.-1, Abhay Khand-II, Indirapuram, Ghaziabad
(U.P.) - 201010 Tel: +91-120-4343333, Fax: +91-120-4167319
Website: www.gaurcity.co.in

- b. The Second Party has to provide List of vendors/ agencies for sale / disposal of various non-biodegradable material including paper, glass, aluminum, iron, plastic, cloth, wood, Battery, e-waste, sanitary napkins etc. with details of their respective addresses and Telephone No. to the First Party within 15 days of signing of this Work Order.
- c. The Second Party will raise the bill before 5th day of every month and the First Party shall make monthly payment for the work performed by the Second Party with applicable tax(s) within 21 days.
- d. That in the event of any failure on the Part of Second Party to fulfill any and/or all the terms of this contract, the First Party shall have the right, among other things to rescind this contract and/or to get the work done by himself through any other party at the cost of the Second Party.
- e. That no compensation shall be payable by the First Party to the Second Party in the event of cancellation/suspension / postponement of this contract.
- f. That the staff of the Second Party working at the site must rigidly follow all the rules and guidelines of the First Party regarding entry with proper Identification Cards issued by security or maintenance office of the First Party, exit and safety precautions and maintain strict discipline.
- g. That the workman engaged by the Second Party to perform the work under the scope of this work order shall be the employees of the Second Party, The Second Party shall solely responsible for the compliance of labor laws, applicable acts, Rules and regulations made by the Central and the state Governments or Local Authorities. In the event of any financial liability attributed to the First Party, the Second Party hereby agree to reimburse that to the First Party.
- h. That the first party will assist in the handing over and transfer of Solid Waste Management services agreement of the Second Party to AOA.
- i. That this contract shall be deemed to have concluded at New Delhi and only the courts at New Delhi shall be competent to deal with the matter.
- j. That the acceptance of these terms & condition shall be deemed to have been implicitly given by the Second Party unless these term & conditions are modified in writing by the First Party, these shall be binding and conclusive on the Second Party.
- k. In case Second Party does not comply with SWM Rules 2016 e.g. non operation of OWC Machine etc. for more than 10 cumulative days in a month, the First Party shall deduct Rs. 05/- per DU as penalty in the same month bill.
4. **Safety at Work Site:** The Second Party shall take all preventive measures for the safety of their workmen and other staff. Also, the Second Party shall be fully responsible for the Statutory Compliance related to the workers (Payment as per minimum wages, PF, ESI etc.). The Second Party will take workers compensation insurance at own cost and would be solely liable for any kind of compensation in case of an accident at site, if any.
5. **Payment and Taxation-**
The First Party will make payment after deduction of electricity and water charges (or any other charges if applicable) as per the rates decided by the Management at the Group Housing Project to the Second Party under the scope of this Work Order till the contract period.
6. **Safe Custody of Material:**
The Second Party shall be responsible for the safe custody of the machine(s), material issued to him by First Party.
7. **Arbitration:**
That all questions and disputes relating to this Contract whether during the progress of the work or after the Completion or abandonment thereof, at the request of the aggrieved party in writing, shall be referred to the sole arbitration of the person nominated and appointed by the Two Directors of M/s Gaursons India Pvt. Ltd. The Sole Arbitrator to whom the matter is originally referred being transferred or having vacated his office or being unable to act for any reason whatsoever, the Two Directors, M/s Gaursons India Pvt. Ltd., as aforesaid at the time of such transfer, vacation of office or inability to act, shall appoint another person to act as arbitrator in accordance with the terms of the Contract. Such person as and when appointed shall proceed with the reference from the stage at which it was left by his predecessor in accordance with the rules, regulations and the law of the land. It is also a term of this Contract that no person other than a person appointed by the Two Directors, M/s Gaursons India Pvt. Ltd., as aforesaid should act as Arbitrator and if for any reason that is not possible, the matter is not to be referred to arbitration at all.

It is a condition of this contract that the party invoking the arbitration clause shall specify the dispute(s) or

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difference(s) to be referred to the arbitration under this Contract together with the amount(s) claimed in respect of each such dispute(s) or difference(s). In an arbitration invoked at the instance of either party to the Contract, the Arbitrator would be free to consider the counterclaims of the other party or even though they are not mentioned in the reference to arbitration.

Subject as aforesaid, the provisions of the Arbitration and Conciliation Act, 1996 (No.26 of 1996) or any statutory modification or re-enactment thereof and rules made there under and for the time being in force shall apply to the arbitration proceeding under this Clause.

8. Terms and Termination

8.1 The term of this Agreement shall commence from the Effective Date of this Agreement and shall be valid till the expiry of 3 Year or Till the project is handed over to AOA (which-ever is earlier) from the Commercial Operation Date, unless terminated earlier ("Term").

8.2 Termination for First Party Event of Default

Second Party shall have the right to serve a notice of 30 days for termination of this Agreement on First Party and thereby terminate this Agreement if:

8.2.1 upon occurrence of an Insolvency Event of GIPL;

8.2.2 failure of First Party to meet payment obligations as set forth in this Agreement, for a period of - sixty (60) days,

8.2.3 Defaults on any other material obligations under this Agreement, affecting the performance of Second party and does not rectify such default within sixty (60) days from the date of receipt of written notice from Second Party to First Party intimating the occurrence of such default.

8.3 Termination for Second Party Event of Default

First Party shall have the right to terminate this Agreement with Second Party with a notice of 30 days if any of the following events occurs and is not remedied by First Party within a period of 30 (thirty) days of its coming to notice of Second Party.

(a) upon occurrence of an Insolvency Event of Second Party

(b) if Second Party abandons the operation of the Project and/or fails to Manage Solid waste in accordance with this Agreement after the Commercial Operation Date for more than 15 (Fifteen) Consecutive days or more than 30 (Thirty) days in a year;

(c) if Second Party conducts improper and unsafe operation and maintenance practices at the Project; or

(d) if Second Party defaults in any of its obligations under this Agreement,

(e) if Second Party breaches any of the representation and/or warranty set forth by it in this Agreement;

(f) in case of threat to safety and security of the Premises/building on which Premises is located/ occupants of the buildings on which Premises is located due to any commission/omission of Second Party or its agents, contractors, servants, vendors, material men or suppliers etc.

(g) Second Party shall immediately stop operation of the Project in case of occurrence of any of the events as mentioned above in this Agreement.

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9. Notices

Notice Addresses

Unless otherwise provided in the Agreement, all notices and communications concerning the Agreement shall be in writing and addressed to the Parties at the addresses set forth below:

In case of notice to Second Party:

Name: Ms. Shashi
Email: deepbhati3040@gmail.com
Mobile: 8010050600

If case of notice to First Party:

Company Name: M/S Gaursons India Pvt. Ltd.
Address: Gaur Biz Park, Plot No-1, Abhay Khnad-II, Indirapuram Ghaziabad U.P -201010

10. Service of Notices

Unless otherwise provided herein, any notice provided for in the Agreement shall be hand delivered, sent by registered post, or by courier delivery, or transmitted by facsimile or email and shall be deemed delivered to the addressee or its office when received at the address for notice specified above when hand delivered or sent by courier delivery, upon posting if sent by registered post and upon confirmation of sending when sent by facsimile / email (if sent during normal business hours or the next business day if sent at any other time).

11. Confidentiality

Confidentiality Obligation: Each Party undertakes not to disclose the terms of the Agreement (but not its execution or existence) to third parties.

12. Dispute Resolution

12.1 All disputes or differences between any of the parties to this Agreement in respect of or concerning or connected with the interpretation or implementation of this Agreement or arising out of or in connection with this Agreement ("Disputes"), shall at the first instance be resolved through mutual discussions between the officials of the disputing parties, which shall begin promptly after a Party has delivered to the other Party a written request for such consultation.

12.2 If the disputing parties are unable to resolve the Dispute in question within fourteen (14) days of the commencement of mutual discussions in terms of Section 14.1, then the disputing parties shall jointly appoint a Sole Expert of the subject matter of the Dispute within fifteen (15) days of the expiry of the aforementioned consultation period of fourteen (14) days. The final decision of the Sole Expert shall be binding on the Parties and shall be considered to be an award under the provisions of the Arbitration and Conciliation Act, 1996 or any statutory amendments/modifications thereto for the time being in force.

12.3 In case, the disputing parties are unable to appoint the sole expert within the aforementioned period of fifteen (15) days or dispute is not resolved by the sole expert, then the same shall be resolved by arbitration which shall be conducted by sole arbitrator jointly appointed by Parties. The arbitration proceedings shall be conducted in accordance with the Arbitration and Conciliation Act, 1996. All arbitration proceedings shall be conducted in the English language and the place of arbitration shall be Ghaziabad (Uttar Pradesh), India.

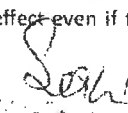
12.4 Any award made by the arbitrators shall be final and binding on the Parties that were parties to the dispute.

12.5 This Clause 14 is severable from the rest of this Agreement and shall remain in effect even if this Agreement is terminated for any reason.

For Gaursons India Pvt. Ltd.

M/s Gaursons India Private Limited


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M/s Bhavya Construction

(Authorized Signatory)



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13 Miscellaneous

13.1 Amendments

This Agreement may only be amended, modified or supplemented by an instrument in writing executed by duly authorized representatives of the each of the Parties.

13.2 Governing Law & Jurisdiction

This Agreement shall be governed by and construed in accordance with the laws of India. The Parties agree that the courts in New Delhi and the High Court of New Delhi shall have jurisdiction over any action or proceeding arising under the Agreement.

13.3 Severability

If any term, covenant or condition in the Agreement shall, to any extent, be invalid or unenforceable in any respect under Applicable Law, the remainder of the Agreement shall not be affected thereby, and each term, covenant or condition of the Agreement shall be valid and enforceable to the fullest extent permitted by Applicable Law and, if appropriate, such invalid or unenforceable provision shall be modified or replaced to give effect to the underlying intent of the Parties and to the intended economic benefits of the Parties.

13.4 Counterparts

This Agreement may be executed in one or more counterparts, all of which taken together shall constitute one and the same instrument

13.5 Independent Service Provider

This Agreement is on a principal to principal basis between the Parties hereto. Nothing contained in this Agreement shall be construed or deemed to create any association, partnership or joint venture or employer- employee relationship or principal-agent relationship in any manner whatsoever between the Parties.


13.6 Publicity

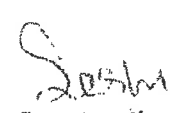

The Parties shall not use each other's name and/or trademark/logo or publicize or release any information about this Agreement or its contents or market, publish, advertise in any manner any information without prior written consent of the other Party.

13.7 Entire Agreement

This Agreement constitutes the entire agreement between the Parties hereto with respect to the subject matter of this Agreement and supersedes all prior agreements and undertakings, written or oral, with respect to the subject matter hereof executed between Parties and as otherwise expressly provided therein. The Schedules annexed to this Agreement also form a part of this Agreement.

If the above terms and conditions are acceptable to M/s GreenTooth Technologies Pvt. Ltd. Kindly sign the copies of this Work Order/ Contract in duplicate as a token of acceptance.

For Gaursons India Private Limited
M/s Gaursons India Private Limited

Authorized Signatory
(Authorized Signatory)

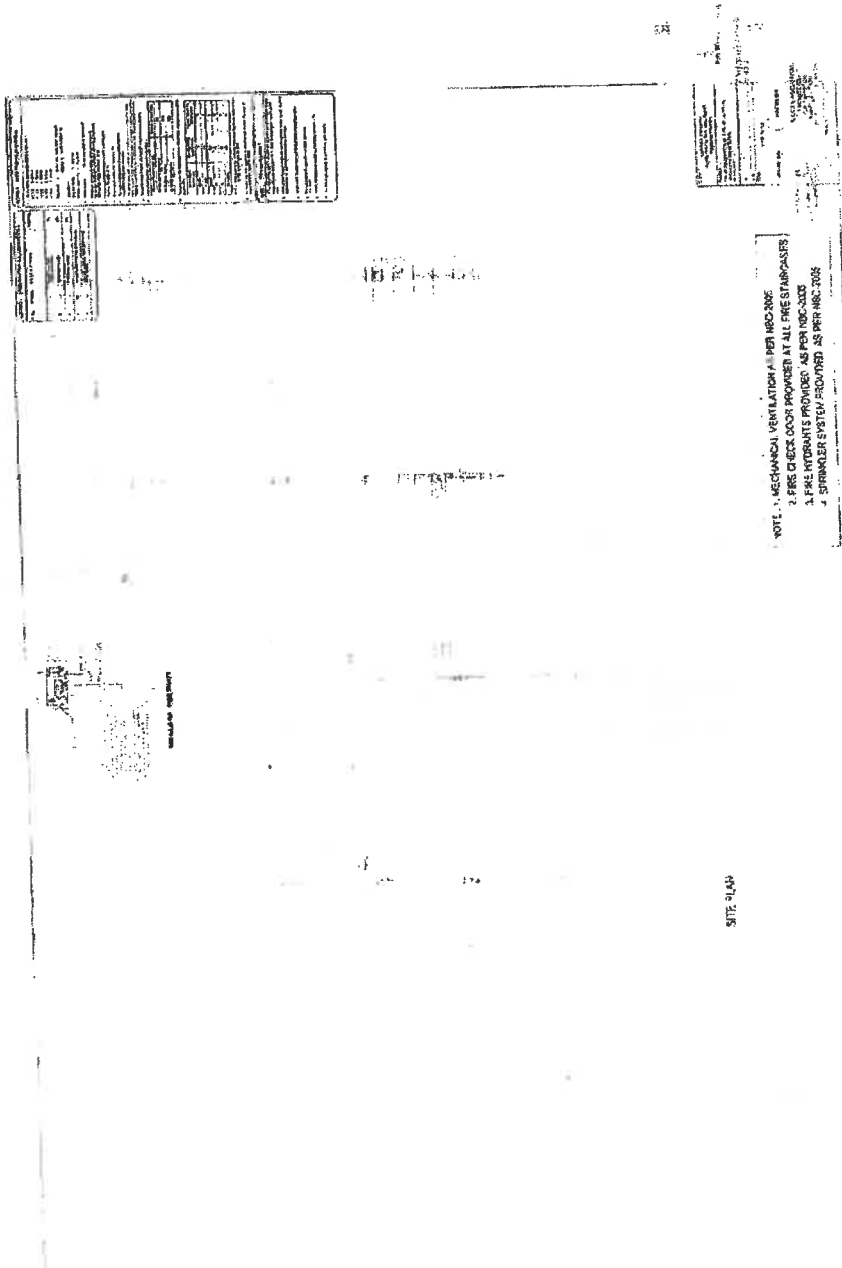

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Annexure 1: Site Plan - "Gaur Siddhartham"



NOTE: - MECHANICAL VENTILATION PER ROOMS
- FIRE EXTINGUISHERS PROVIDED AT ALL FIRE STATIONS
- FIRE HYDRANTS PROVIDED AS PER CODES
- SPRINKLER SYSTEM PROVIDED AS PER IRC 2015

For Gaursons India Pvt. Ltd.
M/s Gaursons India Private Limited
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[Signature]
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Website: www.gaursonsindia.com Email: gaursons@gaursonsindia.com

Purchase Order

To,

M/s Bimal Water Solutions Pvt. Ltd
D-64, First Floor, Sector-10, Noida -201301 (U.P)

PAN No: AAHCB8948A
GST No: 09 AAHCB8948A1ZJ

Contact Person: Mr. Barun Kumar Singh - 9958547779,
8527944304
Email - info@bimalwater.com

Reference :	Your Quotation Ref -Ref: PRO/BWS/ NS/STP/2117/R1 dated 06.02.2021
P.O. No :	GIPL/PO/STP/2021/0016
Date :	20.02.2021
Delivery Period :	90 days from the date of signing this Work Order

Sub: Purchase Order for Supply of MS-FRP Sewage treatment Plant (STP) with all its related Equipment's at Gaur Siddhartham, Plot no.- 08/BS-01, Siddharth Vihar Yojana, Ghaziabad (U.P)

Dear Sir,

With reference to your quotation and subsequent discussions, the Company M/s Gaursons India Pvt Ltd is pleased to award the above mentioned Purchase Order as per the item rates given below subject to terms and conditions mentioned overleaf to M/s Bimal Water Solutions Pvt. Ltd. If these terms and conditions are acceptable, please sign the copies of this purchase order in duplicate as a token of acceptance-

SCHEDULE OF QUANTITIES FOR SEWAGE TREATMENT PLANT (STP) - 550-1100 KLD					
PROJECT : Gaur Siddhartham, Plot no.- 08/BS-01, Siddharth Vihar Yojana, Ghaziabad (U.P)					
S.No.	Description	Quantity	Unit	Rate (Rs)	Amount (Rs)
	SUPPLY OF SEWAGE TREATMENT PLANT (STP) of capacity 550-1100 KLD as per the terms and conditions as mentioned below :	01	01	74,50,000/-	74,50,000/-

For and behalf of
M/s Bimal Water Solutions Pvt. Ltd

(Authorized Signatory)

For and behalf of
M/s Gaursons India Pvt Ltd

(Authorized Signatory)

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Design Specifications			
MBBR BASED TREATMENT TECHNOLOGY (MBBR)			
Packaged Type - MSFRP Tanks with Electromechanical Work			
Supply, installation, testing and Commissioning of Sewage Treatment Plant (STP) based on MBBR process with sewage handling capacity 550-1100 KLD. The plant will be constructed in Packaged Type - MSFRP Structure. The STP shall be designed as water retaining structures, as per the manufacturer's design. All the equipment, piping, pumps, air blowers and electrical panel to be housed in the STP including approximate inlet, outlet, overflow, ladders & railing. The cost will also include any consequential civil work including making foundations for the pumps, blowers etc.			
Treated Water Quality Standards/ Characteristics			
	pH Value : 6.5-9.5		
	Oil & Grease : < 1 mg/l or Nil		
	BOD : < 10 mg/l		
	COD : < 50 mg/l		
	Total Suspended Solids : < 10 mg/l		
	Coliform Count : < 1000 MPN/100 ml		
Sewage treatment plant shall include the following items. Contractor shall include in his cost items may be required to achieve the necessary parameters at outlet, as specified by the Pollution Control Board time-to time. Nothing extra shall be payable on this account.			
	Items / Description	Unit	Quantity
A.	Shop Drawings for 550-1100 KLD Plant. Detailed GA drawing, flow diagram, equipment list, power load requirement Design, calculations of all elements of the plant, electrical and mechanical work to satisfy adequacy of design Submission of detailed GOOD FOR CONSTRUCTION stage architectural, construction, electrical, mechanical and piping drawing for approval.	JOB	1
B.	MSFRP TANKS SEWAGE TREATMENT PLANT 550 m3/day to 1100 m3/day. Supply of the below mentioned Tanks made in Mild Steel sheet of minimum 5mm thickness for walls and 6mm base with 2 mm FRP Lining inside, 2 coats of enamel paint on the exterior : Equalization Tank -140 cu.m MBBR 1+MBBR 2 - 140 cu.m Settling Tanks - 70 cu.m Filter Feed Tank - 60 cu.m Sludge Holding Tank -30 cu.m Treated Water Tank -25 cu.m Bar Screen Chamber & Greece Trap- 10 cu.m Note: Above capacities of the tanks are hydraulic volume only i.e. excluding free board		
ELECTRO MECHANICAL UNITS			
C.	Sewage Treatment Plant (Primary Unit) Supply, installation, testing & commissioning of 2 Nos Stainless Steel (SS-304) Perforated Bar Screen with suitable lifting arrangement (size 600 mm wide x 600 mm high approx.). Item to include suitable garbage lifting Box/ Tray	No.	2

For and behalf of
 M/s Bimal Water Solutions Pvt. Ltd.

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For and behalf of
 M/s Gaursons India Pvt Ltd

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	arrangement. The hole size of screen shall be for solid handling capacity of 8 mm to 12 mm. Make - S.S. 304 Grade Fabricated		
2	Supply, installation, testing & commissioning of non-clogging type pumps, having CI casing, CI impeller and SS Shaft complete with all accessories, motor of required capacity. Delivery header with NRV, pressure gauge on delivery line with isolation cock level controller with wiring to control the level of sump automatically. Pump shall have following duty		
2.1	Submersible Sewage Transfer Pumps Capacity : 12m ³ /hr or as design Head : 8 -10 m Solid Handling: 32 mm 1 Set: (2w+1s) Make: Grundfos/Xylem/Wilo	Nos	3
2.2	Plant Room Sump Pump Flow Rate: 15 cum/hr Head: 8 - 10 Mts Solid Handling: 32 mm 1 Set: (1w+1s) Make: Grundfos/Xylem/Wilo	Nos	2
3	Air Diffusion System		
3.1	For Equalization tank, MBBR Tanks, Sludge Tank		
3.1.1	Supply, installation, testing & commissioning of Twin type rotary Air Blowers driven through "V" belt or directly coupled through flexible coupling to a TEFC motor of suitable HP Suitable for 415 ± 10% volts, 3 phase, 50 cycles A/C supply, Anti vibration pad, MS fabricated base frame etc. complete in all respect. Capacity : 580 cum/hr Head : 0.5 bar Quantity : 1 set (1w+1s) Make: Everest/Akash/Airvak Note - Air Blowers must have following specifications *Blowers must have sound less than 75db and the rpm for the blower must be less than 1500 rpm *Canopy for Air Blowers to reduce their sound and vibrations and make them acoustic completely to diminish the sound of Air blower.	Nos	2
3.2	Air piping shall comprise of pipes droppers/ laterals with MS Header complete with all fittings such as tees, crosses, plugs, sockets, elbows, reducers, supports & clamps, puddle flanges etc cutting chases & making good in Sludge Holding Tank and MBBRTanks. Exposed Air Piping : MS paint finish Submerged Air Piping : uPVC Make: MSEP - Jindal Hissar/Apollo, uPVC- Astral/Supreme	Lot	1

For and behalf of
M/s Bimal Water Solutions Pvt. Ltd.

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For and behalf of
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	Supply, installation, testing & commissioning of Non clog type Air dispersion system capable of handling 3-4 cfm of air with oxygen transfer with efficiency of 3-4% per meter water depth. Air dispersion grid shall be assembled in modular form so that they can be replaced / repaired easily from platform at the top (Coarse bubble membrane diffusers) for Equalisation and Sludge Holding Tank.		
	Capacity of Diffuser : 4-6 m3/hr		
	Type : Coarse Bubble Diffuser (80mm)		
	MOC : EPDM		
	Make : PP Aqua/ Universal	Lot	1
3	Supply, installation, testing & commissioning of Non clog type Air dispersion system capable of handling 3-4 cfm of air with oxygen transfer with efficiency of 3-4% per meter water depth. Air dispersion grid shall be assembled in modular form so that they can be replaced / repaired easily from platform at the top (fine bubble membrane diffusers) for MBBR Tanks.		
	Capacity of Diffuser : 7-9 m3/hr		
	Type : Fine Diffuser		
	MOC : EPDM		
	Make : PP Aqua/ Universal	Lot	1
4	MEDIA		
4.1	For MBBR		
	Supply of Random Media for attached growth process (FABTechnology) MOC = FR, Surface Area= 400 sq.mtr /cum.mtr. Make- PP Aqua /Universal (Due to the design requirements If Additional Quantity used for the STP then on proportionate basis additional payment shall be made)	Cum	35
4.2	Supply PVC Tube Deck Settling Media to be installed in secondary settling tank . Make- PP Aqua /Universal (Due to the design requirements If Additional Quantity used for the STP then on proportionate basis additional payment shall be made)	Cum	15
5	Sludge and Screw Pumps		
	Supply, installation, testing & commissioning of non clog open impeller type pumps, having CI casing & CI impeller complete with all accessories, motor of required capacity. Delivery header with isolation valve and NRV, pressure gauge on delivery line with isolation valve with wiring.		
5.1	Sludge Transfer Pumps		
	Capacity : 10 m3/hr or as per design		
	Head : 6-8 m head		
	MOC : CI Casing, Impeller & Shaft : CI/SS		
	Type. Centrifugal Solid Handling upto 10mm		
	Quantity : 1 set (1wt+1s)		

For and behalf of
M/s Bimal Water Solutions Pvt. Ltd.

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For and behalf of
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Make : Kirloskar/ Crompton	No.	02
Sew Pumps for Filter Press		
Capacity : 2 m ³ /hr or as per design		
Head : 30 m head		
MOC : CI Casing, Impeller & Shaft : CI		
Type: Slurry Handling Gun Type		
Quantity : 1 set (1w+1s)		
Make: Roto/Rotomac	No.	02
Sludge Handling - Filter Press Unit		
Supply, installation, testing and commissioning of automatic operating Filter Press Plate Size = 24"x24" , 12 nos plate, operating pressure=0.5-1Kg/Cmsq., PP Butterfly type filter cloth, interconnecting piping complete in all respect.		
Make: Pharmatech/Universal	No.	01
Piping and Instrumentation		
Providing all Piping and Valves (as described below) of required sizes and numbers with all accessories, fittings, supports, clamps, rubber gasket, nuts, bolts, washers, flanges, NRV's, flow control valves, strainers at suction of clear water pumps for making the system complete in all respects. a. ALL Piping uPVC (SC-40) - as mentioned specifically MAKE : SUPREME / PRINCE/ ASTRAL VALVES: Astral/Supreme, MOC-Upvc Butterfly Valves : Zoloto/Kartar/Sant NRV-Zoloto/Leader - Disc type, Single flap, MOC-C.I. b. Air Diffusion - non-submerged - MOC-M.S./G.I. and submerged uPVC The Piping (upto 20m) from treated water pumps to the recycling tank in the main pump room will be in the contractor's scope.	Lot	01
Supply of Flow Water in Treated water and Raw water Supply (Electro-magnetic type) transfer line		
Make: Aster/Flowstar	Nos	02
Tertiary Treatment Unit		
Supply, Installation, Testing & Commissioning of Single Stage Horizontal centrifugal monobloc pumping set with CI body and Bronze- impeller, shaft of SS sleeve, mechanical seal, connected to a TEFC induction motor suitable for 400/440 volts, 3 phase 50 cycles A.C. supply with 100 mm dia pressure gauge connected with siphon with NRV, level controller, as required .		
Filter Feed Pumps		
Capacity /Flow rate : 25 cum/hr		
Head: 20-25 m		
Quantity (1w+1s)		
Make: Kirloskar/Crompton/Wilo	Nos	02
Treated Water Transfer Pumps		

For and behalf of
Biod Water Solutions Pvt. Ltd

(Authorized Signatory)

For and behalf of
M/s Gaursons India Pvt Ltd

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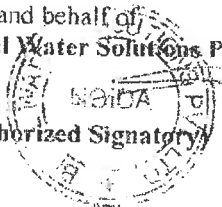
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	Capacity /Flow rate : 10 cum/hr		
	Pumping Head: 30 m		
	1 set (1w+1s)		
	Make: Kirloskar/Crompton/Wilo	Nos	02
3	Filtration Units		
3.1	Supply, Installation, testing & commissioning of vertical Multigrade Pressure Filter fabricated from high performance MS structural pressure vessel of 6 mm thick plate & 8 mm dish end with food grade epoxy & enamel painted outside having collection system complete with initial charge of filter media, MSEP. face piping, flanges with 3 mm thick gasket, nuts, bolts & washers where as required & all accessories, painting, testing and commissioning including foundation complete in all respect as required. Capacity: 25 m3/hr		
	Filtration Rate : 17 m3/m2/hr		
	Shell/Disc Thickness : 6 mm/ 8 mm		
	Max. operating pressure : 3 kg/sq.cm		
	Test pressure : 6 Kg/Sq.cm		
	Dia : 1500 mm HOS : 1800 mm		
	Make: Vendor Fabricated	Nos	01
3.2	Supply, Installation, testing & commissioning of vertical Activated Carbon Filter value 900 iv, fabricated from high performance MS structural pressure vessel of 6 mm thick plate & 8 mm dish end with epoxy paint inside & outside having collection system complete with initial charge of filter media, MSEP face piping, flanges with 3 mm thick gasket, nuts, bolts & washers where as required & all accessories, painting, testing and commissioning including foundation complete in all respect as required. Capacity: 31 m3/hr		
	Filtration Rate : 17 m3/m2/hr		
	Shell/Disc Thickness : 6 mm/ 8 mm		
	Max. operating pressure : 3 kg/sq.cm		
	Test pressure : 6 Kg/Sq.cm		
	Dia : 1500 mm HOS : 1800 mm		
	Make: Vendor Fabricated	Nos	01
3.3	Supply of Ozonator for waste water application. The system should be complete consisting of Ozone Generator, Oxygen Generator, Air Compressor, Water Chilling System, Ozone Diffusers, Pipeline & fittings, Central Control Panel etc with Re-circulation based Ozone mixing system comprision of Re- circulation Pump, Ventury Injector, Static Mixer etc complete in all respect. Capacity: 125 gm /hr. (Make: Creative/ G.S.)	Nos	01
E	Electrical Control Panel	Nos	01

For and behalf of
M/s Bimal Water Solutions Pvt. Ltd.

(Authorized Signatory)



For and behalf of
M/s Gaursons India Pvt Ltd

(Authorized Signatory)

[Signature]

GAURS

GAURSONS INDIA PVT LTD

Gaur Biz Park, Plot No.1, Abhay Khand-II, Indirapuram, Ghaziabad (U.P.)-201010
Tel: +91-120-4343333 Fax: +91-120-4167319

Website: www.gaursonsindia.com Email: gaursons@gaursonsindia.com

1	Design, fabrication, assembling, wiring, supply, installation, testing and commissioning of motor control centre shall be fabricated out of 14 gauge CRCA sheet steel in form in 3b formation with reinforcement of suitable size angle iron, channel 'T' sections irons and/or flats wherever necessary. Cable gland plates shall be provided on top as well as at the bottom of the panels. Panels shall be treated with all anticorrosive process before painting as per specifications with 2 coats of red oxide primer and final approved shade of powder coated paint. 2 Nos. earthing terminals shall be provided for 3 phase, 4 wire, 50 Hz supply system. Lifting hooks shall also be provided in case of large panels. Approval shall be taken for each panel before fabrication. Galvanised hardware with zinc passivation shall be used in fabrication of panels. Starter panel has to be considered as per type-2 coordination.		
2	Cables		
	Cabling of Pumps and Equipments from Electric Control Panel to the respective equipments of suitable size.	Lot	01
	Make: Polycab/KEI/Havells		
3	Supplying & Fixing of Cables Connector, Cable Trays, to make Electrical Installation Complete. Necessary cable alleys, internal / cabling, wiring, cabling from MCC to various pumps / equipment and interlocking, earthing and earthing pits for all equipment	Lot	01

A. Payment Terms:

1. The above Quantity is approximate .Payments will be done on actual work done at site.
2. Conditions of the Payment:
 - a. 30% of the Work Order value as advance, payable against the request.
 - b. 40% of the Work Order Value after delivery of the following items : All MSFRP Tanks, Air Blowers, Air Dispersion System, Raw Sewage Pumps, Centrifuge Feed Pumps, FAB Media ,PVC Tube Media , Filter Feed Pumps, Treated water Pumps, Multi Grade Filter , Activated Carbon Filter.
 - c. 20% of the Work Order Value after delivery of the Balance material.
 - d. 5% of the Work Order Value after Handing Over the Plant.
 - e. 5% of the Work Order Value after Defect Liability Period (DLP) of 12 months after handover.

B. Warranty :

Twelve (12) months after handover the plant.

C. Taxes & Freight:

Extra as actual

D. TERMS & CONDITIONS

1. This order includes any modifications and/or alteration to be effected mutually hereinafter.
2. All bills must to be submitted duly certified by our engineers for payment.
3. In the event of any failure on your part to fulfill any and/or all the terms of this Work Order the company will have the right to, among other things, rescind this order and/or to get the work done by himself through any other party at your sole cost and liability.
4. No compensation shall be payable to you in the event of any cancellation/suspension / postponement of this Work Order effected by us on account of any act of God, an act of state of Force Majeure including civil disturbance & labour unrest & shortage of power & raw material of our premises.

For and behalf of
M/s Bimal Water Solutions Pvt. Ltd

(Authorized Signatory)

For and behalf of
M/s Gaursons India Pvt Ltd

(Authorized Signatory)

GAURS

GAURSONS INDIA PVT LTDGaur Biz Park, Plot No.1, Abhay Khand-II, Indrapuram, Ghaziabad (U.P.)-201010
Tel: +91-120-4343333 Fax: +91-120-4167319Website: www.gaursonsindia.com Email: gaursons@gaursonsindia.com

5. Your man working at our premises must rigidly follow all our rules regarding entry, exit and safety precautions and maintain strict discipline.
6. You shall be solely responsible for the strict enforcement of all Acts, Rules and others made by the Central and the state Governments or Local Authorities and we shall in no way responsible for any violation of any act on your part.
7. Payment shall be strictly as per the terms above.
8. You shall be deemed to have given an implied and explicit warranty of the material supplied and of the workmanship, even though a separate warranty clause has not been specifically entered into with you.
9. The decision of the company in case of any dispute shall be final and binding on you.
10. This Work Order shall be deemed to have concluded at Ghaziabad and only the courts at Ghaziabad shall be competent to try any case arising out of this Work Order.
11. Your acceptance of these terms & condition shall be deemed to have been implicitly given and unless these term & conditions are modified with our consent, these shall be binding and conclusive on you.
12. In case of Fabrication works at the Project site, charges of Rs. 8.00 per kg weight of Fabrication works would be debited to M/s Bimal Water Solutions Pvt. Ltd, else electric meter to be installed by the Vendor and electric units consumption charged by the Company as per the prevailing Electricity costs to the Project Site.
13. The above Work has to be completed at the site latest by the M/s Bimal Water Solutions Pvt. Ltd latest by 20.05.2021), irrespective of the Payment released by the Company. In case of any delay of the above completion works, then M/s Bimal Water Solutions Pvt. Ltd would be levied penalty @Rs 1000/- per day upto 05.06.2021. If the above work further get delayed beyond 05.06.2021, the Company shall be free to terminate this Work Order and the remaining part of the works may be get completed by any other agency by the Company, for which M/s Bimal Water Solutions Pvt. Ltd shall not any objection and all the payments/financial ourden shall have to made by M/s Bimal Water Solutions Pvt. Ltd

M/s Bimal Water Solutions Pvt. Ltd accepts the above contract subject to all the terms and conditions mentioned above.

For and behalf of
M/s Bimal Water Solutions Pvt. Ltd

(Authorized Signatory)



For and behalf of
M/s Gaursons India Pvt Ltd

[Signature]

(Authorized Signatory)



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

Annexure-IV
584

संदर्भ संख्या : १६३० / एन०जी०टी०-८८ / ओ०ए०नं-५४९ / १९ / २०२३

दिनांक १६/०१/२०२३

सेवा में,

मैसर्स प्रतीक रियलटर्स इण्डिया प्रा० लि०,
प्लॉट नं-४ / बी०एस०-०१ एवं ४ / बी०एस०-०५,
सिद्धार्थ विहार, गाजियाबाद।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ८८४/२०२२ Sanjeev Kumar Versus Uttar Pradesh Pollution Control Board & Ors. में पारित आदेश दिनांक १२.०१.२०२३ के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। मा० एन०जी०टी० नई दिल्ली में योजित ८८४/२०२२ Sanjeev Kumar Versus Uttar Pradesh Pollution Control Board & Ors. में पारित आदेश दिनांक १२.०१.२०२३ को निम्न आदेश पारित किये गये हैं:-

"4. We also find from the report that the scheme was developed by UP Awas Vikas Parishad but in the process, it allotted land to private builders who further developed buildings and private developers in the present matter, as per record, are M/s. Prateek realtors India Pvt. Ltd., M/s. Apex Heights Pvt. Limited and M/s. Gaur & Sons India Pvt. Limited. Let notices be issued to these proponents and they shall be impleaded as respondents..."

उक्त आदेश के अनुपालन में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर की गयी रिपोर्ट की छायाप्रति एवं आदेश की प्रति संलग्नकर प्रेषित की जा रही है। उक्त के अतिरिक्त आप द्वारा परियोजना में प्रथम possession कब दिया गया है, दिनांक एवं साक्ष्य सहित इसका कार्यालय को प्रेषित करना सुनिश्चित करें। प्रकरण में अगली सुनवाई की तिथि दिनांक २१.०२.२०२३ नियत है।

(उत्सव शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

१. मुख्य पर्यावरण अधिकारी, वृत्त-१, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
२. विधि अधिकारी-प्रथम, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८
मुख्यालय : TC-१२V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

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संदर्भ संख्या : 2521/एन०जी०टी०-88/ओ०ए०नं-549/19/2022

दिनांक 18/01/2023

सेवा में,

मैसर्स गौर एण्ड संस इण्डिया प्रा० लि०,
प्लॉट नं-8/बी०एस०-01,
सिद्धार्थ विहार, गाजियाबाद।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित 884/2022 Sanjeev Kumar Versus Uttar Pradesh Pollution Control Board & Ors. में पारित आदेश दिनांक 12.01.2023 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। मा० एन०जी०टी० नई दिल्ली में योजित 884/2022 Sanjeev Kumar Versus Uttar Pradesh Pollution Control Board & Ors. में पारित आदेश दिनांक 12.01.2023 को निम्न आदेश पारित किये गये हैं:-

"4. We also find from the report that the scheme was developed by UP Awas Vikas Parishad but in the process, it allotted land to private builders who further developed buildings and private developers in the present matter, as per record, are M/s. Prateek realtors India Pvt. Ltd., M/s. Apex Heights Pvt. Limited and M/s. Gaur & Sons India Pvt. Limited. Let notices be issued to these proponents and they shall be impleaded as respondents..."

उक्त आदेश के अनुपालन में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर की गयी रिपोर्ट की छायाप्रति एवं आदेश की प्रति संलग्नकर प्रेषित की जा रही है। उक्त के अतिरिक्त आप द्वारा परियोजना में प्रथम possession कब दिया गया है, दिनांक एवं साक्ष्य सहित इसका कार्यालय को प्रेषित करना सुनिश्चित करें। प्रकरण में अगली सुनवाई की तिथि दिनांक 21.02.2023 नियत है।

(उत्सव शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. विधि अधिकारी-प्रथम, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विमूति खण्ड, गोमती नगर, लखनऊ 226010



संदर्भ संख्या : २६३१/एन०जी०टी०-८८/ओ०ए०नं-५४९/१९/२०२२

दिनांक १६/०१/२०२३

सेवा में,
मैसर्स एपेक्स हाईटस प्रा० लि०,
प्लॉट नं-४/बी०एस०-०२/३,
सिद्धार्थ विहार, गाजियाबाद।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ८८४/२०२२ Sanjeev Kumar Versus Uttar Pradesh Pollution Control Board & Ors. में पारित आदेश दिनांक १२.०१.२०२३ के अनुपालन के सम्बन्ध में।

महोदय,
कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। मा० एन०जी०टी० नई दिल्ली में योजित ८८४/२०२२ Sanjeev Kumar Versus Uttar Pradesh Pollution Control Board & Ors. में पारित आदेश दिनांक १२.०१.२०२३ को निम्न आदेश पारित किये गये हैं:-

"4. We also find from the report that the scheme was developed by UP Awasth Vikas Parishad but in the process, it allotted land to private builders who further developed buildings and private developers in the present matter, as per record, are M/s. Prateek realtors India Pvt. Ltd., M/s. Apex Heights Pvt. Limited and M/s. Gaur & Sons India Pvt. Limited. Let notices be issued to these proponents and they shall be impleaded as respondents..."

उक्त आदेश के अनुपालन में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर की गयी रिपोर्ट की छायाप्रति एवं आदेश की प्रति संलग्नकर प्रेषित की जा रही है। उक्त के अतिरिक्त आप द्वारा परियोजना में प्रथम possession कब दिया गया है, दिनांक एवं साक्ष्य सहित इसका कार्यालय को प्रेषित करना सुनिश्चित करें। प्रकरण में अगली सुनवाई की तिथि दिनांक २१.०२.२०२३ नियत है।

(उत्सव शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

३. मुख्य पर्यावरण अधिकारी, वृत्त-१, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
४. विधि अधिकारी-प्रथम, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८
मुख्यालय : TC-१२V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०

1- "BY EMAIL"
BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
ORIGINAL APPLICATION NO. 884 OF 2022
Sanjeev Kumar Vs Uttar Pradesh Pollution Control Board & Ors.

To

1. M/s. Prateek realtors India Pvt. Ltd. (RESPONDENT NO.6)
2. M/s. Apex Heights Pvt. Limited (RESPONDENT NO.7)
3. M/s. Gaur & Sons India Pvt. Limited (RESPONDENT NO.8)

NOTICE

Whereas the above titled Application was listed before the Hon'ble Tribunal on 12.01.2023 (copy of order and petition are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"4. We also find from the report that the scheme was developed by UP Awas Vikas Parishad but in the process, it allotted land to private builders who further developed buildings and private developers in the present matter, as per record, are M/s. Prateek realtors India Pvt. Ltd., M/s. Apex Heights Pvt. Limited and M/s. Gaur & Sons India Pvt. Limited. Let notices be issued to these proponents and they shall be impleaded as respondents.

5. In addition, we also direct concerned Regional Officer, UP PCB to serve notice upon the aforesaid builders to enable them to file their objections, if any, to the report and also response to original application within one month.

6. List for further consideration on 21.02.2023."

2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 21st February, 2023, at Faridkot House, Copernicus Marg, New Delhi-110001 through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file responses/replies, as per directions of the Hon'ble Tribunal vide Order dated 12.01.2023.

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

4. Given under my hand and the seal of this Tribunal, on this 17th January, 2023.

Note: (For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in)

17/1/2023
Consultant (Judicial), NGT



1-

"BY EMAIL"

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
ORIGINAL APPLICATION NO. 884 OF 2022
Sanjeev Kumar Vs Uttar Pradesh Pollution Control Board & Ors.

To

- | | |
|---|-------------------|
| 1. M/s. Prateek realators India Pvt. Ltd. | (RESPONDENT NO.6) |
| 2. M/s. Apex Heights Pvt. Limited | (RESPONDENT NO.7) |
| 3. M/s. Gaur & Sons India Pvt. Limited | (RESPONDENT NO.8) |

NOTICE

Whereas the above titled Application was listed before the Hon'ble Tribunal on 12.01.2023 (copy of order and petition are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"4. We also find from the report that the scheme was developed by UP Awas Vikas Parishad but in the process, it allotted land to private builders who further developed buildings and private developers in the present matter, as per record, are M/s. Prateek realators India Pvt. Ltd., M/s. Apex Heights Pvt. Limited and M/s. Gaur & Sons India Pvt. Limited. Let notices be issued to these proponents and they shall be impleaded as respondents.

5. In addition, we also direct concerned Regional Officer, UP PCB to serve notice upon the aforesaid builders to enable them to file their objections, if any, to the report and also response to original application within one month.

6. List for further consideration on 21.02.2023."

-*****-

2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 21st February, 2023, at Faridkot House, Copernicus Marg, New Delhi-110001 through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file responses/replies, as per directions of the Hon'ble Tribunal vide Order dated 12.01.2023.

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

4. Given under my hand and the seal of this Tribunal, on this 17th January, 2023.

Note: (For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in)

17/1/2023
Consultant (Judicial), NGT

For Gaursons India Pvt. Ltd.

[Signature]

Authorised Signatory



1- "BY EMAIL"
BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
ORIGINAL APPLICATION NO. 884 OF 2022
Sanjeev Kumar Vs Uttar Pradesh Pollution Control Board & Ors.

To

1. M/s. Prateek realtors India Pvt. Ltd. (RESPONDENT NO.6)
2. M/s. Apex Heights Pvt. Limited (RESPONDENT NO.7)
3. M/s. Gaur & Sons India Pvt. Limited (RESPONDENT NO.8)

NOTICE

Whereas the above titled Application was listed before the Hon'ble Tribunal on 12.01.2023 (copy of order and petition are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"4. We also find from the report that the scheme was developed by UP Awasthi Vikas Parishad but in the process, it allotted land to private builders who further developed buildings and private developers in the present matter, as per record, are M/s. Prateek realtors India Pvt. Ltd., M/s. Apex Heights Pvt. Limited and M/s. Gaur & Sons India Pvt. Limited. Let notices be issued to these proponents and they shall be impleaded as respondents.

5. In addition, we also direct concerned Regional Officer, UP PCB to serve notice upon the aforesaid builders to enable them to file their objections, if any, to the report and also response to original application within one month.

6. List for further consideration on 21.02.2023."

-*****-

2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 21st February, 2023, at Faridkot House, Copernicus Marg, New Delhi-110001 through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file responses/replies, as per directions of the Hon'ble Tribunal vide Order dated 12.01.2023.

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

4. Given under my hand and the seal of this Tribunal, on this 17th January, 2023.

Note: (For Orders, Cause Lists & other information, please visit our website www.greentribunal.gov.in)

17/1/2023
 Consultant (Judicial), NGT



14.02.2023
 Estate Manager



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 2625/NGT-60/OA/884/2022/2023 दिनांक 30/01/2023

सेवा में,

अधिशाली अभियंता
उ०प्र० आवास एवं विकास परिषद,
वसुन्धरा, गाजियाबाद।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 884/2022 संजीव कुमार बनाम उ०प्र० प्रदेश प्रदूषण नियंत्रण बोर्ड एवं अन्य के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 884/2022 संजीव कुमार बनाम उ०प्र० प्रदेश प्रदूषण नियंत्रण बोर्ड एवं अन्य में संयुक्त समिति द्वारा दिनांक 11.01.2023 को संयुक्त आख्या मा० अधिकरण में प्रेषित की गयी है। मा० अधिकरण ने दायर शिकायत मुख्यतः सिद्धार्थ विहार योजना में विकास कार्य न किये जाने से हो रहे प्रदूषण के सम्बन्ध में है। शिकायत के मुख्य बिन्दु उ०प्र० आवास एवं विकास परिषद से सम्बन्धित है, जो निम्नवत है:-

- 3- There is huge no. of residential societies which are situated in the vicinity of the Siddharth Vihar. The residents of the societies are badly affected and suffering because of the heavy pollution in the area. Societies names are as follows :-
 1. Brahmaputra Enclave
 2. Vrindavan Society
 3. Gokul Dham Society
 4. Ganga Yamuna Hindon Apartment
 5. Gaur Siddhartham
 6. Kashi Ram Yojna
 7. Siddharth Residency
 8. Prateek Realters and many more
- 4- That under the said scheme i.e., Siddharth Vihar Yojna, respondents (Awas and Vikas parishad), Ghaziabad prepared layout plan for a for the construction of road, drain, power, water, park and green belt, same has been identified by the Awas and vikas parishad, Ghaziabad. In the said scheme residential and commercial plots were allotted by the respondent to several builders and companies. Respondent (Awas and Vikas Parishad), Ghaziabad also made provisions to provide basic facilities along with the allotted plots.
- 5- That wherever green belts and parks were identified by the respondent at that place till today none of the things have been developed. On the basis of layout plan none of the basic facility has been provided. Even today there are only barren fields nothing except soil and dust due to which whole environment gets polluted and dusty.
- 6- That the sewer line, drains etc. have not been developed in the entire area under the Siddharth Vihar Scheme by the respondent (Awas and Vikas Parishad), Ghaziabad. Sewer line or drain if developed somewhere in the respective area for which any STP arrangements have not been made. The respective area of Siddharth Vihar Yojna gets waterlogged due to heavy rains during monsoon and various types of life-threatening diseases like dengue, malaria, chicken gunya are caused due to prolonged water logging. Till date no cogent steps have been carried out in respect for the same.
- 7- It is submitted here that it appears that the officers of the Awas Vikas Parishad by making false layout plans and eventually showing future prospective arrangements in respect of Green Belt, Parks, Roads, Drains, Kharja and by charging very high prices of land, respondents are responsible for cheating and fraud with the plot allottee's and the common man. The purpose of the responsible officers is to get revenue only for the government, which has nothing to do with the basic facilities provided to general public.
- 8- It is submitted here that roads are unpaved, footpaths have not been developed till now for the walking of the residents of the area made under scheme Siddharth Vihar Yojana, due to which many accidents had occurred already and there is possibility of mis- happening in future. There is an ignorance of the responsibility from the part of the authorities. After many representations nothing has been done till yet.
- 9- It is submitted here that the residential societies are developed by different builders, due to which moment of large and heavy vehicles remain constant and there are only few roads which were made

by the respondent (Aawas Vikas Parishad), Ghaziabad which are completely broken. Thereafter the atmosphere remains completely polluted for several kilometers with dust and soil throughout the day. Residents who are living in the Siddharth vihar yojana developed by the respondents are at the risk of many serious life- threatening diseases caused by the dust emission.

- 10- It is further submitted that the District magistrate of Ghaziabad, who is the overall in charge and responsible towards the citizen and wellbeing of the Siddharth Vihar Yojna area to ensure fresh and hygiene environment in and around the location. It is important to submit that roads, drain and green belts have congenital conditions till date which results into heavy pollution which is again the violation of fundamental rights of the applicant and the residents of that area.
- 11- Applicant have brought all these issues with various authorities including Awas Vikas Parishad, Ghaziabad District Magistrate, Ghaziabad, etc requesting them to take some remedial steps in accordance with law to preserve the environment around the respective area. These concerned authorities are not only liable but even responsible to protect the unaware residents of Siddharth Vihar Ghaziabad from the health hazard but are also failed to do so under Environmental protection act Water act, Air Act.
- 12- Applicant is the resident of Gaur Siddhartham which is developed under Siddharth Vihar Yojna. People living in the area suffers from drainage congestions and water logging especially during rainy season because of the unconstructed roads and pavements. Some People in Siddharth Vihar have encroached upon the land, which has been identified as a Green Belt by Awas Vikas Parishad, Ghaziabad. It creates an unhealthy environmental situation and causing inconvenience to the residents of Siddharth Vihar Yojna. It is observed that there is lack of planned, adequate drainage network system in the area. People of the area is at the risk of water-borne diseases such as typhoid, cholera, jaundice etc.
- 13- It is further submitted that there is a rise in dust emissions due to heavy urban construction and off road vehicle use have been increasing on the unpaved roads of the Siddharth Vihar area which were not developed by the Awas vikas parishad, Ghaziabad. It is submitted that the purpose of green belt around the area site is to capture the fugitive emissions and noise level the proposed green belt at the area would be so effective that it would protect the geology, soil condition etc but till today no progress has been done on the ground level regarding the same.

अतः आपसे अनुरोध है कि उपरोक्त बिन्दुओं की अनुपालन आख्या 05 दिवस के अन्दर कार्यालय को प्रेषित किये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें। शिकायत की छायाप्रति पत्र के साथ संलग्न है, जिससे कि अग्रिम कार्यवाही की जा सकें। वाद की अग्रिम सुनवाई की तिथि 21.02.2023 नियत है।

संलग्नक: 30/01/23

भवदीय,

(उत्सव शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. अपर जिलाधिकारी (नगर), गाजियाबाद।
3. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।



क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई0एन0एस0-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010



उत्तर प्रदेश आवास एवं विकास परिषद

कार्यालय अधिशासी अभियन्ता निर्माण खण्ड-गाजियाबाद-02

सेक्टर-16ए वसुन्धरा काम्पलैक्स गाजियाबाद-201012



पत्रांक:- 366

/M-21

/47

दिनांक:- 10-02-23

सेवा में,

क्षेत्रीय अधिकारी,
क्षेत्रीय कार्यालय,
उ०प्र० प्रदूषण नियन्त्रण बोर्ड,
गाजियाबाद।

विषय:- मा० राष्ट्रीय हरित अभिकरण, नई दिल्ली में योजित ओ०ए० संख्या-884/2022 संजीव कुमार बनाम उ०प्र० प्रदूषण नियन्त्रण बोर्ड एवं अन्य के सम्बन्ध में।

महोदय,

उपरोक्त विषयक, आपके कार्यालय के पत्र सं०-2635/एन०जी०टी०-160/2022-23 दिनांक 30.01.2023, जोकि अधीक्षण अभियन्ता, गाजियाबाद वृत्त के पत्र सं०-503/एलईजी-01/56 दिनांक 31.01.2023 के माध्यम से खण्ड कार्यालय को प्राप्त हुआ है, के द्वारा आपके पत्र में उल्लिखित बिन्दुओं पर अनुपालन आख्या/तथ्यात्मक आख्या प्रेषित करने हेतु अधोहस्ताक्षरी को नोडल अधिकारी नामित किया गया है।

उक्त निर्देशों के अनुपालन में समस्त खण्ड से संकलित वांछित सूचना/तथ्यात्मक आख्या तैयार कर पत्र के साथ संलग्न प्रेषित है।

संलग्नक:-उपरोक्तानुसार।

भवदीय

(इ० सुमित कुमार-I)
अधिशासी अभियन्ता

पृ०सं०

दिनांक

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. अधीक्षण अभियन्ता, गाजियाबाद वृत्त, उ०प्र० आवास एवं विकास परिषद, वसुन्धरा, गाजियाबाद को उनके पत्र सं०-503/एलईजी-01/56 दिनांक 31.01.2023 के संदर्भ में।
2. अधिशासी अभियन्ता, निर्माण खण्ड-गाजियाबाद-01/03, उ०प्र० आवास एवं विकास परिषद, वसुन्धरा, गाजियाबाद।

अधिशासी अभियन्ता

**मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ.ए.
सं0-884 / 2022 संजीव कुमार बनाम उ0प्र0 प्रदूषण नियन्त्रण बोर्ड एवं
अन्य के सम्बन्ध में।**

उ0प्र0 आवास एवं विकास परिषद द्वारा जनपद गाजियाबाद में सिद्धार्थ विहार योजना, गाजियाबाद विकसित की जा रही है। उक्त योजना का कुल क्षेत्रफल 703.72 एकड़ है। योजना कुल 10 सेक्टरों में विभाजित है, जिसका सेक्टरवार नियोजन समय-समय पर करते हुए विकसित किये जा रहे हैं। योजना में कुछ सेक्टर अभी अनियोजित हैं, जिसके नियोजन की कार्यवाही की जा रही है। योजना में परिषद द्वारा स्वयं विभिन्न परियोजनाएं विकसित की गयी हैं तथा ग्रुप हाउसिंग एवं बल्कसेल भूखण्ड नियोजित करते हुए निजी विकासकर्ता को आवंटित किये गये हैं, जिस पर उनके द्वारा परियोजनाएं विकसित की जा रही हैं। उक्त के अतिरिक्त समितियों द्वारा भी विभिन्न परियोजनाएं सिद्धार्थ विहार योजना में विकसित की जा रही है। परिषद द्वारा विकसित परियोजनाएं निम्नलिखित हैं :-

1. ब्रह्मपुत्र एन्क्लेव, सेक्टर-10
2. ब्रह्मपुत्र एन्क्लेव, सेक्टर-7
3. सेक्टर-9 में 1984 नग ई0डब्लू0एस0 भवन(गोकुलधाम, वृन्दावन एन्क्लेव)
4. गंगा यमुना एवं हिण्डन अपार्टमेन्ट

प्रश्नगत समस्त परियोजनाओं में परिषद द्वारा सक्षम स्तर से स्वीकृत ले-आउट प्लान के अनुसार निर्माण कार्य तथा विकास कार्य यथा सड़कें, नालियाँ, पार्क/ग्रीन, सीवर लाईन, जलापूर्ति आदि का कार्य कराया जा चुका है। प्रार्थी के पत्र के क्रम में बिन्दुवार आख्या निम्नवत् है :-

बिन्दु संख्या-5 :-

प्रार्थी द्वारा किया गया कथन कि परिषद द्वारा द्वारा तददिनांक तक किसी भी प्रकार की ग्रीन बेल्ट एवं पार्क का निर्माण नहीं किया गया है, गलत है। परिषद द्वारा सिद्धार्थ विहार योजना, गाजियाबाद में तददिनांक तक निम्नलिखित ग्रीन बेल्ट/ग्रीन एवं पार्क विकसित किये जा चुके हैं।

1. सेक्टर-7 में 02 नग पार्क, 01 नग ग्रीन बेल्ट, ब्रह्मपुत्र एन्क्लेव में 01 नग ग्रीन एरिया तथा गंगा, यमुना, एवं हिण्डन अपार्टमेन्ट में 01 नग सेन्ट्रल पार्क।
2. सेक्टर-9 में 1984 नग ई0डब्लू0एस0 भवनों (गोकुलधाम/वृन्दावन एन्क्लेव) के क्षेत्र में 03 नग पार्क तथा सामुदायिक केन्द्र में 01 नग पार्क/ग्रीन एरिया।
3. सेक्टर-10 में ब्रह्मपुत्र एन्क्लेव के अन्तर्गत 02 नग पार्क एवं 01 नग ग्रीन एरिया।
4. उक्त के अतिरिक्त ले-आउट प्लान में नियोजित ग्रीन बेल्ट, सेन्ट्रल वर्ज, एवं सड़कों के किनारे भी वृक्षारोपण का कार्य कराया गया है।

यहाँ यह भी अवगत कराना है कि उक्त के अतिरिक्त योजना में अन्य ग्रीन बेल्ट एवं पार्कों के नियोजन/विकास की कार्यवाही की जा रही है।

(संलग्नक:-1 योजना में निर्मित ग्रीन बेल्ट, ग्रीन एरिया एवं पार्क के फोटोग्राफ)

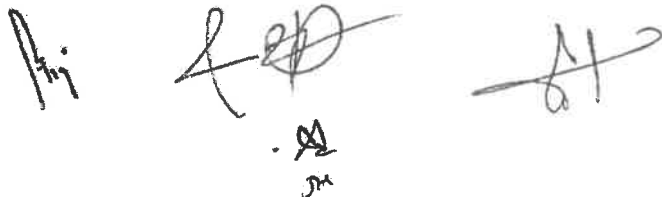
बिन्दु संख्या-6 :-

सिद्धार्थ विहार योजना, गाजियाबाद में ट्रंक सीवर लाईन सक्षम स्तर से स्वीकृत परिकल्पना के अनुसार बिछायी जा चुकी है। सिद्धार्थ विहार योजना, गाजियाबाद में स्वीकृत परियोजना के अनुसार 43.00 एम0एल0डी0 क्षमता का एस0टी0पी0 निर्मित किया जाना प्रस्तावित है। उक्त प्रस्तावित एस0टी0पी0 के क्रम में प्रथम चरण में 21.5 एम0एल0डी0 क्षमता के एस0टी0पी0 का निर्माण कार्य परिषद द्वारा कराया जा रहा है, जिसके कार्य पूर्ण होने का दिनांक 08.07.2023 प्रस्तावित है। योजना में ट्रंक ड्रेन पूर्व में निर्मित की गयी थी। कतिपय ड्रेनों के सुदृढीकरण हेतु कार्यवाही परिषद द्वारा की जा रही है।

(संलग्नक:-2 योजना में एस0टी0पी0 निर्माण के फोटोग्राफ)

बिन्दु संख्या-7 :-

परिषद द्वारा जो भी कार्य कराये गये हैं, वो सभी सक्षम स्तर से स्वीकृत ले-आउट प्लान के अनुसार ही कराये गये हैं। योजना का विकास फेस वाईज कराया जा रहा है। योजना में अभी कुछ सेक्टर अनियोजित हैं, जिनके नियोजन की कार्यवाही की जा रही है। नियोजन के उपरान्त स्वीकृत ले-आउट प्लान के अनुसार सेक्टर के आन्तरिक विकास कार्य कराये जायेंगे।



बिन्दु संख्या-8 :-

सिद्धार्थ विहार योजना, गाजियाबाद की अधिकांश ट्रंक सड़कें पूर्व से ही निर्मित हैं। परिषद द्वारा सड़कों के गढ़डामुक्ति/सुदृढीकरण का कार्य भी समय-समय पर कराया जाता है। योजना में एल0एन0टी0 चौराहे से एन0एच0-24 की तरफ निर्मित 50.00 मी0 चौड़ी सड़क वर्तमान में क्षतिग्रस्त है। उक्त सड़क के सुदृढीकरण के कार्य हेतु निविदाएं आमंत्रित की गयी थीं, जिसकी स्वीकृति परिषद मुख्यालय द्वारा दिनांक 06.02.2023 को प्रदान कर दी गयी है। अनुबन्ध गठन की कार्यवाही की जा रही है, जिसके उपरान्त उक्त कार्य शीघ्र पूर्ण करा दिया जायेगा।

बिन्दु संख्या-9 :-

सड़कों के गढ़डामुक्ति/सुदृढीकरण का कार्य भी परिषद द्वारा समय-समय पर कराया जाता है। प्रदूषण की रोकथाम हेतु सिद्धार्थ विहार योजना, गाजियाबाद की सड़कों पर नियमित रूप से रोस्टरवार पानी का छिड़काव कराया जा रहा है।

बिन्दु संख्या-10 एवं 11 :-

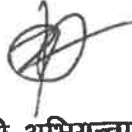
सिद्धार्थ विहार योजना, गाजियाबाद में सड़कों, नालियों एवं ग्रीन बैल्ट का विकास किया गया है, तथा उक्त विकास कार्यों के रख-रखाव एवं सुदृढीकरण का कार्य परिषद द्वारा समय-समय पर किया जाता है।

बिन्दु संख्या-12 एवं 13 :-


सिद्धार्थ विहार योजना, गाजियाबाद में वर्तमान तक विकसित ग्रीन बैल्ट में कोई भी अतिक्रमण नहीं है, यदि किसी के द्वारा कोई अतिक्रमण किया जाता है, तो अतिक्रमण की सूचना प्राप्त होने पर परिषद द्वारा विशेष अभियान संचालित कर उक्त अतिक्रमण को ध्वस्त/हटवा दिया जाता है। योजना की नालियों एवं क्षतिग्रस्त सड़कों के सुदृढीकरण कार्य हेतु परिषद द्वारा कार्यवाही की जा रही है।



अधिशायी अभियन्ता
निर्माण खण्ड गाजियाबाद-01



अधिशायी अभियन्ता
निर्माण खण्ड गाजियाबाद-02



अधिशायी अभियन्ता
निर्माण खण्ड गाजियाबाद-03





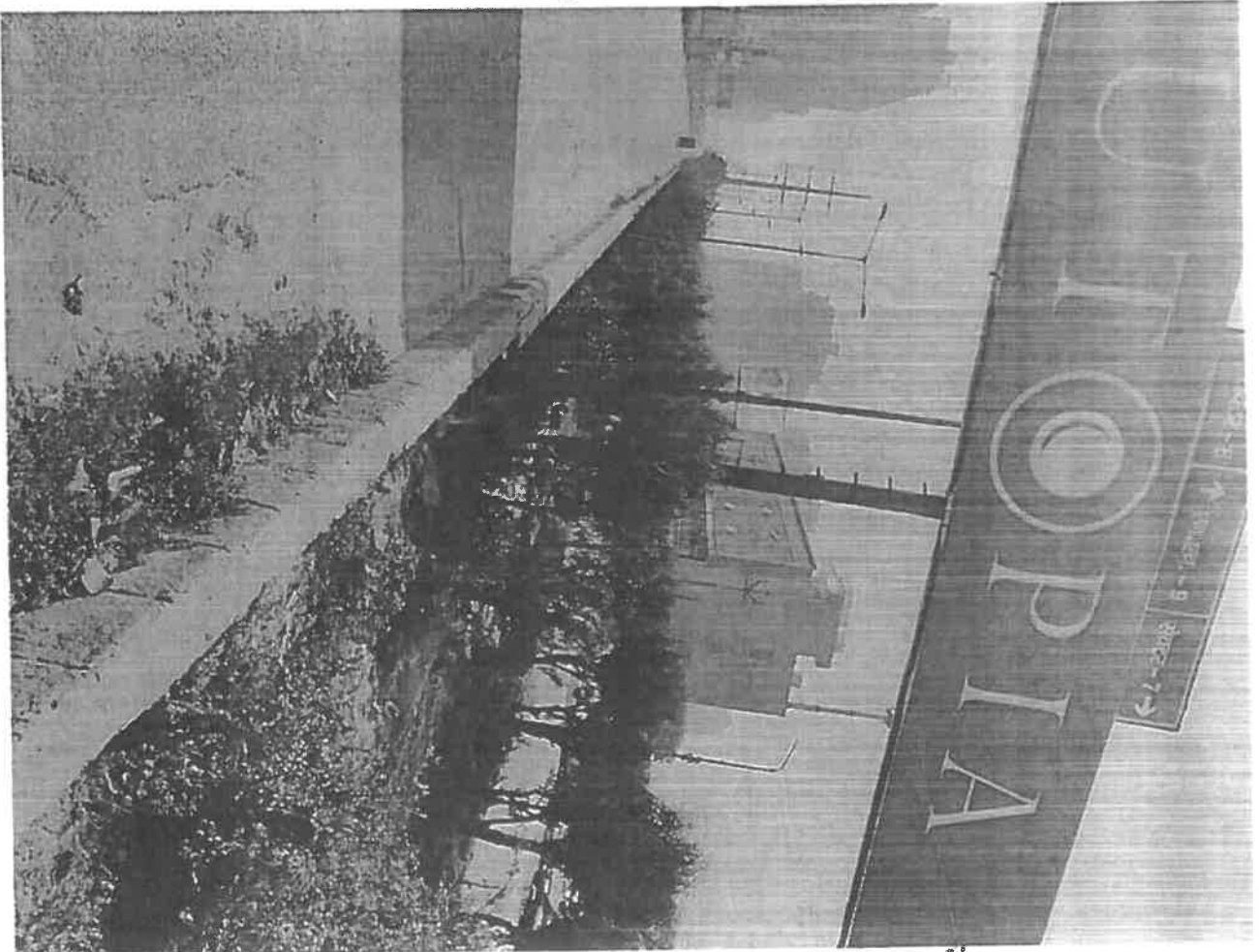
पाके वृक्षपुत्र इन्डस्ट्रिय



सेन्ट्रल वॉरी एन्ड. गंगा



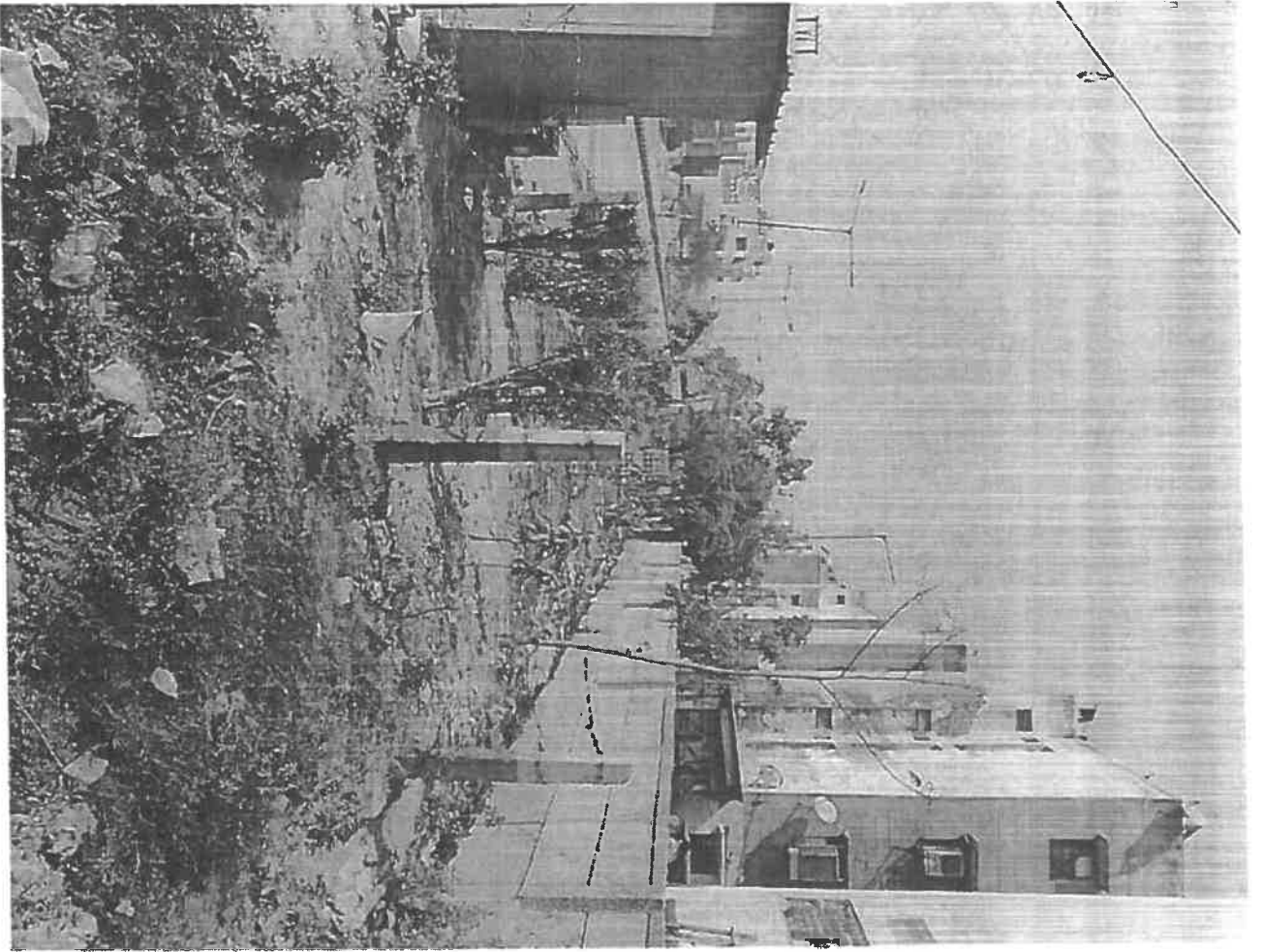
पार्क वृद्धपुत्र इन्कलेव



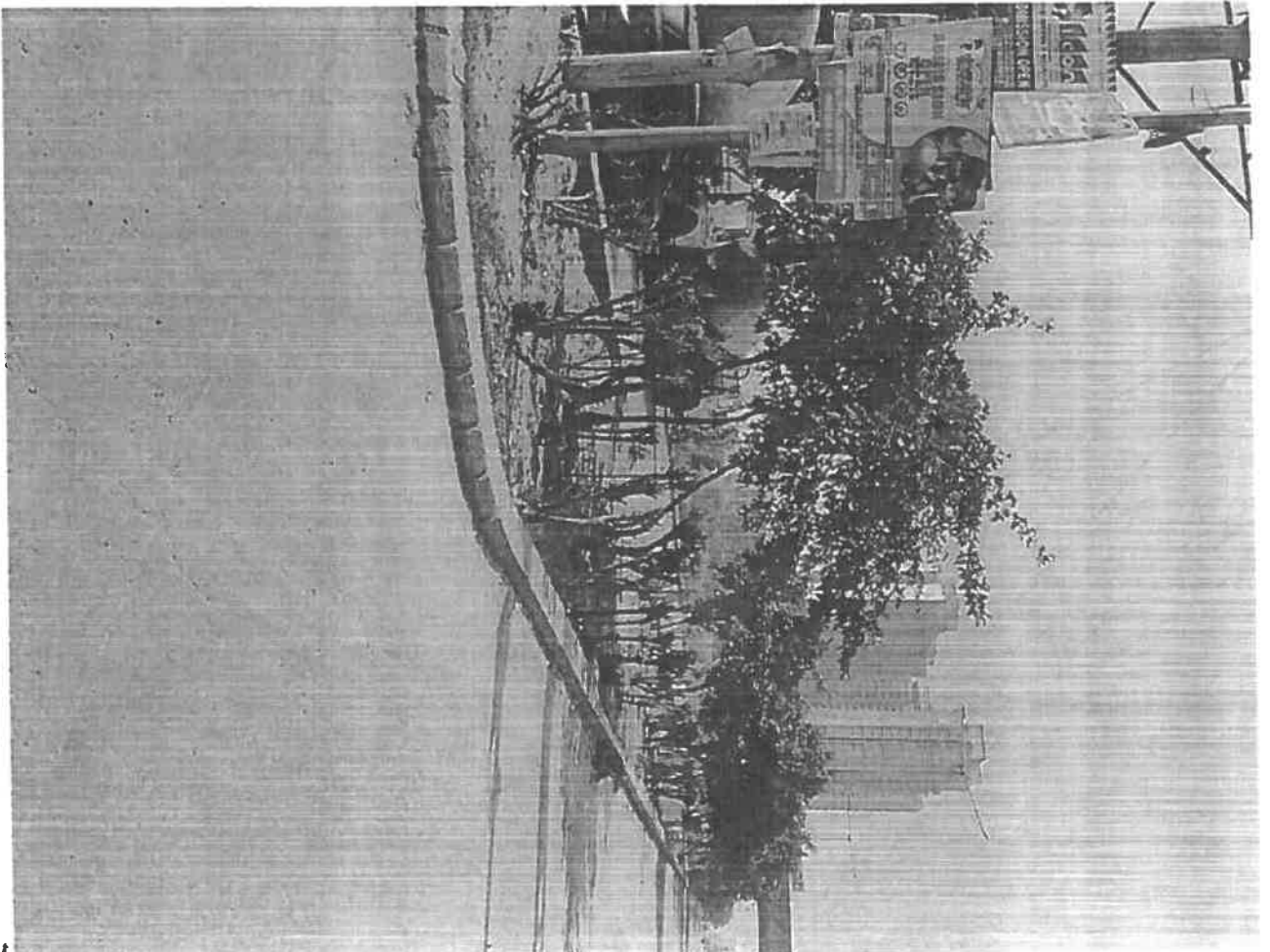
सेन्ट्रल बजे से. 07

PKC

4/5/22



श्रीनगर-१

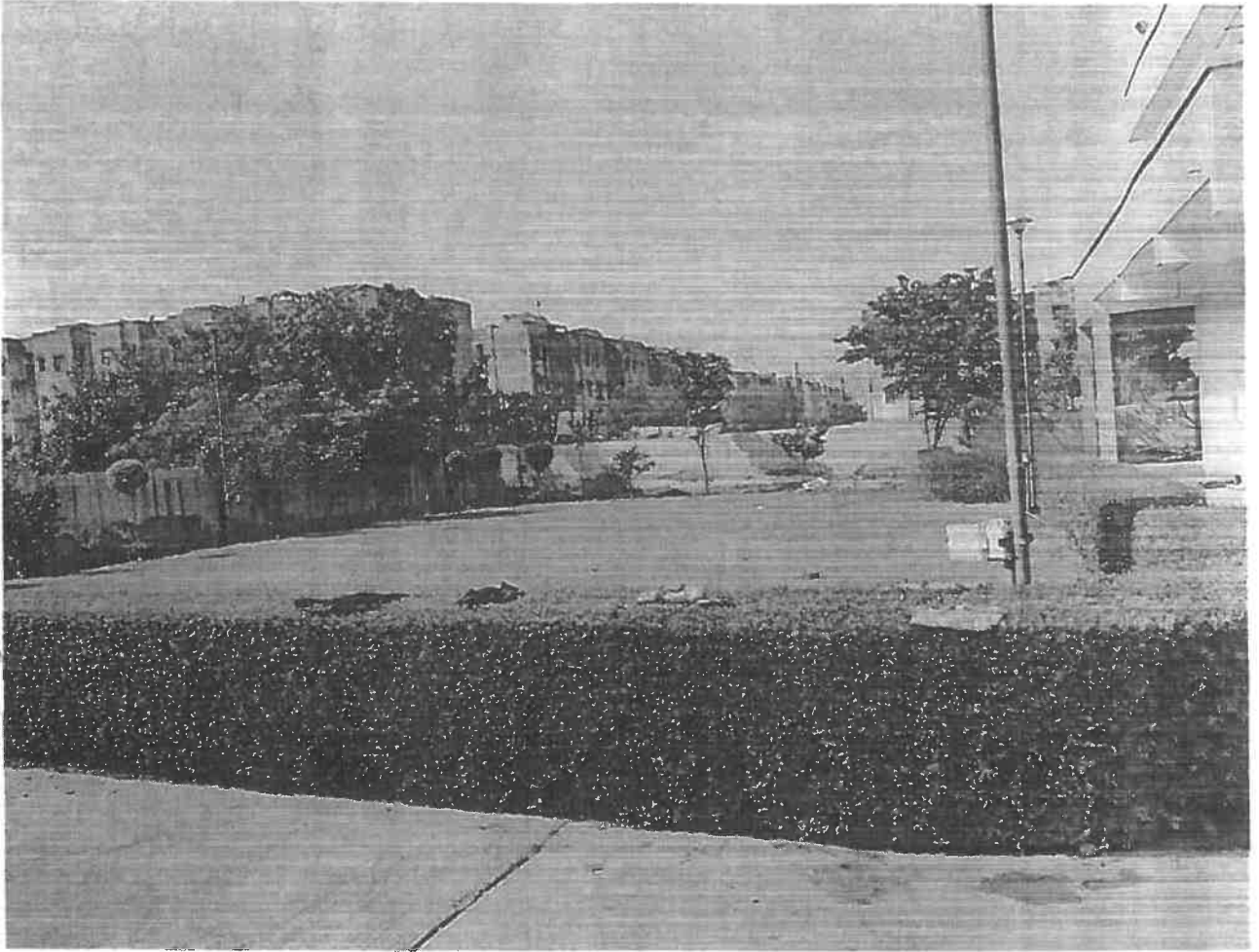


श्रीनगर बस स्टेशन-१

श्रीनगर

श्रीनगर

श्रीनगर



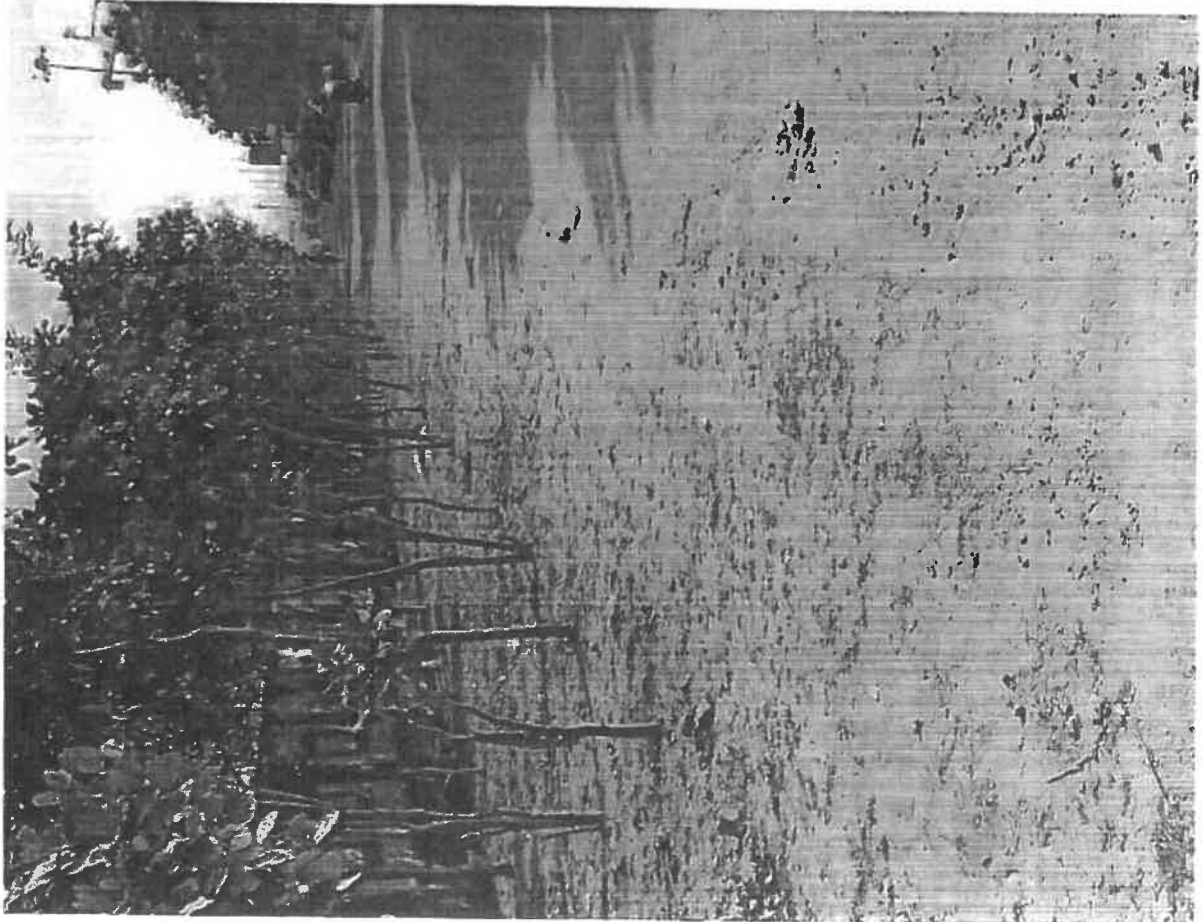
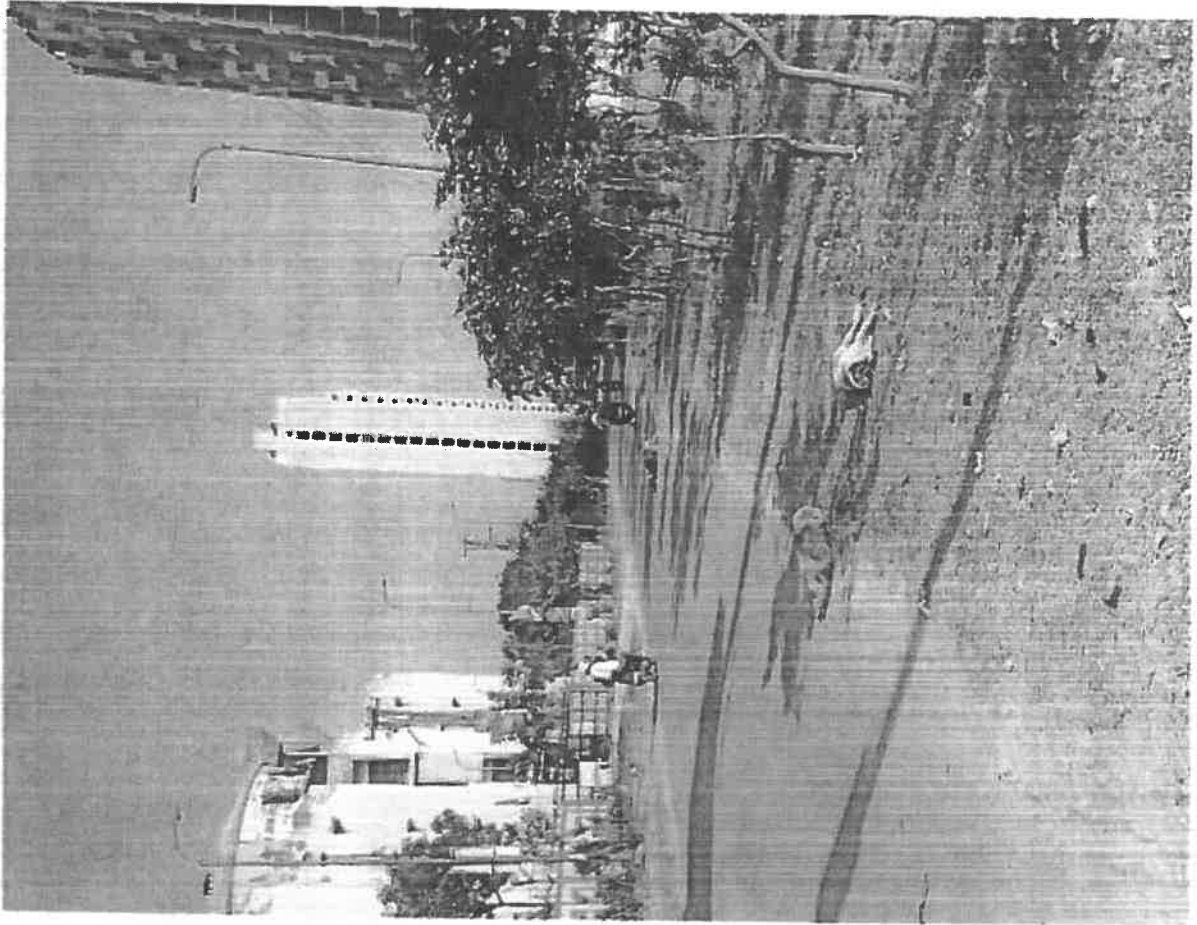
पार्क ग्रीन स्कीपा लागूदायिक केड व-१.

Key

१६

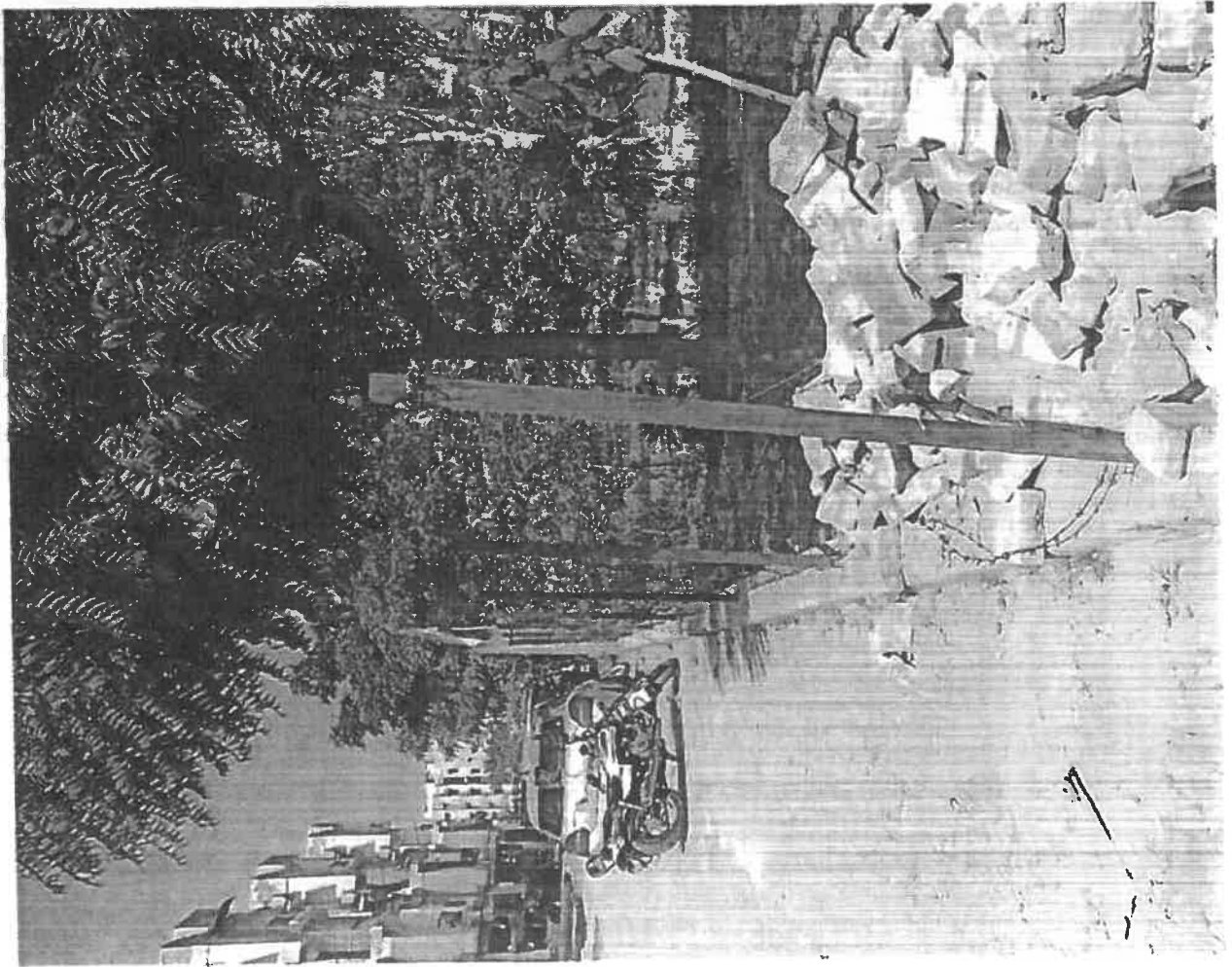
१६
 १६

दोमरु 7 विद्यार्थी द्वारा योजना

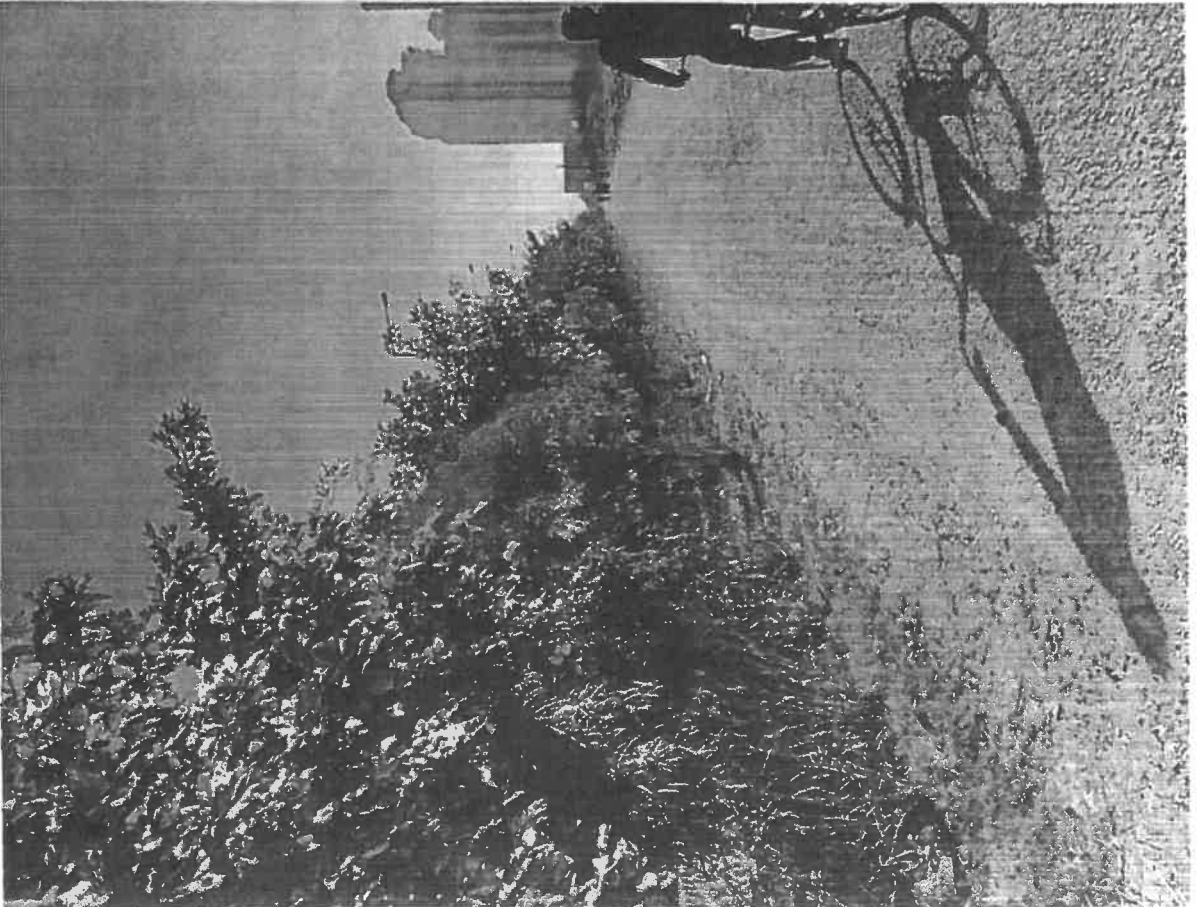


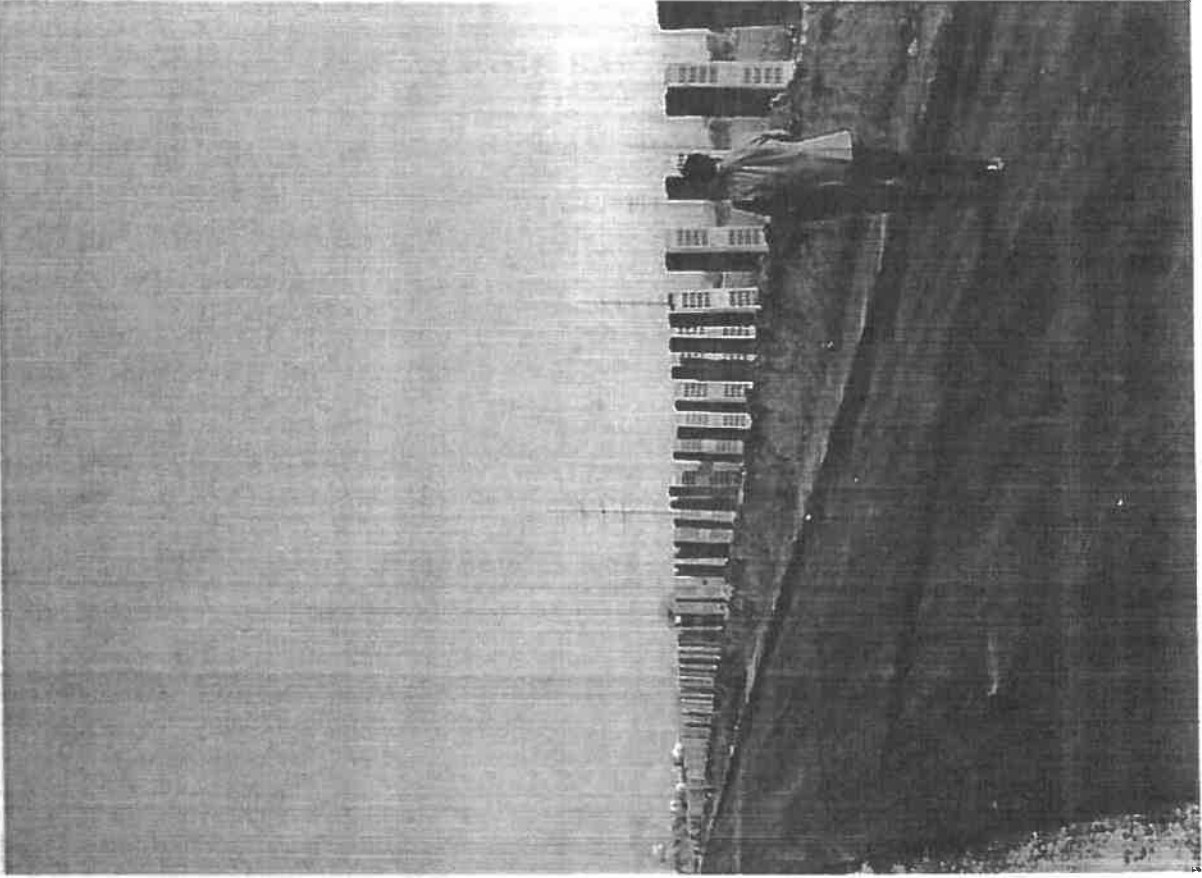
Mr. [Signature]

Green Area, inside of Shahampur Enclave, Sect. 17, N V G & B

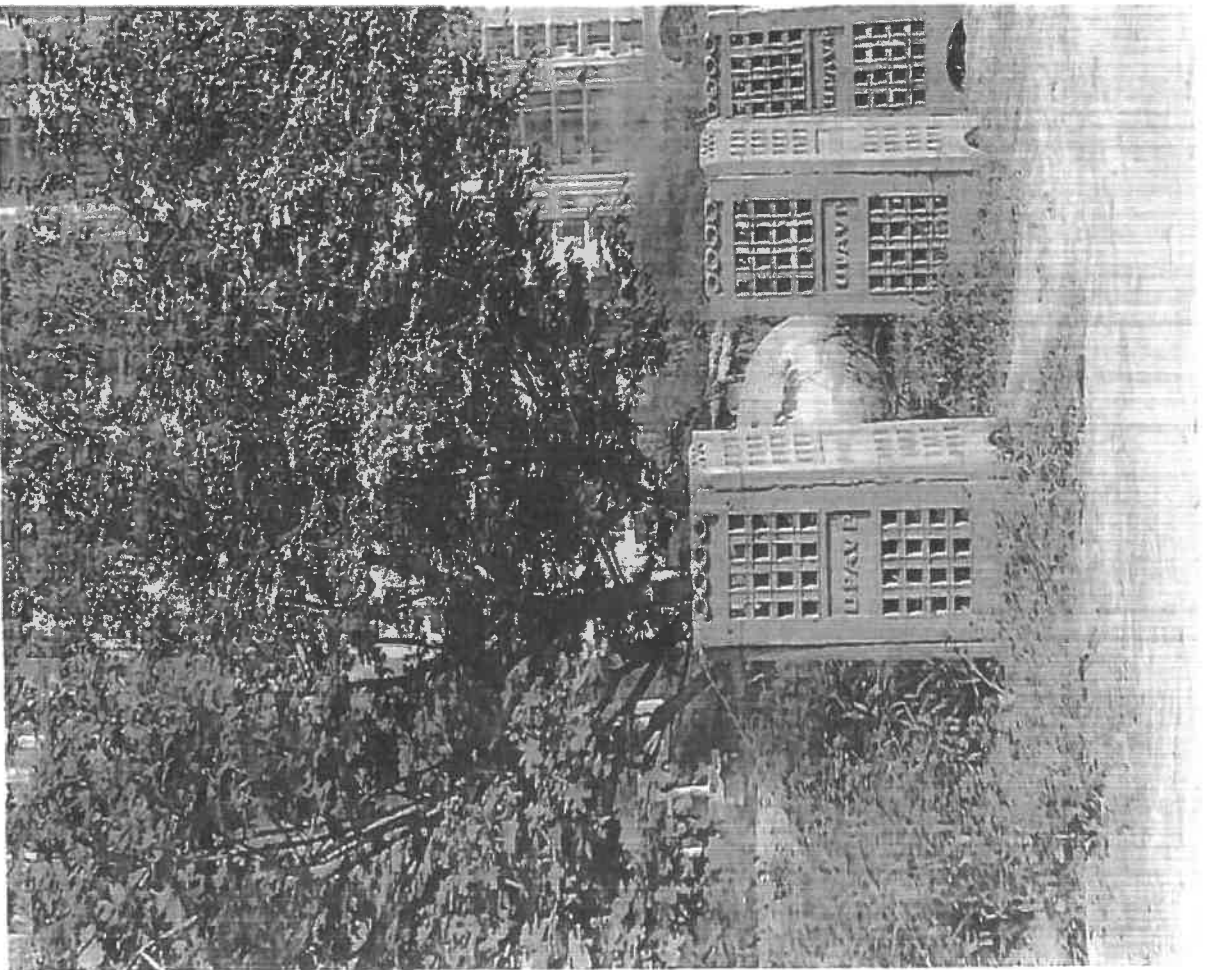


सोडर - ५. विद्या विकास योजना





Section-5, S.V. 62B



[Handwritten signature]



Const of 21.5 MLD STP of Siddhartha vilay 42B


SE


AE


EP



उ० प्र० प्रदूषण नियंत्रण बोर्ड,

टी०सी०-12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

पंजीकृत

पत्रांक : 14-894 /सी-1/सा०- /का०ब०नो०-पर्या०क्षतिपूर्ति/2023

दिनांक : 17.02.2023

सेवा में,

उ०प्र०आवास विकास परिषद,
सिद्धार्थ विहार आवासीय योजना,
गाजियाबाद

विषय उ०प्र०आवास विकास परिषद, सिद्धार्थ विहार आवासीय योजना, गाजियाबाद के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस प्रेषण के संबंध में।

महोदय,

उपर्युक्त विषयक आवास विकास परिषद की गाजियाबाद के अन्तर्गत सिद्धार्थ विहार आवासीय योजना में विकास कार्यों से संबंधित प्रकरण मा० एन०जी०टी०, नई दिल्ली में योजित ओ०ए० संख्या-884/2022 संजीव कुमार बनाम उ०प्र०प्रदूषण नियंत्रण बोर्ड व अन्य में विचाराधीन है। परियोजना का निरीक्षण समिति द्वारा किया गया तथा निरीक्षण के दौरान पाया गया कि उक्त योजना के अन्तर्गत उ०प्र०आवास विकास परिषद द्वारा निजी बिल्डर्स को दिये गये गये प्लॉट के अतिरिक्त स्वयं ई०डब्लू०एस०, काशीराम योजना भवन, ब्रह्मपुत्र इनक्लेव एवम् बहुमंजिला भवन इत्यादि का निर्माण किया गया है। उ०प्र०आवास विकास परिषद द्वारा विकसित ई०डब्लू०एस०, काशीराम योजना भवन, ब्रह्मपुत्र इनक्लेव एवम् बहुमंजिला भवन, सामुदायिक केन्द्र, स्कूल, एकल आवासीय भवन इत्यादि योजनाओं में से जनित घरेलू सीवेज के शुद्धिकरण हेतु वर्तमान में एस०टी०पी० कार्यरत नहीं पाया गया तथा उक्त परियोजनाओं से जनित घरेलू सीवेज को अशुद्धिकृत अवस्था में निस्तारित किया जाता पाया गया। परिषद के अधिकारियों द्वारा अवगत कराया गया कि सिद्धार्थ नगर परियोजना से जनित होने वाले घरेलू सीवेज के शुद्धिकरण हेतु 21.5 एमएलडी के एक एस०टी०पी० की स्थापना की जा रही है, जो कि निर्माणाधीन है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाइडलाइन में पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु रूपया-50,000/-प्रतिदिन की दर व अधिकतम रूपया-5,00,000/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाना प्राविधानित है। उक्त के दृष्टिगत क्षेत्रीय अधिकारी, गाजियाबाद द्वारा आवास विकास परिषद की गाजियाबाद के अन्तर्गत सिद्धार्थ विहार आवासीय योजना के विरुद्ध गाइडलाइन के अनुसार हस्तान्तरण दिनांक से एस०टी०पी० संचालित होने वाली दिनांक तक रूपया-50,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने संबंधी आख्या प्रेषित की गयी है।

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अतः क्षेत्रीय अधिकारी, गाजियाबाद की आख्या तथा उक्त पर सक्षम अधिकारी से प्राप्त अनुमोदनोपरान्त मा0 एन0जी0टी0 के आदेशों के अनुपालन में आवास विकास परिषद की गाजियाबाद के अन्तर्गत सिद्धार्थ विहार आवासीय योजना के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने से पूर्व निम्न कारण बताओ नोटिस जारी किया जाता है :-

“यह कि क्यों न केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु बनायी गयी गाइड लाइन के आधार पर आवास विकास परिषद की गाजियाबाद के अन्तर्गत सिद्धार्थ विहार आवासीय योजना के विरुद्ध अशुद्धिकृत सीवेज निस्तारित किये जाने की तिथि से अथवा विगत 05 वर्ष की अवधि हेतु रूपया-50,000/-प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?”

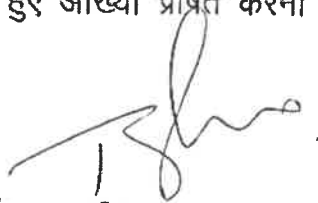
उक्त पर अपना पक्ष/स्पष्टीकरण 15 दिन के अन्दर राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित करें अन्यथा की स्थिति में आवास विकास परिषद की गाजियाबाद के अन्तर्गत सिद्धार्थ विहार आवासीय योजना के विरुद्ध अशुद्धिकृत सीवेज निस्तारित किये जाने की तिथि से अथवा विगत 05 वर्ष की अवधि हेतु रूपया-50,000/- प्रतिदिन (रूपया पचास हजार प्रतिदिन) की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

भवदीय,



मुख्य पर्यावरण अधिकारी, वृत्त-1

प्रतिलिपि : क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि डिफाल्ट दिनों की गणना कर पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए आख्या प्रेषित करना सुनिश्चित करें।



मुख्य पर्यावरण अधिकारी, वृत्त-1



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 1942/2022/2022

दिनांक 20/10/2022

सेवा में,

उपायुक्त,
उ०प्र० आवास एवं विकास परिषद,
वसुन्धरा, गाजियाबाद।

विषय: सिद्धार्थ विहार, गाजियाबाद में टूटी सड़कों से हो रहे वायु प्रदूषण के सम्बन्ध में।

महोदय

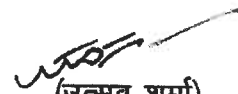
कृपया उपरोक्त विषयक जिलाधिकारी महोदय, गाजियाबाद के पत्रांक 1751/सा०पत्रा०-222वाल्सूम-2/2022 दिनांक 16.09.2022 का संदर्भ ग्रहण करने का कष्ट करें। जिसके माध्यम से अवगत कराया गया था कि दिल्ली एन०सी०आर० क्षेत्र में वायु प्रदूषण के नियंत्रण एवं रोकथाम हेतु Commission for Air Quality Management in NCR and Adjoining Areas के पत्रांक A-110018/01/2021-CAQM/8531-8693 दिनांक 05.08.2022 द्वारा दिल्ली एन०सी०आर० क्षेत्र में Graded Response Action Plan (GRAP) को श्रेणीवार वग्रीकृत कर दिनांक 01.10.2022 से प्रभावी किये जाने के निर्देश दिये गये हैं, (छायाप्रति संलग्न हैं)। Graded Response Action Plan (GRAP) में उल्लेखित बिन्दुओं के साथ वायु प्रदूषण की रोकथाम/नियंत्रण हेतु निम्न बिन्दुओं पर भी कार्यवाही किये जाने हेतु निर्देशित किया गया था:-

1. जनपद में वृहद स्तर की निर्माणाधीन परियोजनाएँ, सड़क निर्माण/धूल ग्रस्त, खुले पार्किंग क्षेत्र/स्थल, यातायात सम्बन्धी हॉट-स्पॉट चिन्हित कर एन्टी स्मॉग गन की स्थापना की जाएँ।
2. जनपद में आच्छादित हॉट-स्पॉट में वायु प्रदूषण के स्रोतों से परिवेशीय वायु गुणता पर पड़ने वाले प्रतिकूल प्रभाव को रोके जाने हेतु अपने से सम्बन्धित बिन्दुओं पर कार्य योजना तैयार कर अग्रिम कार्यवाही किया जाना अपेक्षित है।
3. CAQM के आदेशों के अनुक्रम में ग्रेडेड रिस्पॉन्स एक्शन प्लान माह अक्टूबर-2022 से लागू किया जाना प्रस्तावित है। ग्रेडेड रिस्पॉन्स एक्शन प्लान के प्रभावी क्रियान्वयन हेतु आवश्यक है कि इसके क्रियान्वयन हेतु पानी छिड़काव हेतु टैंकर, ड्यूटी रोस्टर, नियमित रूप से कूड़ा उठाये जाने हेतु व्यवस्था, स्वीपिंग रोस्टर, सड़कों की धुलाई का रोस्टर आदि तैयार कर वायु गुणता के अनुसार कार्यवाही दिनांक 01.10.2022 तक पूर्ण कर ली जाये।
4. समस्त निर्माणाधीन परियोजनाओं जिनका भूखण्ड जिनका क्षेत्रफल 500 वर्गमी० से अधिक है को <http://www.upecp.in/> पर Dust Control Audit लिंक पर पंजीकरण करते हुए Self Audit करना अनिवार्य है।
5. जनपद की समस्त सड़कों को गड्ढा मुक्त किये जाने का कार्य को प्राथमिकता प्रदान करते हुए कार्य को दिनांक 01.10.2022 तक पूर्ण कर लिया जाये।

अग्रेतर अवगत कराना है कि सिद्धार्थ विहार, गाजियाबाद में अत्यधिक सड़के क्षतिग्रस्त हो गयी हैं, जिससे वाहनों के आवागमन से जनपद की वायु गुणवत्ता पर प्रतिकूल प्रभाव पड़ रहा है।

अतः आपसे अपेक्षा की जाती है कि सिद्धार्थ विहार, गाजियाबाद की सड़कों की मरम्मत कराने एवं नियमित जल छिड़काव कराये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें। एन०एच-9, से सिद्धार्थ विहार जाने वाला मार्ग जो पूर्व से बन्द था को निर्माण कार्य पूर्ण होने तक बन्द रखने पर भी पुलिस अधीक्षक-यातायात से समन्वय स्थापित करते हुए विचार करें। अन्यथा की दशा में वायु प्रदूषण के दृष्टिगत पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु बाध्य होना पड़ेगा।

भवदीय


(उत्सव शर्मा)
क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

उ० प्र० प्रदूषण नियंत्रण बोर्ड,

टी०सी०-12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

पंजीकृत

पत्रांक : H88749/सी-1/सा०-1206/का०ब०नो०-पर्या०क्षतिपूर्ति/2022

दिनांक : 8-2-23

सेवा में,
उ०प्र०आवास विकास परिषद,
वसुन्धरा,
गाजियाबाद

विषय उ०प्र०आवास विकास परिषद, वसुन्धरा, गाजियाबाद के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस प्रेषण के संबंध में।

महोदय,

उपर्युक्त विषयक दिल्ली एन०सी०आर० में वायु प्रदूषण की रोकथाम हेतु कमीशन फार एयर क्वालिटी मैनेजमेन्ट इन नेशनल कैपिटल रीजन एण्ड एडज्वायनिंग एरियाज के पत्र दिनांक-05.08.2022 द्वारा दिल्ली एन०सी०आर० क्षेत्र को वर्गीकृत कर दिनांक-01.10.2022 से प्रभावी किये जाने के निर्देशों के अनुक्रम में वृहद स्तर की निर्माणाधीन परियोजनायें, सड़क निर्माण/ धूल ग्रस्त, खुले पार्किंग क्षेत्र/स्थल, यातायात संबंधी हॉट स्पॉट चिन्हित कर स्मॉग गन की स्थापना करने, जनपद में आच्छादित हॉट-स्पॉट में वायु प्रदूषण स्रोतों से परिवेशीय वायु गुणता पर पड़ने वाले प्रभाव को रोके जाने सी०ए०क्यू०एम० के आदेशों के अनुपालन में ग्रेडेड रिस्पान्स एक्शन प्लान माह अक्टूबर, 2022 से लागू किये जाने, समस्त निर्माणाधीन परियोजनाओं जिनका भूखण्ड क्षेत्रफल 500 वर्गमीटर से अधिक है, का सेल्फ ऑडिट करवाने, जनपद की समस्त सड़कों को माह अक्टूबर, 2022 तक गढडा मुक्त करवाने के निर्देश जारी किये गये हैं। जिलाधिकारी, गाजियाबाद के पत्र दिनांक-16.09.2022 द्वारा वायु प्रदूषण की रोकथाम/नियंत्रण हेतु कार्यवाही किये जाने हेतु निर्देशित किया गया था जिसके माध्यम से अवगत कराया गया है कि सिद्धार्थ बिहार, गाजियाबाद में अत्यधिक सड़कें क्षतिग्रस्त हो गये हैं जिससे वाहनों के आवागमन से जनपद की वायु गुणवत्ता पर प्रतिकूल प्रभाव पड़ रहा है। सिद्धार्थ नगर, गाजियाबाद सड़कों की मरम्मत करवाने एवम् नियमित जल छिड़काव कराये जाने हेतु संबंधित को निर्देशित करने का अनुरोध किया गया था उक्त के उपरान्त भी सेक्टर की सड़कें टूटी हुयी तथा वाहनों के आवागमन से डस्ट इमीशन हो रहा है व पानी छिड़काव नहीं किया जा रहा है। उक्त के संबंध में टिविटर/सोशल

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मीडिया के माध्यम से निरन्तर शिकायतें प्राप्त हो रही हैं मा0 एन0जी0टी0, नई दिल्ली द्वारा ओ0ए0संख्या-21/2014 वर्धमान कौशिक बनाम भारत सरकार व अन्य में जारी आदेश दिनांक-11.12.2015 की अवहेलना है। ठोस अपशिष्ट का नियमानुसार प्रसंस्करण एवम् निस्तारण नहीं किये जाने की स्थिति में पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के दृष्टिगत क्षेत्रीय अधिकारी, गाजियाबाद द्वारा उ0प्र0आवास विकास परिषद, वसुन्धरा, गाजियाबाद के विरुद्ध रूपया-50,000/- प्रतिदिन की दर से रूपया-13,50,000/- (रूपया तेरह लाख पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है। उक्त के दृष्टिगत सक्षम अधिकारी से प्राप्त अनुसूचनोपराप्त मा0 एन0जी0टी0 के आदेशों के अनुपालन में उ0प्र0आवास विकास परिषद, वसुन्धरा, गाजियाबाद के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने से पूर्व निम्न कारण बताओ नोटिस जारी किया जाता है :-

“यह कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु बनायी गयी गाइड लाइन के आधार पर उ0प्र0आवास विकास परिषद, वसुन्धरा, गाजियाबाद के विरुद्ध रूपया-13,50,000/- (रूपया तेरह लाख पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए नियमानुसार अग्रिम कार्यवाही प्रारम्भ कर दी जाये?”

उक्त पर अपना पक्ष/स्पष्टीकरण 15 दिन के अन्दर राज्य बोर्ड को प्रेषित किया जाना सुनिश्चित करें अन्यथा की स्थिति में उ0प्र0आवास विकास परिषद, वसुन्धरा, गाजियाबाद के विरुद्ध रूपया-13,50,000/- (रूपया तेरह लाख पचास हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुए नियमानुसार अग्रिम कार्यवाही प्रारम्भ कर दी जायेगी जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

भवदीय,

मुख्य पर्यावरण अधिकारी, वृत्त-1

प्रतिलिपि : क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अधिकारी, वृत्त-1